

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

IN THE MATTER OF  
ORIGINAL APPLICATION No. 1332 of 2024

KASHMIR SINGH

... APPLICANT

//VERSUS//

STATE OF HIMACHAL PRADESH &amp; OTHERS

... RESPONDENTS

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**DATED: 16.04.2025**  
**PLACE: NEW DELHI**

**COUNSEL FOR RESPONDENT NO.6**  
**UDAY N. TIWARY**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

IN THE MATTER OF  
ORIGINAL APPLICATION No. 1332 of 2024

KASHMIR SINGH

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STATE OF HIMACHAL PRADESH & OTHERS ... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO.6**

**M/s ACC CEMENT LTD.**

It is most humbly submitted on behalf of the Respondent No.6 as under:

1. That the Respondent No. 6, M/s ACC Cement Limited (hereinafter the "Respondent ACC"), is a company formed in the year 1917 and is engaged in the business of manufacturing cement, mining and allied activities. It is one of the first Indian companies to include commitment to environmental protection as one of its corporate objectives. It had installed its first pollution control equipment in the year 1966. In 2018, it became India's first cement company to publish an Environmental Product Declaration for all its blended cement products across all of its cement plants. It has been awarded, among others, the CII Climate Action Program 2.0 across all sectors in India.
2. At the outset, the Respondent ACC denies each and every averment, contention and allegations made in the letter petition dated 23.09.2024, which has been registered as an Original Application (the "OA"), save and except to the

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extent expressly admitted herein below. The Application is not maintainable, is misconceived, mischievous, vexatious and without any merit. The Applicant has made completely false and baseless allegations against the Respondent ACC that are devoid of any particulars or documents in support.

A. **PRELIMINARY OBJECTIONS**

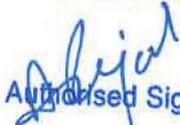
(i) **The Applicant has filed the letter petition before this Hon'ble Tribunal with unclean hands, suppressing facts and with ulterior motives.**

3. The letter petition dated 23.09.2024 has been filed with ulterior motives and is yet another attempt by the Applicant and his family to force the Respondent ACC to purchase / acquire the land of the Applicant adjoining the cement plant. The Original Applicant Sh. Kashmir Singh and his father, Sh. Sant Ram, are residents of the village adjoining the cement plant of the Respondent ACC. For the last more than 15 years, the Applicant's father has been instituting repeated litigations to force the Respondent ACC to acquire / purchase his land near the plant. The Applicant has come to this Hon'ble Tribunal with unclean hands, suppressing facts, and with ulterior motives.

(ii) **History of the Applicant's family filing unsuccessful litigation against the Respondent Company.**

4. In the year 2010, the Applicant's father filed Writ Petition no. 1642/2010 titled Sant Ram vs. State and Gagal Cement before the Hon'ble High Court of Himachal Pradesh challenging the action of the Respondent ACC not purchasing 1-1 bighas out of 2011 bighas of land. The Respondent ACC filed its objection pointing out that the

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land was not purchased since it was *abadi* land and not owned by Sh. Sant Ram. The Hon'ble High Court, vide order dated 01.08.2016, permitted the Sh. Sant Ram to withdraw the writ petition orally observing that the Court could not force the Respondent ACC to purchase the land. A copy of the Writ Petition no. 1642/2010, the reply filed by the Respondent ACC, and the order dated 01.08.2016 passed by the Hon'ble High Court of Himachal Pradesh are annexed herewith and marked as **Annexure R/1 (colly)**.

5. The Applicant's father, Sh. Sant Ram made yet another attempt to force the Respondent ACC to purchase his land when he filed Writ Petition no. 7074/2024 titled Sant Ram Thakur vs. State of H.P. & Others before the Hon'ble High Court of Himachal Pradesh levelling self-same allegations of air pollution being caused by the operations of the Respondent ACC, and prayed *inter alia* that the Respondent ACC may be directed to acquire the *abadi deh* land of the Applicant's father and pay adequate compensation for the same. A copy of the Writ Petition no. 7074/2024 is annexed herewith and marked as **Annexure R/2**.
6. The Respondent no. 6 in the writ petition, the Station House Officer, Police Station Barmana, district Bilaspur, H.P., filed its reply in the writ petition bringing on record an inquiry report of the State Pollution Control Board dated 06.04.2024 wherein it is clearly found that the air quality in the area was within the prescribed limits. A copy of the reply filed by the Station House Officer, Barmana along with the inquiry report dated 06.04.2024 are annexed herewith and marked as **Annexure R/3**.

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7. Even while the writ petition was pending, the Applicant instituted parallel proceedings levelling the self-same allegations of air pollution by writing a letter petition to this Hon'ble Tribunal which is under reply. The land at issue, which his father has been agitating by filing multiple writ petitions and has been shown in the cause title of this OA, is located in village Khater where they have made certain construction to show it as a residence. Except for this construction, there are no houses along that road. The Applicant herein and his father reside together, which is clear from the fact that both father and son have the same address, viz., village Khater, P.O. Barmana, tehsil Sadar, district Bilaspur, Himachal Pradesh. The Applicant's letter petition dated 23.09.2024 addressed to this Hon'ble Tribunal is clearly an abuse of process since two separate proceedings could not have been instituted when Sh. Sant Ram elected to approach the Hon'ble High Court of Himachal Pradesh.
8. Vide order dated 28.03.2025, the Hon'ble High Court of Himachal Pradesh was pleased to dismiss the writ petition as withdrawn making it clear that "*It is clarified that no liberty whatsoever has been granted by this Court to the petitioner to agitate the matter afresh*". Accordingly, this Hon'ble Tribunal may be pleased not to interfere in the letter petition dated 23.09.2024 at the instance of the Applicant, who is the son of the writ petitioner. A copy of the order dated 28.03.2025 is annexed herewith and marked as **Annexure R/4**.

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(iii) **The letter petition dated 23.09.2024 is devoid of material particulars and documents.**

9. The Applicant has alleged that the dust flying from cement production process has endangered health of people residing nearby. However, neither the material particulars are given nor have any document been produced in support of the allegation, which proves that the allegation is completely false and baseless.

10. The Applicant has further alleged that the alleged pollution has adversely affected agricultural production and other means of livelihood. Again, the allegation is devoid of material particulars and documents. Similarly, there is neither any material particulars nor any evidence brought on record to prove that the Respondent ACC is causing air pollution as alleged, which proves that the allegation is false and baseless.

11. In absence of any material on record, it is clear that the letter petition dated 23.09.2024 by the Applicant is a fishing and roving enquiry only to harass the Respondent ACC.

12. The Respondent ACC categorically states and submits that it has not caused any air pollution as alleged. All these allegations are made only to prejudice this Hon'ble Tribunal. The Respondent ACC has been carrying out its operations in terms of, and in compliance with, the statutory approvals, including the environment clearance (EC) granted by the Ministry of Environment and Forests (MoEF&CC) and the Consent to Operate (CTO) granted by the State Pollution Control Board. The Joint Team constituted by this Hon'ble Tribunal vide order dated

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02.12.2024 has noted that the Respondent ACC is operating with valid CTO.

13. The Respondent ACC submits that it is fully complying with the terms and conditions of the statutory approvals, and has regularly submitted periodic reports/returns to the statutory authorities. It has also been fully co-operating with the statutory authorities during the periodic monitoring and inspection. The MoEF&CC has issued a monitoring report dated 03.11.2023 regarding compliance with the conditions of environment clearance and found that the Unit was complying with the conditions, which included provision of ambient air quality monitoring at the mining site and plant. This fact has been acknowledged by the Joint Team in para.3.3(viii) of its report dated 24.01.2025. the Respondent ACC has also provided OCEMS connectivity to SPCB and CPCB servers for transferring real time stack emission monitoring data. (*Please see Joint Team report dated 24.01.2025, para.3.3 (ix)*).
14. The Joint Team has noted in para.3.3 of the report that the Respondent ACC has put in place elaborate dust suppression measures to prevent air pollution.
- (a) The crushed limestone is transported from the mine to the cement plant via an overland enclosed belt conveyor.
- (b) A water sprinkler system has been installed by the Respondent ACC along the approach road from the mine to the crusher as well as within the plant.

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- (c) An atomized mist fog water spray system has been installed at the unloading hoppers in the crusher and at various transfer points associated with the crusher to control dust.
- (d) Bag filters and acoustic panel have been installed on the crushers to manage dust and reduce noise levels.
- (e) It has installed a total of 111 air pollution control devices to capture and contain dust generated during plant operations.
- (f) It is using truck-mounted vacuum cleaners for sweeping the plant premises.
- (g) It has implemented tyre washing system at the raw material gate to clean the truck tyres exiting the plant premises.
- (h) The Respondent ACC has laid concrete road in front of the house of the Applicant along with construction of a footpath and drains, and has made provisions for water sprinkling on the road.

Clearly, the allegation in the letter petition dated 23.09.2024 that dust suppression systems are not in place is false and baseless, and have been made to prejudice this Hon'ble Tribunal. A detailed note on the control measures adopted by the Respondent ACC at its plant to prevent air pollution is annexed herewith and marked as **Annexure R-5**.

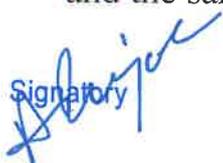
- (iv) **The Respondent ACC has fully complied with the directions of the Joint Team constituted by this Hon'ble Tribunal vide order dated 02.12.2024.**

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15. In compliance with the order dated 02.12.2024 and the directions of the Joint Team, the Respondent ACC has fully cooperated with the Joint Team, including during the site visit on 18.01.2025. The Joint Team has noted that the Respondent ACC has furnished the complete information on 21.01.2025. However, the members of the Joint Team were yet to examine the documents when it filed the Report on 24.01.2025. Certain preliminary suggestions were made, which according to the Joint Team, may lead to dust pollution in the surrounding areas.
16. In so far as the preliminary views and suggestions expressed by the Joint Committee are concerned, the Respondent ACC has agreed to address and resolve them, a fact noticed in para.3.4 of the report. The Respondent ACC has taken various steps in this regard, which have been highlighted in the para-wise reply below.
17. The Joint Team has requested for time to revisit the plant in order to verify the facts regarding dust pollutions and submit a comprehensive factual report as directed by this Hon'ble Tribunal within a further period of eight weeks.
18. The Joint Team has filed a Supplementary Report on 15.04.2025 in which the Team has confirmed that the Respondent ACC has fully complied with all the suggestions and recommendations made by the Team in their Report filed on 24.01.2025.
19. In the circumstances, the Respondent ACC respectfully submits that there is no merit whatsoever in the baseless allegations levelled by the Applicant in his letter petition, and the same deserves to be rejected with costs.

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(v) **Activities undertaken by the Respondent ACC under its Corporate Social Responsibilities (CSR)**

20. As part of its CSR initiatives, the Respondent ACC has adopted various measures in the fields of community health, education, sustainable livelihoods, community infrastructure and climate action. Dhounkothi-Panjgain Watershed Project is a sustainable livelihood vertical and a collaborative initiative between Adani Foundation, NABARD and MVS which promotes sustainable agricultural practices, soil and water conservation and effective natural resource management. In the year 2024-25, it has provided irrigation facility to 10.80 hectares of land by constructing 2060-meter irrigation canal, and has provided 6000 meters wire mesh to protect agricultural land.
21. In addition to the initiatives in community health and education, the Respondent ACC runs a flagship initiative Saksham in the form of skill development centres for the youth. It has also made substantial investments in community infrastructure, including concretisation of village roads and footpaths, sheds for bus stops, service centres, streetlights, etc. In terms of climate action, the Respondent ACC has launched Vriksh Se Vikash Project at Panjgain under which 850 plants were planted, the Watershed Project under which 22,761 plantation has been achieved, and a water conservation project with a capacity of 2464 CuM of water.
22. Similarly, some of the CSR initiatives undertaken in the year 2023-24 were as follows:

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- (a) Special health camps were arranged covering a total 2814 beneficiaries;
- (b) Nutritional Kits distributed in district Bilaspur to patients;
- (c) 8 water storage tank constructed under Watershed project creating 492 CuM water storage capacity, which benefitted 58 farmers and irrigated about 5.63 Ha agriculture land;
- (d) 1033 CuM water conserve by de silting of ponds, making of new pond and check dam;
- (e) 645-meter long irrigation channel was constructed in village Ropa and Kanoun to increase the irrigation efficiency in agriculture which covers around 3.75 Ha lands of 31 farmers;
- (f) 7325 (horticulture) plants planted in watershed areas, and a total 16.16 Acre area was placed under green cover;
- (g) Around 2500-meter fencing has been done in adjoining villages of mines to protect the agriculture land from wild animals, which has covered around 69 Ha agriculture land;
- (h) 35 CuM crate wall constructed to protect the soil erosion in Dhoun Kothi villages;
- (i) Total 114 people linked with Government Social security schemes, and 550 youths benefited under sport promotion initiatives;
- (j) 100 households benefited by channelization of wastewater emanating from households in Panjgain Panchayat by laying underground pipes;

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- (k) 2 community halls constructed in Panjgain and Dhoun Kothi Panchayats;
- (l) 1 overhead water storage tank constructed in Barmana Panchayat of capacity 60 KL which benefited 1200 people; and
- (m) Regular drinking water supply in Barmana Panchayat which is reaching out to a population of 6000 persons.

A copy of the booklet highlighting the CSR activities in the year 2024-25 and the previous year in the areas surrounding the plant is annexed herewith and marked as **Annexure R/6**.

23. The Respondent ACC has received various awards and recognitions in the field of environment and CSR among others. It received the Gold Certificate in the Cement Sector in the 18<sup>th</sup> Environment Excellence Awards held on 07.01.2025 by the Indian Chamber of Commerce, won the First Prize in the Himachal Pradesh Environment Leadership Award 2018-19 by the Government of Himachal Pradesh, etc.

(vi) **Supplementary Report of the Joint Committee dated 16.04.2025 has found that the Respondent ACC has been complying with the environmental norms.**

24. The Joint Team constituted by this Hon'ble Tribunal vide order dated 02.12.2024 uploaded a supplementary report dated 15.04.2025 wherein it has observed that the Respondent ACC has complied with the observations of the Joint Committee with regards to the various gaps and violations made in its earlier "Status cum Progress Report" filed on 24.01.2025. Such observations made by the Joint Committee in Status Report dated 24.01.2025 are in the

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nature of suggestions with regard to the environmental compliances, and as such, are not violations of environmental norms.

25. The Joint Committee Supplementary Report dated 15.04.2025 has observed that the Respondent ACC has been found complying with the ambient air quality norms and parameters, and the norms for particulate matter emissions based on the monitoring of the 05 stacks attached to Cooler ESP, Coal Mill and Cement Mills. The Respondent ACC respectfully seeks to rely on the findings and observations of the Joint Team in its Supplementary Report dated 15.04.2025.
26. With regards to the observations of the Joint Committee in its report dated 24.01.2025 regarding the accidental discharge of dust emissions occurring due to grid power failure, the same has been taken care of by the Respondent ACC in an appropriate manner as observed by the Joint Committee Report uploaded on 15.04.2025. In addition, the Respondent ACC has also installed Diesel Generator for the purpose for alternate power supply to tackle such accidental discharge of dust emissions which may lead to accidents.
27. As regards the gaps reported by the Joint Committee in its report dated 24.01.2025, the Respondent ACC submits that the Joint Committee visited the site during which the plant was undergoing its annual maintenance shutdown, and was not functioning at its fully capacity.
28. Importantly, the Joint Team's Supplementary Report dated 15.04.2025 has found that all the observations and recommendations made in the report dated 24.01.2025 has

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been compiled with by the Respondent ACC and no violations have been found with regard to the same. In the circumstances, the Respondent ACC humbly prays that this letter petition ought to be rejected forthwith.

**B. PARAWISE REPLY**

29. The contents of paragraphs 1 to 2 are matters of record. It is admitted that the Applicant and his father Sh. Sant Ram reside near the plant of the Respondent ACC.
30. The contents of para.3 are specifically denied. It is specifically denied that the Respondent ACC has endangered the health of people or the operations has adversely affected agricultural production in the area. These allegations are devoid of details and material particulars, and accordingly, denied as vague and misleading.
31. The Respondent ACC has installed elaborate air pollution control measures as a result of which the ambient air quality in the area is well within prescribed norms. This is evident from the report of the Respondent no. 5 State Pollution Control Board dated 06.04.2024 filed before the Hon'ble High Court of Himachal Pradesh in CWP no. 7074/2024 filed by the Applicant's father, Sh. Sant Ram.
32. The contents of para.4 are again denied for want of details and material particulars. The Respondent ACC categorically avers and states that it has been carrying out its operations at the plant in compliance with the terms and conditions of the statutory approvals, including the environment clearance and the CTO. This is clear from the report dated 06.04.2024 of the Respondent no. 5 and the

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monitoring report of the MoEF&CC referred to in the report of the Joint Team dated 24.01.2025 in addition to the reports submitted by the Joint Team constituted by this Hon'ble Tribunal, including on 15.04.2025.

33. The contents of para.5 are denied to the extent that the Respondent ACC has taken necessary measures to prevent air pollution. The apprehension expressed by the Applicant regarding "likely" adverse effect on the health of the local residents is baseless. The Respondent ACC requested the Medical Officer, ESI CHC Panjgain, regarding the medical data. In its reply dated 30.12.2024, the Medical Officer has confirmed that there has been no increase in the prevalence of respiratory diseases or in the incidence of skin disease. Similarly, the Deputy Commissioner, district Bilaspur, has confirmed in his letter dated 14.01.2025 that no complaints or information has been received regarding any adverse impact on agriculture due to plant operation of the Respondent at Barmana. A copy of the letter dated 30.12.2024 is annexed herewith and marked as **Annexure R/7**. A copy of the letter dated 14.01.2025 is annexed herewith and marked as **Annexure R/8**.

34. In reply to para.6, it is submitted that the Applicant and his family members are filing representations and writ petitions to force the Respondent ACC to purchase their land where their title is disputed. All these baseless allegations of violation of environment norms have started once the Respondent ACC expressed its unwillingness to purchase the land. It is respectfully submitted that the letter petition dated 23.09.2024 is yet another attempt to browbeat and

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threaten the Respondent ACC to accede to the illegal demands of the Applicant and his family members.

35. The contents of paras. 6.1 and 6.2 are specifically denied and disputed. The Respondent ACC is a premier company which pioneered cement manufacturing in India since 1936. It takes pride in being a responsible corporate entity that abides the laws of the country and ensures environmental protection as its prime responsibility.
36. The Respondent ACC has taken necessary precautionary measures as imposed by the Pollution Control Board by adopting the latest state of the art pollution control technology. Different types of pollution control equipment are in operation like the Electrostatic Precipitators (ESPs), Bag Houses, Bag Filters, Air Curtains, Mist Guns, Rain Guns and other Dust Suppression system along with Road Sweeping machines. The dust suppression system and bag filters have been installed after a detailed study during the conceptual stage of the project. In addition, the Respondent is regularly spraying water by Water Tankers. The result of the detailed measures is clear and apparent from a reading of the report of the Joint Team constituted by this Hon'ble Tribunal.
37. The Respondent ACC reiterates that in terms of the suggestion of the Joint Team, it now relies on captive power to prevent accidental discharge / leakages during power grid failures. It has also installed sliding door in the clinker loading area, to prevent accidental discharge of dust emissions. In addition to the above, Company is in the process of installing an automatic clinker loading system

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involving fully automatic loading spout for which civil work has already started. In addition, the Respondent ACC has also installed Diesel Generator for the purpose for alternate power supply to tackle such accidental discharge of dust emissions which can lead to accidents. Many of these measures form part of the report of the Joint Team.

38. Further, the Respondent ACC has necessary infrastructure comprising of automated tippers and dump hoppers with dust suppression system at various locations of the plant and mines, where it unloads the raw materials, which is finally stacked in the covered sheds. These unloading tippers and dump hoppers are covered with GI Sheets from three sides along with roof and is covered up to the height of the trucks and dumpers as required. Atomized Dust Suppression system is provided to mitigate fugitive emission at source while unloading of the limestone at the mines crusher and other raw material tippers.
39. All air pollution control devices like Bag Filters, ESPs and Bag Houses are in interlock with the main equipment, viz, the raw mills, kiln, cement mills, packing house and the process cement manufacturing equipment. Scheduled maintenance of these equipment is carried out during the shutdown under the supervision of Original Equipment Manufacturer (**OEM**) and experts. For routine maintenance throughout the year, the Respondent ACC has a well-defined Preventive Maintenance Schedule and a dedicated team of staff.

40. In terms of the suggestions of the Joint Team, the Respondent ACC has additionally installed pop ups, rain

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guns / sprinklers and mist fog generators at various locations of the plant like DG Set Road, Fly Ash Bulker movement road and along the road adjoining the house of the Applicant, which have been functional since the month of March 2025. Additional two tyre washers have been installed at the Raw Material and Cement exit road. Skimmers have been installed for separation of oil and water in the washing area.

41. The Respondent ACC submits that the result of these detailed measures (and as noticed by the Joint Team) is that the ambient air quality in and around the plant are within the stipulated norms.
42. The Respondent ACC has installed six metre height sheets along the plant and village boundary near the Applicant's house along with three – layer plantation as recommended by the Joint Team. All the conveyor belts are covered with GI Sheets, which acts as wind barriers required to control fugitive emissions and was shown to the Joint Team during their visit to the plant. The height of the wind breaking barriers have now been raised to 9 meters (29.5 feet), which was observed to be adequate. Photographs of the GI sheets and plantation are annexed herewith and marked as **Annexure R/9**.
43. The Respondent ACC may also highlight that it has a **dedicated Environment Monitoring Team**, which regularly monitors the plant emissions. Third party environmental monitoring is also carried out through a NABL accredited laboratory, and the results of the same are submitted to the Respondent no. 5 HP SPCB for compliance

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and record. Additionally periodic independent Isokinetic sampling, ambient air sampling and Noise monitoring samples are also drawn by Regional Office, HPSPCB, Bilaspur. From these reports, it is evident that the ambient air quality is well within prescribed norms and the Respondent ACC is maintaining all its Air Pollution Control Devices at all of the times.

44. The contents of para.6.3 are specifically denied. Housekeeping is an important activity in controlling fugitive emissions which helps in better environmental parameters in and around any unit. The Respondent ACC has adopted the following practices to mitigate fugitive emissions;

- (a) Three vacuum cleaners are put into service within the plant round the clock so that fugitive emission is controlled. Truck mounted vacuum cleaners helps in controlling the fugitive emission due to the vehicular movement.
- (b) After vacuum cleaning / sweeping, two (2) water tankers are put in service in plant and one (1) in the mines for dust suppression.
- (c) Rain guns are installed on vehicular movement roads to suppress fugitive emission. Rain guns are installed in mines haulage road along raw material storage yard and for out gate to Kainchi Modh, from Raw Material Weigh Bridge, Coal stockpile, secondary crusher road, Fly Ash and Gypsum Gantry road, fly ash bulker movement road, DG Set Road to Fly Ash Silo and Cement Mill area. All raw materials like

or ACC LIMITED  
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*Abhishek*

coal, gypsum, fly ash and lime stone are kept in the covered storage shed.

(d) Atomized DSS is in operation at all unloading tipplers from Quarry crusher hopper to plant.

45. The contents of para. 6.4 are specifically denied. As submitted above, the Applicant is abusing the process by filing false and vexatious litigations for ulterior purposes. The statutory authorities are periodically monitoring the compliance by the Respondent ACC of the environment norms. The Joint Team has referred to one such report by the MoEF&CC. The Respondent ACC has also produced a report by the Respondent no. 5 HP SPCB that was produced by the Station House Officer before the Hon'ble High Court of Himachal Pradesh. Both these reports prove the ambient air quality at the plant has been well within prescribed norms. The reports of the Joint Team also prove that the allegations in the letter petition are completely false and baseless. Clearly, the allegations are devoid of any merit and the Applicant's letter petition dated 23.09.2024 registered as an OA ought to be rejected with costs.

46. The Respondent ACC reserves its right to file a detailed reply on the merits and documents in support should it be deemed necessary. The main contention of the Respondent ACC at this stage is that the letter petition dated 23.09.2024 is not maintainable, and this reply is being filed mainly to address this objection.

In view of the above and other grounds to be urged at the time of hearing, the Respondent ACC respectfully prays that the present

of ACC LIMITED

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Application may kindly be rejected with exemplary costs as it is completely devoid of merit.

**DATED: 16.04.2025**  
**PLACE: NEW DELHI**

  
**COUNSEL FOR RESPONDENT NO.6**  
**UDAY N. TIWARY**

Authorised Signatory

FOR ACCEPTANCE  


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

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KASHMIR SINGH

... APPLICANT

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STATE OF HIMACHAL PRADESH & OTHERS ... RESPONDENTS

**AFFIDAVIT**

I, Amitabh Rajat, son of Shri SN Mishra, aged about 53 years, with office at 4<sup>th</sup> Floor, Tower E, DLF Cyber Greens, DLF Cyber City, DLF Phase 3, Sector 24, Gurugram, Haryana – 122002, do hereby solemnly affirm and declare as under:

1. That I am working as General Manager (Legal) with the Respondent no. 6 and I am competent to swear on this affidavit. I am well conversant with the facts from the records of the case.
2. That I have read and understood the contents of the accompanying reply by the Respondent no. 6 to the Original Application which has been drafted by my counsel as per my instructions and state that the contents thereof are true. The annexures are true copies of their originals.
3. That the affidavit is being filed in support of the reply by the Respondent no. 6 to the Original Application.



For *Amitabh Rajat*  
**DEPONENT**  
Authorised Signatory

**VERIFICATION**

I, the above-named deponent do hereby solemnly verify and declare that the contents of paragraphs 1 to 3 are true to the best of

my knowledge and belief and no material fact has been concealed thereof.

Signed and verified on this 16th day of April, 2025 at Delhi.

*Shujar*  
**DEPONENT**  
**For ACC LIMITED**

Authorised Signatory

17 APR 2025

Identify the deponent who has signed/put thumb impression in my presence



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Krn. *Mr. Umakant Mishra*  
S/o W/o/D/o Sh. *S. N. Singh*  
R/o. *Wk. Staff House*  
identifies *01/25*  
Has seen *which have*  
on *status and*  
that the contents of the document  
been read & explained to him and  
correct to his knowledge  
17 APR 2025  
Oath Commissioner, Delhi High Court

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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STATE OF HIMACHAL PRADESH &amp; OTHERS ... RESPONDENTS

**LIST OF DOCUMENTS**

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	A copy of the Writ Petition no. 1642/2010 filed by Sh. Sant Ram in the High Court of Himachal Pradesh, the reply filed by the Respondent ACC, and the order dated 01.08.2016 passed by the Hon'ble High Court of Himachal Pradesh	R/1 (colly)	23-44
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**DATED: 16.04.2025**  
**PLACE: NEW DELHI**

**COUNSEL FOR RESPONDENT NO.6**  
**UDAY N. TIWARY**

IN THE HON'BLE HIGH COURT OF HIMACHAL PRADESH,  
SHIMLA.

CWP No. 1642 of 2010

In re:

Sant Ram s/o Shri. Tulsi Ram  
R/o Village Khater, Tehsil Sadar District Bilaspur  
H.P.

..... Petitioner

Versus

1. State of Himachal Pradesh  
Through  
Principal Secretary (Industries) to the  
Government of Himachal Pradesh, Shimla.
2. The Gagai Cement Works  
V.P.O Barmana, District Bilaspur, Himachal  
Pradesh  
Through the Senior Vice President
3. The Land Acquisition Collector (Industries)  
Bilaspur, Himachal Pradesh.

..... Respondents.

Civil Writ Petition under  
Articles 226 and 227 of the  
Constitution of India for  
issuance of a writ, order or  
direction on the basis of the  
submissions made hereinafter.

Petitioner

Through Counsel

Shimla  
October 16, 2010

(Tara Singh Chauhan)  
Advocate.

*Alexia*

May it please your Lordship's:

1. That the Petitioner is a citizen of India and a resident of Village Khater, Tehsil Sadar, District Bilaspur, Himachal Pradesh. Since grave injustice has been done to him by the respondents by not acquiring his land comprised in khasra number 737/168 measuring one bigha and one bisva, situated in village Khater, tehsil Sadar, District Bilaspur as per the Jamabandi for the year 1999-2000. Since the land in dispute is situated within the jurisdiction of this Hon'ble court hence this Hon'ble court has got the jurisdiction to try and entertain the present writ petition.

2. That the respondent is the State of Himachal Pradesh and respondent 3 is an officer of the State of Himachal Pradesh and appointed under the Land Acquisition Act, for acquiring the land for respondent 2, hence they are amenable to the writ jurisdiction of this Hon'ble court.

3. That the briefly stated facts of the case are the petitioner is owner in possession of land comprised in khasra number 737/168 measuring 1.1 Bigha situated in village Khater, Tehsil Sadar, District Bilaspur, Himachal Pradesh (hereinafter to be referred to as "the land" in dispute). The copy of the Jamabandi is placed on record as Annexure-P/1. Earlier the residential house of the Petitioner was situated on this land. This land is recorded in the

*Adesh*

revenue record as *Abadi deh* but in February 1992 respondent 1 issued a notification, under Section 4 of the Land Acquisition Act, whereby the respondent No.1 has intended to acquire this land for respondent No. 2. The copy of the notification, under Section 4 of the Land Acquisition Act, is placed on record as *Annexure-P/2*. It is pertinent to point out here that earlier the Petitioner was co-sharer in khasra number 168 measuring 2.11 bighas, but during the acquisition proceedings this khasra number was divided into two parts; namely 168/1 and 737/168 measuring 1.10 bighas and 1.01 bighas respectively.

4. That to the utter surprise of the Petitioner, when the award was announced by the respondent 3, copy of the same is placed on record as *Annexure-P/3* the land which falls to the share of the applicant was not acquired, only the award qua the house has been passed in favour of the Petitioner. Thereafter the Petitioner made various oral as well as written representations to the respondents stating therein that the Petitioner is ready and willing to give his residential house if market price is given to him or his land is acquired in accordance with the Land Acquisition Act. To all the similar situated persons, including the co-sharer; their land has been acquired and they have been given the market price, but the Petitioner has been discriminated, and now the the petitioner has come to know that the notification issued to acquire the house of the petitioner has not

*Alayal*

been de-notified as per the procedure prescribed under section 48 of the land acquisition Act.

5. That the land in dispute is *Abadi* land as is clear from the *Annexure P-1* as per section 49 of the Land Acquisition Act entire *Abadi* land has to be acquired but in the present case a part of *Abadi* land has not been acquired.

6. Thereafter the Petitioner filed an application before the Respondent 3 for acquiring the land in dispute, but the same was rejected vide order dated November 21, 2003. The copy of the order is placed on record as *Annexure-P4*. Thereafter again the Petitioner made oral as well as written representations to Respondent 1 and 2, the copy of the representation is placed on record as *Annexure-P5* but these Respondents did not take any steps to acquire the land in dispute.

Feeling aggrieved and dissatisfied by non-acquisition of the land in dispute by the Respondents the Petitioner prefers this Writ Petition on the following grounds amongst other:

a) That the impugned action on the part of the Respondent in not acquiring the land in dispute is against the fact and circumstances of the case besides being based merely on conjecture and surmises. Hence, it is prayed before this Hon'ble

*Abadi*

court that, by exercising the extra-ordinary powers Respondent may be directed to acquire the land in dispute.

b) That the perusal of Annexure-P2 would got to show that initially the Respondent intended to acquire total land comprised in khasra number 168, but later on while making the award, due to the best reasons known to the Respondents, only a part of the land in dispute has been acquired. It is well settled now that the Respondent 3 has to acquire the land as mentioned in Annexure-P2, but in the present case, though the land in dispute was intended to be acquired as is clear from Annexure-P2 but later on while making the award the land in dispute has been left out without assigning any reason. This act on the part of Respondent 3 is arbitrary, unreasonable and against the provisions of the Land Acquisition Act.

c) That the act of the Respondent 1 clearly indicates that, even though the Petitioner was placed in similar circumstances as the others whose land was acquired as per Annexure-P1, and that after perusal of the spot map, which is placed on record as Annexure-P6, it is clear that while the land of even the co-sharer was acquired. The land in dispute was also of the same quality and location wise it is similarly situated.

*Alexia*

The land in dispute was not acquired only owing to the discriminatory attitude of the Respondent 1 which is both without reason and against the principle of fairness and good conscience which the Respondent 1 is duty bound to follow in performing its functions.

d) That the perusal of Annexure-P6 makes it clear that the land in dispute is surrounded by the land owned by Respondent 2 and manufacturing activities are being conducted on the land of Respondent 2 regularly.

That the land in dispute is surrounded by the land acquired for the Respondent 2 and it is not possible for the Petitioner to use this land for any personal purposes as all the time it remains under thick layer of dust and waste which is given out by the manufacturing activities of Respondent 2 making the land in dispute unfit for any other purpose than the activity that is being engaged in by Respondent 2.

Hence it is humbly prayed before this Hon'ble court that keeping in view this aspect of the matter to the present Writ Petition deserves to be allowed.

e) That Article 14 of THE CONSTITUTION OF INDIA guarantees the fundamental right to Equality before law, and Article 300A guarantees that no person shall be deprived of his property, save by authority of law. In the present case the acts of Respondent 1 where under the powers conferred to it by the statute

*Adarsh*

it acquired property, the discrimination shown by the Respondent 1, whereby the land in dispute was arbitrarily not-acquired is violative of the Right to Equality.

Further the enjoyment of ones property is a right inherent which a person is conferred with the ownership of the property. The fact that the non-acquisition of the land in dispute has subjected the Petitioner to be unable to enjoy his property makes the act of the Respondent violative of Article 300A, as the inability to enjoy ones property is as good as its deprivation.

f) That presently the value of the land in dispute is about Rs.30 lakhs. The valuation report as given by the. The Petitioner has been deprived of his valuable property as made out in the averments above by the acts of the Respondent whereby the land in dispute wasn't acquired.

Therefore the Petitioner humbly prays to this Hon'ble court that this Writ Petition may kindly be allowed.

g) That indisputably, in view of the decision of Apex Court titled as City Montenssori School versus State Of U.P. reported in JT 2009 (3) SC 16, the principles of natural justice had to be followed before issuance of the de-notification under Section 48. It was so held in Larsen & Toubro Ltd. v. State of Gujarat [(1998) 4 SCC 387] in the following terms:

*Adyia*

"31. Principles of law are, therefore, well settled. A notification in the Official Gazette is required to be issued if the State Government decides to withdraw from the acquisition under Section 48 of the Act of any land of which possession has not been taken. An owner need not be given any notice of the intention of the State Government to withdraw from the acquisition and the State Government is at liberty to do so. Rights of the owner are well protected by sub-section (2) of Section 48 of the Act and if he suffered any damage in consequence of the acquisition proceedings, he is to be compensated and sub-section (3) of Section 48 provides as to how such compensation is to be determined. There is, therefore, no difficulty when it is the owner whose land is withdrawn from acquisition is concerned. However, in the case of a company, opportunity has to be given to it to show cause against any order which the State Government proposes to make withdrawing from the acquisition." Larsen & Toubro was followed in State Govt. Houseless Harijan Employees' Association v. State of Karnataka [(2001) 1 SCC 610], wherein this Court held: "

33. The section does not in terms exclude the principles of natural justice. However, the

*Abhishek*

section has been construed to exclude the owner's right to be heard before the acquisition is withdrawn. This is because the owner's grievances are redressable under Section 48(2). No irreparable prejudice is caused to the owner of the land and, if at all the owner has suffered any damage in consequence of the acquisition proceedings or incurred costs in relation thereto, he will be paid compensation thereof under Section 48(2) of the Act. (See *Amarnath Ashram Trust Society v. Governor of U.P.*; also *Special Land Acquisition Officer v. Godrej & Boycel.*) But as far as the beneficiary of the acquisition is concerned there is no similar statutory provision. In contrast with the owner's position the beneficiary of the acquisition may by withdrawal from the acquisition suffer substantial loss without redress particularly when it may have deposited compensation money towards the cost of the acquisition and the steps for acquisition under the Act have substantially been proceeded with. An opportunity of being heard may allow the beneficiary not only to counter the basis for withdrawal, but also, if the circumstances permitted, to cure any defect or shortcoming and fill any lacuna."

The question which, however, falls for consideration is as to whether in a situation of this

*Shoja*

nature, principles of natural justice were required to be complied with. It is now a well settled principle of law that it cannot be put in a straight jacket formula. The Court, despite opining that principle of natural justice was required to be followed, may, however, decline grant of a relief, inter alia, on the premise that the same would lead to a useless formality or that the person concerned, in fact, did not suffer any prejudice.

h) The respondents has not de-notified the land in dispute as per the procedure laid under section 48 hence respondents are deserves and 49 entire house has to be acquired not the part as is done in the present case.

7) That the Petitioner has no other speedy or efficacious remedy for the redressal of his grievances except to approach this Hon'ble court under Article 226 of THE CONSTITUTION OF INDIA.

8) That the petitioner has not filed any other petition on the same or a similar ground in any court of law, neither the same is pending in any court of law.

It is therefore respectfully prayed that this Writ Petition may kindly be allowed and the following reliefs may be granted to the petitioner

- 1) that the Respondents maybe directed to complete the proceeding under Land acquisition Act and

*Alajet*

further may be directed to pay compensation acquire the land in dispute of the Petitioner comprised in khasra number 737/168 measuring 1.1 bighas situated in village Khater, tehsil Sadar, district Bilaspur, Himachal Pradesh.

2) That the record of the case may also be called for.

And the cost of the petition may also be awarded in favour of the Petitioner. Such other order that this Hon'ble court may deem fit may also be passed while allowing this Writ Petition.

**Petitioner**

**Through counsel**

**(T.S. Chauhan)  
Advocate**

**Shimla:**

*Sharma*

IN THE HON'BLE HIGH COURT OF HIMACHAL PRADESH,  
SHIMLA.

C.M.P. No. of 20~~0~~<sup>0</sup> in

C.W.P No. ~~1642~~ of 20~~0~~<sup>0</sup>

Sant Ram ..... Petitioner

Versus

State of Himachal Pradesh  
..... Respondents

Affidavit in support of Petition

I, Sant Ram s/o Shri. Tulsi Ram P/o Village Khater,  
post office Barmana, Tehsil Sadar District Bilaspur H.P.  
aged 56 years, occupation Agriculturist do hereby  
solemnly affirm and declare on oath as under:

1. That the accompanying application has been  
prepared and filed under my instructions.

3. That the contents of paras 1 to are true  
and correct to the best of my knowledge derived from  
the records. Nothing material has been concealed  
there from.

I, the above named deponent further affirm  
and declare on oath that the contents of this  
affidavit contained in paras 1 to 3, are true and  
correct to the best of my personal knowledge. Nothing  
material has been concealed there from.

Verified and signed at Shimla on this

*Advices*

*Sant Ram*

deponent

In the Hon'ble High Court of Himachal Pradesh at Shimla,  
H.P.

C.W.P. No. 1642 of 2010

Sant Ram

Petitioner

Versus

State of H.P. and others

Respondents

Reply on behalf of  
respondent No. 2, Gagal  
Cement Works to the writ  
petition.

Respectfully Sheweth

Preliminary Submissions

1. That respondent No. 2 is not a legal entity. The Associated Cements Company Limited is a company incorporated under the Companies Act and has set up the Gagal Cement Works at Barmana and as such the petition against respondent No. 2 as framed is not maintainable.

On Merits

1. Para 1 of the petition is admitted to the extent that the petitioner is a citizen of India and resident of Village Khater, Tehsil Sadar, District Bilaspur, H.P. Rest of the allegations are incorrect and denied. It is submitted that a notification for acquisition under Section 4 of the Land Acquisition Act was issued in February, 1992 wherein



ATTESTED

SANT RAM SHARMA  
Notary  
Dist. Division Bilaspur (H.P.)

*Ahijar*

In the Hon'ble High Court of Himachal Pradesh at Shimla, H.P.

C.W.P. No. 1642 of 2010

Sant Ram

Petitioner

Versus

State of H.P. and others

Respondents

Affidavit of Rajesh Jamwal in support of the reply to the writ petition.



I, Shri Rajesh Jamwal, son of Shri B. S. Jamwal, aged 42 Years, occupation service, Head (Hr.), Gagat Cement Works, ACC Limited, P.O. Barmana, District Bilaspur, H.P. do hereby solemnly affirm and declare on oath as under:

1. That the accompanying reply has been prepared under my instructions and I have gone through the same.
2. That the contents of para 1 of the preliminary submissions and paras 1 to 8 of the reply on merits are true and correct to the best of my knowledge derived from the record which I believe to be correct.
3. That the contents of paras 1 and 2 of this affidavit of mine are true and correct, no part of it is false and nothing material has been concealed therein.

*Amrit Lal & Amrit Lal Munshi Raw Karnafallo Barmanla Gole*

Verified at Barmanla

Subscribed and sworn to before me on this 19th day of August 2010 at Barmanla District of Bilaspur by Rajesh Jamwal B.S. Jamwal

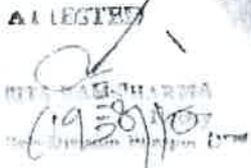
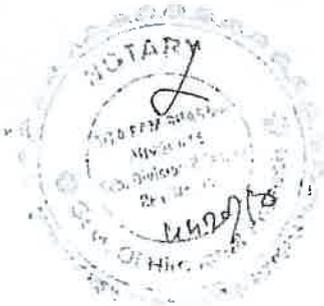


*Amrit Lal*

Notary Public, Himachal Pradesh

was rightly left out of acquisition. The petitioner has not been discriminated as alleged.

5. In reply to para 5 of the petition, it is submitted that the land required by the Associated Cements Company Limited was rightly acquired and what was not required was left out and was de-acquired.
6. The allegations made in para 6 of the petition are admitted to the extent that an application was filed before the Land Acquisition Collector (Industries) Bilaspur which was duly considered and dismissed after hearing the petitioner in person. Since the land comprised in Khasra No. 737/168 measuring 1.1 bighas situated in Village Khater, Tehsil Sadar, District Bilaspur, H.P. was not acquired for ACC Limited as such no compensation could be paid to the petitioner under the provisions of the Land Acquisition Act. As such, the petitioner can make no grievance when the land has not been acquired. It is submitted that there is no merit in any of the grounds, particularly, ground (a) to ground (g) of the grounds raised by the petitioner. The land of the petitioner has rightly not been acquired and the same was left out. The petitioner can make no grievance of the land not being acquired when the same was not required by the ACC Limited. There is no discrimination meted out to the petitioner. The fact that the land around the land of the petitioner has been



*Shri Rajendra*

the Khasra No. 737/168 measuring 1.1 bighas situated at Village Khater, Tehsil & District Bilaspur, was not acquired because the petitioner is also not the owner of the land. The land under reference is Abadi land as is clear from the Annexure P-1.

2. Para 2 of the petition as stated is not correct. It is submitted that the land was acquired for the ACC Limited for its cement plant known as "Gagal Cement Works".
3. Para 3 of the petition is admitted to the extent that vide notification dated 26.06.1991 under Section 4 of the Land Acquisition Act, Khasra No. 168 was notified to be acquired for the public purpose. However, during further proceedings under Sections 6, 7 and 8 of the Land Acquisitions Act, the exact land to be acquired as per requirement of respondent No. 3 was measured by the Land Acquisition Collector staff and in Khasra No. 168 measuring 2.11 bighas only, 1.10 bighas of land was acquired which falls under new Khasra No. 168/1 and the remaining land regarding which new Khasra No. 737/168 was carved out was left un-acquired as ACC Limited did not require the same. The rest of the allegations are denied.
4. Para 4 of the petition as stated is not admitted. The land was not acquired by ACC Limited. Hence, the same



ATTENDED

SITA RAM SHARMA  
Notary  
District Bilaspur

*Alexia*

-3-

comprised in Khasra No. 737/168 measuring 1-1 bighas situated in village Khater, Tehsil Sadar, District Bilaspur was not acquired for ACC Ltd. as such no compensation could be paid to the petitioner under the provision of Land Acquisition Act.

6(a) Para No.6(a) to para 6(g) are denied. The petitioners have no locus standi to file the present writ petition. Petitioner is debarred to file the present petition by his own act conduct and misdeeds.

7. Para No.7 denied.

8. That contents of para No:8 are denied being want of knowledge.

Petition may kindly be dismissed.

*Abeyal*

-2-

3. That the contents of para No.3 of the writ petition are admitted to the extent that vide notification dated 26-06-1991 u/s 4 of Land Acquisition Act, Khasra No. 168 was notified to be acquired for the public purpose. However, during further proceedings u/s 6, 7 & 8 of the Land Acquisition Act, the exact land to be acquired as per requirement of Respondent No.3. was measured by the Land Acquisition Collector staff and in khasra No. 168 measuring 2.11 Bighas only, 1.10 Bighas of land was acquired which falls under New Khasra No. 168/1 and the remaining land regarding which new Khasra No. 737/168 was carved out was left un-acquired as Respondent No.2 did not require the same.
4. That in reply to this para it is submitted that since, the respondent No.2 did not require the land in reference, hence the same was left out and was not acquired,
5. That in reply to this para it is submitted that the land as per requirement of respondent No.2 had been acquired.
6. That the contents of para No.6 are admitted to the extent that an application was filed before Land Acquisition Collector (Industries) Bilaspur which was duly considered and dismissed after hearing the petitioner in person. Since the land

... contd...3/...



IN THE HONBLE HIGH COURT OF HIMACHAL PRADESH AT  
SHIMLA

C.W.P. No: 1642/2010

In the matter of:

Sant Ram son of Sh. Tulsi Ram r/o village Khater, Tehsil Sadar, District Bilaspur, H.P.

..... Petitioner.

*Versus*

1. State of Himachal Pradesh through Principal Secretary, (Industries) to the Government of Himachal Pradesh, Shimla.
2. The Gagal Cement Works, V.P.O. Barmana, District Bilaspur, Himachal Pradesh, through the Senior Vice President.
3. The Land Acquisition Collector (Industries) Bilaspur Himachal Pradesh.

..... Respondents.

**Civil writ petition under article 226 and 227 of the constitution of India for issuance of a writ, order or direction.**

Comments Parawise.

1. Para No.1 admitted to the extent of residence of petitioner. Rest of the contents of para are denied being incorrect. It is submitted that a notification for acquisition under section 4 of Land Acquisition Act was issued in February, 1992 wherein the khasra No. 737/168 measuring 1.1 bighas situated at Village Khater, Tehsil & District Bilaspur was not acquired because, the petitioner is also not the owner of the land. The land under reference is Abadi land as is clear from the Annexure P-I.
2. Para No.2, no comments.

... contd. 2 ...

acquired is no ground for the petitioner to insist that his land should also be acquired. It is wrong and denied that the petitioner cannot use the land for any purpose or that the same remains under thick layer of dust and waste or that the land has become unfit for cultivation and for other purposes. No right of the petitioner much less Constitutional rights Articles 14 and 300 A of the Constitution of India has been violated. The petition is without any basis. It is wrong and denied that the value of the land is over Rs. 30.00 lacs or that he has been deprived of that much compensation. The authorities relied upon by the petitioner are not relevant to the facts of the case and the petitioner cannot insist for the acquisition of land.

7. Para 7 of the petition is not admitted. The petitioner is not entitled to file and maintain this writ petition.

8. Para 8 of the petition is denied for want of knowledge.

It is, therefore, prayed that the writ petition merits dismissal and may be dismissed in the in the interest of justice.

Respondent

Through

Kapil Dev Sood & Sanjeev Sood,  
Advocates



Sharma:  
Dated: 19.08.2010

04/9/2010

Sanjeev

IN THE HIGH COURT OF HIMACHAL PRADESH, SHIMLA

CWP No. 1642 of 2010.

Date of Decision: 01.08.2016.

*Sant Ram*.....*Petitioner.**Versus**State of Himachal Pradesh & ors. ....Respondents.*

Coram

Hon'ble Mr. Justice Sandeep Sharma, Judge.

Whether approved for reporting?'

For the petitioner:

Mr. Amit Singh Chandel, Advocate.

For the respondents:

Mr. Rupinder Singh Thakur, Additional Advocate General, with Mr. Rajat Chauhan, Law Officer, for respondents No. 1 &amp; 3.

Mr. Dhananjay, Advocate, vice counsel, for respondent No. 2.

Sandeep Sharma, J. (Oral)

Counsel representing the petitioner fairly stated at Bar that he may be allowed to withdraw the present petition with liberty to approach appropriate authorities for redressal of his grievance in accordance with law.

2. Accordingly, on the aforesaid request having been made by him, present petition is dismissed as

Whether reporters of the Local papers are allowed to see the judgment? Yes.

ATTESTED

*Shajin*  
Section Officer (Judicial)  
High Court of Himachal Pradesh

withdrawn with the liberty to approach appropriate authorities for redressal of his grievance in accordance with law.

Needless to say, the period for which this matter remained pending with this Court, shall not be counted towards the limitation.

Sd/-  
Sandeep Sharma, J.  
Tritob  
01/09/16

August 1, 2016  
isanjeev!



- No. of application 16612
- Name of applicant Sh. Sanjeev Adhi
- 2. Dt. of presentation of application 2-8-16 HSE
- 3. Probable date of delivery of copy 8-8-16
- 4. Date of requisition of record 2-8-16
- 5. Date of receipt of record 31-8-16
- 6. Copy prepared by Sh. Meera Rajan
- 7. Copy compared by Sh. Tritob
- 8. By Photostats ✓
- 9. Date of preparation 31-8-16
- 10. Date of completion 1-9-16
- 11. Date of arrestation 5-9-16
- 12. No. of words 900
- 13. Copying fee 3-00
- 14. Agency fee 1-50
- 15. Total fee 4-50
- 16. Date of delivery 05-9-16

Ashish

Certified to be true copy  
Section Officer (Judicial)  
High Court of Himachal Pradesh  
Authorised under Section 76 of  
Indian Evidence Act, 1872

**IN THE HON'BLE HIGH COURT OF  
HIMACHAL PRADESH AT SHIMLA**

C.W.P. NO. OF 2024

In the matter of:-

Sant Ram Thakur

...Petitioner

Versus

State of H.P. & others

....Respondents

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*Advocate*

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.....Petitioner

Place: Shimla  
Dated:12.07.2024

(Jagat Pal & Parul)  
Advocates

*Alexia*

**IN THE HON'BLE HIGH COURT OF  
HIMACHAL PRADESH AT SHIMLA**

C.W.P. NO. OF 2024

In the matter of:-

Sant Ram Thakur

...Petitioner

Versus

State of H.P. & others

....Respondents

**LIST OF EVENTS**

<b>Dates</b>	<b>Events</b>
1980	The respondent No.5 established a cement plant at Barmana, District Bilaspur, H.P., the house and land of the petitioner is adjacent to the ACC Ltd. Barmana.
October, 2023	The loaded trucks while coming out from the cement plant also pass through the adjacent Abadi Deh land of petitioner comprised over Khata-Khatauni No.159/199 Min, Khasra No.737/168, measuring 1-1 Hect., situated at Mauja Khated, Tehsil Sadar, District Bilaspur, H.P., due to which it has become useless and the same is being used by the respondent No.5 without acquiring and paying adequate

*Aljice*

(C)

48

	compensation thereof till date. Not even this, the petitioner visited the office of respondents No.3 & 5 either to stop plying the loaded vehicle over his adjacent Abadi Deh land or acquire the same and pay adequate compensation, whereas the left and right side land has been acquired by the respondent No.5 as per the instructions of respondent No.3 and paid adequate compensation thereof.
24.01.2024	The petitioner has got issued legal notice to the respondents.
03.02.2024	The respondent No.3 has issued letter to the Mining Officer Bilaspur and Station House Officer Barmana.
04.03.2024	The respondent No.5 has submitted the reply to the legal notice dated 24.01.2024.
21.03.2024	The Mining Officer issued letter with regard to the matter relates to HP Pollution Control Board, hence,

*Abhishek*

527  
(2)

49

	invites no submission from this office.
30.05.2024	The HP State Pollution Control Board has submitted its reply to the legal notice dated 24.01.2024. Hence, this writ petition.
12.07.2024	The present petition drafted.

*Sant Ram*  
....Petitioner

Through Counsel

Place: Shimla

(Jagat Pal & Parul)

Dated: 12.07.2024

Advocates

*Hejae*

**IN THE HON'BLE HIGH COURT OF  
HIMACHAL PRADESH SHIMLA**

C.W.P. No. of 2024

In the matter of:-

Sant Ram Thakur S/o late Tulsi Ram, R/o  
VPO Barmana, Tehsil Sadar, District  
Bilaspur, H.P., aged about 66 years.

...Petitioner

V/S

1. State of H.P. through its Principal Secretary (Industry), government of Himachal Pradesh. 171001.
2. The Secretary Pollution Control Board, Him Privesh, Phase-III, New Shimla, District Shimla, H.P.-171009.
3. Deputy Commissioner, Bilaspur, District Bilaspur, Himachal Pradesh.
4. Mining Officer Bilaspur, 8QP6+QC9 DIC, Excise Colony Bilaspur, Himachal Pradesh.
5. The Associate Cement Company (ACC) Ltd., Gagat Cement Works, P.O. Barmana, Teh. Sadar, District Bilaspur, H.P.-174013, through General Manager Logistic/  
General Manager.

*Abhijit*

6. Station House Officer Barmana, District  
Bilaspur, H.P.

....Respondents

**Civil Writ Petition Under Article 226,  
the constitution of India for the  
issuance of appropriate writ, order or  
directions as deem fit and proper in  
the facts and circumstances of the case  
as mentioned hereinafter.**

*Sant Ram*  
...Petitioner

Through Counsel

Place: Shimla  
Dated: 11.07.2024

(Jagat Pal & Parul)  
Advocates

*Allegion*

**May It Please Your Lordships:**

1. That the petitioner is the permanent resident of abovementioned address and is a citizen of India and is entitled to file and maintain the present writ petition against the Respondents in view of the facts and circumstances mentioned hereinafter before this Hon'ble Court for the redressal of his grievances.
2. That it is submitted that the Respondents No.1 and 4 are the instrumentalities of the department concerned. Therefore, they are amenable to the writ jurisdiction of this Hon'ble Court.
3. That as a matter of fact, the house and land of the petitioner is adjacent to the ACC Ltd. Barmana. It is made clear that the ACC Cement Plant at Barmana, District Bilaspur, H.P. was established in the year 1980. The land of the local people was acquired for setting up of cement plant by the respondent No.5, in

*Shyjae*

that eventuality, the some portion of valuable and agriculture land of the petitioners was also acquired and paid him a meager compensation of amount about Rs.8,000/- per bigha but subsequently the one portion of Malkiyati land which is abutting to the cement plant of respondent No.5 has not been acquired till date and the same has rendered useless due to the heavy dust and pollution caused by the cement plant of respondent No.5. Not even this, the respondent No.5 has acquired the land which is situated left and right side of the land of petitioner. Form such act and conduct on behalf of respondent No.5, it appears that respondent No.5 is harassing the petitioner intentionally and deliberately by not acquiring the one portion of the land which is abutting to the cement plant of respondent No.5.

*Allegor*

4. That it is submitted that while setting up of the cement plant by the respondent No.5 at Barmana, District Bilaspur, no Rehabilitation Scheme was framed by the Government of Himachal Pradesh whereas the petitioner is an agriculturist by profession and lost his valuable and cultivable land and presently the entire land abutting to the cement plant rendered useless because of heavy pollution and dust. It is point out to here that due to the adverse impact of the pollutants released by the cement plant, the crops in the remaining land of petitioner have been affected badly.
5. That due to the heavy dust released in the cement plant established by the respondent No.5 at Barmana, the index of air quality is very low resultantly various ailments are being caused due to the dust particles released by the respondent No.5. It is made clear that, the

*Abeyan*

respondent No.5 has failed to comply with the terms and conditions imposed by the Pollution Control Board in pretext of setting up the cement plant, resultantly the dust particles remain stick with the grass, crops and on the roofs of petitioner's house which is measured upto 6 inches. Further, the respondents No.1 to 4 are fully aware about the dust particles and pollutants caused by the respondent No.5 but subsequently the respondents No.1 to 4 have failed to take any appropriate action against the respondent No.5. Not even this, as per the knowledge of petitioner, the officers of respondents No.1 to 4 use to visit the cement plant of respondent No.5 but subsequently they have not taken any appropriate measures to control the pollution caused by respondent No.5.

*Abir*

6. That as per the terms and conditions set out by the respondents No.2, the respondent No.5 is fully liable to control the pollution or dust particles by way of adopting the pollution measures, but it is sheer surprise to the petitioner that having very much knowledge of pollution caused due to the ACC Plant in the area, the respondent No.2 has failed to take any appropriate action against the respondent No.5. Not even this, the respondent No.2 is not frequently visiting the cement plant and checks the Air Quality Index which shows dishonest and malafide intention on part of respondent No.2. As a matter of fact, due to the act and conduct on behalf of the respondents, the petitioner got issued a legal notice dated 24.01.2024 to the respondents in pretext of maintaining air quality index as per the norms set up by the respondent No.2, but subsequently

*Alayach*

till date no action has been taken by the respondents. Copies of legal notice dated 24.01.2024 alongwith original postal receipt are being annexed as **Annexure P-1 (Colly.)** for the kind perusal of this Hon'ble Court.

7. That it is further submitted that after receiving the legal notice dated 24.01.2024 (Annexure P-1), neither the respondent No.3 has replied the legal notice nor he visited the cement plant, being Head of District Administration, whereas the respondent No.3 directed the respondents No.4 & 6 to submit the parawise reply to the legal notice dated 24.01.2024 (Annexure P-1) within prescribed period of two months. Copy of letter dated 03.02.2014 is being annexed as **Annexure P-2** for the kind perusal of this Hon'ble Court.

8. That it is was sheer surprise to the petitioner that despite issuance of letter

*Aheja*

dated 03.02.2024 (Annexure P-2), the respondents No.4 and 6 have not submitted their parawise reply within the prescribed period nor they have visited the cement plant of respondent No.5. Apart from it, the respondent No.4 has issued letter dated 21.03.2024 stating therein that the present matter relates to HP Pollution Control Board, hence, invites no submission from this office. Further, the respondent No.6 has not submitted any reply whereas the police station Barmana is adjacent to the cement plant of respondent No.5, which appears malafide and dishonest intention on behalf of respondent No.6. Copy of letter dated 21.03.2024 is being annexed as **Annexure P-3** for the kind perusal of this Hon'ble Court.

9. That it is pertinent to mention here that the respondent No.5 has submitted the

*Sharma*

reply of legal notice dated 24.01.2024 mentioning therein as under:

"As regards Air Pollution, we have installed latest technology bag houses, Electrostatic Precipitators and Bag filters to curb air pollution at source at different section of the plant. The capital investment on these equipment is approximately Rs. 145 Crores. The Bag Houses, Electrostatic Precipitators, Bag Filters in the plant and are in interlock with the main process equipment. These equipment are in interlock with the main manufacturing equipment and are started before the manufacturing process starts. Periodic maintenance of these equipment is taken during planned stoppages. Continuous tracking and immediate corrective & preventive actions are being taken by

*Abhishek*

plant maintenance team. Regular maintenance is ensured so that emissions remain well below prescribed limit. Regular emission monitoring is being done by plant and also by the regulatory authorities during surprise visits.”

As a matter of fact till date the respondent No.5 has not taken any measures to control the air quality index nor taken any appropriate measures to restore the adjacent Abadi Deh land of the petitioner comprised over Khata-Khatauni No.159/199 Min, Khasra No.737/168, measuring 1-1 Hect., situated at Mauja Khated, Tehsil Sadar, District Bilaspur, H.P. Not even this, in the month of October, 2023, the loaded trucks while coming out from the cement plant also pass through the aforesaid Abadi Deh land of petitioner due to which the land of the petitioner has become useless and the

*Alexander*

same is being used by the respondent No.5 but the respondent No.5 is not acquiring the same till date. Copy of reply to the legal notice (Annexure P-1) submitted by the respondent No.5 is being annexed as **Annexure P-4** for the kind perusal of this Hon'ble Court.

10. That it is sheer surprise to the petitioner that the respondent No.2 has submitted the reply to the legal notice dated 24.01.2024 (Annexure P-1) after a lapse of about five months whereby the respondent No.2 supplied some letters alongwith the reply stating therein that show cause notices were issued against the respondent No.5. As per the reply submitted by the respondent No.2, it appears that the respondent No.2 has directed the respondent No.5 to stop any non-standard practice and take necessary steps in order to control fugitive emission during loading and

*Abeyor*

unloading of raw material/clinker/limestone in trucks and submit the action taken report in the office of undersigned. In case of non-compliance, the legal and penal action shall be initiated against the respondent No.5 at his own risk and cot. Copy of reply dated 30.05.2024 is being annexed as **Annexure P-5** for the kind perusal of this Hon'ble Court.

11. That the police station of respondent No.6 is adjacent to the cement plant of respondent No.5 and being a responsible authority nearby the cement plant, it is the necessary duty of respondent No.6 to ask the respondent No.5 for following the norms set out by the Pollution Control Board in pretext of setting up the cement plant, but subsequently, the respondent No.6 has failed to discharge his duties legally because neither any case/FIR has been registered against the respondent

*Adarsh*

No.5 with regard of breaching the Pollution Control Act/Mining Act/Water Act/Air Act nor any information has been given to the respondents No.1 to 4 for taking any necessary action against the respondent No.5 which shows dishonest and malafide intention on his part.

12. That the indulgence of this Hon'ble Court has sought by the humble petitioner, inter-alia, on the following grounds amongst others:

A. That in connivance of the respondents with each other, the adjacent Malkiyati land of the petitioner is badly affected due to the cement plant of respondent No.5 whereas the respondent No.5 has acquired the right and left side land by paying adequate compensation but has left the petitioner's land useless by not acquiring the same. Therefore, the

*Abhishek*

appropriate direction is required against the respondents to protect the adjacent Malkiyati Land of the petitioner.

- B. That the respondent No.5 has failed to follow the terms and conditions imposed by the Pollution Control Board in pretext of setting up the cement plant, resultantly the dust particles remain stick with the grass, crops and on the roofs of petitioner's house which is measured upto 6 inches and is succeeded to implement his nefarious design of affecting the adjacent Malkiyati Land of petitioner under the shelter and protection of respondents No.1 to 4.
- C. That the illegal action on behalf of respondent No.5 is a clear cut violation of Article 21 of the

*Alexis*

Constitution of India and also Article 300-A which provides that no person shall be deprived of his property save by authority of law. The State cannot dispossess a citizen of his property except in accordance with the procedure established by law.

D. That in the month of October, 2023, the loaded trucks while coming out from the cement plant also pass through the adjacent Abadi Deh land of petitioner comprised over Khata-Khatauni No.159/199 Min, Khasra No.737/168, measuring 1-1 Hect., situated at Mauja Khated, Tehsil Sadar, District Bilaspur, H.P., due to which it has become useless and the same is being used by the respondent No.5 without acquiring and paying

*Mauja*

adequate compensation thereof till date. Not even this, the petitioner visited the office of respondents No.3 & 5 either to stop plying the loaded vehicle over his adjacent Abadi Deh land or acquire the same and pay adequate compensation, whereas the left and right side land has been acquired by the respondent No.5 as per the instructions of respondent No.3 and paid adequate compensation thereof. Copy of Jamabandi is being annexed as **Annexure P-6** for the kind perusal of this Hon'ble Court.

- E. That the action of respondents is wrong, illegal, arbitrary, discrimination, unjust and against the right to equity.

*Shri*

F. That as a matter of right, as per Nakal Aks prepared by the revenue authority concerned, the total Abadi Deh land comprised over Khata-Khatauni No.159/199 Min, Khasra No.737/168, 1 Hect., situated at Mauja Khated, Tehsil Sadar, District Bilaspur, H.P. was measuring as 2-11 Hect., but after acquiring some of the land by the respondent No.5, the remaining land is now measuring as 1-1- Hect. It is submitted that the present petitioner has constructed a building upon the remaining Abadi Deh land and he is running his own Poultry Farm. It is made clear that the respondent No.5 has acquired the abovementioned Abadi Deh land situated right and left but the respondent No.5 has not acquired

*Abadi*

the building alongwith Poultry Farm of petitioner constructed over the remaining Abadi Deh and now the respondent No.5 is plying the loaded trucks while coming from the said cement plant. Copy of Nakal Aks is being annexed as **Annexure P-7** for the kind perusal of this Hon'ble Court.

13. That the petitioner has not preferred any other writ petition on the same and similar grounds before any other court of law including Hon'ble Apex Court of India except the present one.
14. That the petitioner has no other alternative and efficacious remedy except to approach this Hon'ble Court by way of present Civil Writ Petition.

It is, therefore, most respectfully prayed that the present writ petition may kindly be allowed and an appropriate writ,

*Alayia*

order or direction may kindly be issued to the following effects:

- i) That respondent No.2 may kindly be directed to ensure maintaining the Air Quality Index as per the norms set out by the Air Pollution Control Board in the cement plant of respondent No.5 in the interest of justice.
- ii) That the Respondents No.3 may very kindly be directed to ensure for acquiring the Abadi Deh land of petitioner comprised over Khata-Khatauni No.159/199 Min, Khasra No.737/168, measuring 1-1 Hect., situated at Mauja Khated, Tehsil Sadar, District Bilaspur, H.P., adjacent to the cement plant of respondent No.5 which rendered useless due to plying of the loaded trucks of respondent No.5 over the same and pay adequate compensation for the same in favour of petitioner in the interest of justice.

*Alexis*

- iii) That the respondents No.4 & 6 may kindly be directed to visit the cement plant of respondent No.5 on and off and take appropriate legal action against the respondent No.5 in violation of norms set out under Pollution Control Act/Mining Act/Water Act/Air Act.
- iv) Entire record with regard to the case of the petitioner may kindly be summoned.
- v) Any such other or further orders/directions/relief(s) as may fit and proper in the light of facts and circumstances of the case may also kindly be passed.

...Petitioner

Through Counsel

Place: Shimla  
Dated: 12.07.2024

(Jagat Pal & Parul)  
Advocates

*Jagat Pal*

**IN THE HON'BLE HIGH COURT OF HIMACHAL  
PRADESH AT SHIMLA**

C.W.P. NO. OF 2024

In the matter of:-

Sant Ram Thakur

...Petitioner

Versus

State of H.P. & others

....Respondents

**AFFIDAVIT**

I, Sant Ram Thakur S/o late Tulsi Ram, R/o VPO Barmana, Tehsil Sadar, District Bilaspur, H.P., aged about 66 years, occupation agriculturist, do hereby solemnly affirm and declare on oath as under:

1. That the Civil Writ Petition has been prepared and drafted at my instance and under my instructions, the contents of which from paras 1 to 14 are true and correct to best of my personal knowledge and belief and no part of it is either false and nothing material has been concealed therefrom.
2. That I the above named deponent do hereby further verify and declare that the contents of my above affidavit are true and correct to the best of my personal knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on 12<sup>th</sup> day of July, 2024.

**Deponent**

*Adejae*

550 ANNEXURE 1/3

72

**IN THE HON'BLE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA**

CWP No. 7074 of 2024

**In the matter of:-**

Sant Ram Thakur

**.... Petitioner**

**Versus**

State of Himachal Pradesh and Others .

**... Respondents**

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SHO  
Police Respondent  
Dist. Bilaspur (HP)-174013

Through:

Place: Bilaspur

Ld. Advocate General,

Dated: 21.08.2024

State of HP, Shimla.

*Handwritten signature*

**IN THE HON'BLE HIGH COURT OF  
HIMACHAL PRADESH AT SHIMLA**

CWP No. 7074 of 2024

**In the matter of:-**

Sant Ram Thakur S/o Late Tulsī Ram, R/o VPO  
Barmana, Tehsil Sadar, District Bilaspur, HP, aged  
about 66 years.

**.... Petitioner**

**Versus**

1. State of H.P. through its Principal Secretary (Industry), Government of Himachal Pradesh, 171001.
2. The Secretary, Pollution Control Board, Him Privesh, Phase-III, New Shimla, District Shimla, H.P.-171009.
3. The Deputy Commissioner, Bilaspur, District Bilaspur, Himachal Pradesh.
4. Mining Officer Bilaspur, Excise Colony Bilaspur, Himachal Pradesh.
5. The Associate Cement Company (ACC) Ltd. Gagāl Cement Works, P.O. Barmana, Tehsil Sadar, District Bilaspur, H.P.-174013, through General Manager Logistic/General Manager.
6. Station House Officer, Barmana, District Bilaspur, Himachal Pradesh.

**....Respondents**

*Adarsh*

  
DISTRICT JUDGE (C) 174013  
BILASPUR

Reply to the Civil Writ Petition under article 226 of The Constitution of India on the behalf of Respondent No. 6 through the Station House Officer, Police Station Barmana, District Bialspur, HP.

**MAY IT PLEASE YOUR LORDSHIP:-**

**PRELIMINARY SUBMISSIONS:-**

1. That the petition is not maintainable in the present form as the same is not in accordance with the provisions of the Section 482 of the Code of Criminal Procedure.
2. That the petitioners be estopped to file the present petition on account of his own acts, conducts, omissions, submissions etc.

**REPLY ON MERIT:-**

1. That the contents of Para No. 1 of the petition are formal in nature, hence, needs no submissions.
2. That the contents of Para No. 2 of the petition are formal in nature, hence, needs no submissions.
3. That the content of Para No. 3 to 5 of the petition does not pertains to replying respondent, hence, needs no submissions.

*Alay*

S/O  
Police Station Barmana  
Dist. Bialspur (HP)-174012  
Date:

4. That the content of Para No. 6 of the petition does not pertain to replying respondent. However, it is submitted that a legal notice dated 24.01.2024 has been received by replying respondent, on which the correspondence was made with the Respondent No. 2 vide letter No. 775/5A dated 12.02.2024, regarding which request has been made to measure the quantity and quality of pollution in the disputed area.
5. That in reply to Para No. 7 of the petition, it is submitted that Respondent No. 2 after doing the needful replied to the petitioner vide letter No. 2036-37 dated 30.05.2024, with respect to legal notice dated 24.01.2024 and copy of same was endorsed to Respondent No. 6. It is further submitted that upon legal notice Regional Officer, HP Himachal Pradesh State Pollution Control Board conducted the inquiry and submit the inquiry report dated 06.04.2024 to Respondent No. 2, **Copy of inquiry report is attached herewith as Annexure R-1.** It is further submitted that as per inquiry report, the Air quality in the disputed area is within limits.
6. That in reply to Para No. 8 of the petition, it is submitted that Respondent No. 3 vide letter

*Shrijae*

  
Regional Officer  
Himachal Pradesh State Pollution Control Board  
Sector 17, Chandigarh (P.O.)-160013  
Phone: 91-172-274013

dated 03.02.2024 forwarded the legal notice dated 24.01.2024 to replying respondent. It is further submitted that replying respondent made the correspondence with Respondent No.2 to take appropriate necessary action in the matter as per the norms of Pollution Control Board. It is further submitted that Respondent No. 2 after doing the needful replied to the petitioner vide his office letter No. 2036-37 dated 30.05.2024, with respect to legal notice dated 24.01.2024 and copy of same was endorsed to Respondent No. 6. It is further submitted that upon legal notice Regional Officer, Himachal Pradesh State Pollution Control Board, Bilaspur, HP conducted the inquiry and submit the inquiry report dated 06.04.2024 to Respondent No. 2. It is further submitted that as per inquiry report, the Air quality in the disputed area is within limits.

7. That the content of Para No. 9 & 10 of the petition does not pertains to replying respondent, hence, needs no submissions.
8. That in reply to Para No. 11 of the petition, it is submitted that as per the inquiry report dated 06.04.2024, conducted by the Regional Officer,

*Adarsh*

SHO  
PO  
D/O  
D/O  
Bilaspur  
174013



Himachal Pradesh State Pollution Control Board, Bilaspur, HP, the Ambient Air Quality Monitoring and Stack Monitoring of Gagal Cement Works Unit-I and Unit-II is found within limits as reported by HPSPCB, Regional Laboratory Sundernagar, District Mandi, HP. It is further submitted that matter of measuring and maintaining the Air Quality Index in the disputed area as alleged by the petitioner does not pertain to the replying respondent. Hence, it is wrong to say that there is dishonest and malafide intention on the part of the replying respondent.

9. That the content of Para No. 12 including sub para(s) (A) to (F) of the petition does not pertain to replying respondent, hence, needs no submissions.
10. That the contents of Para No. 13 of the petition are denied for want of knowledge.
11. That the contents of Para No. 14 of the petitioner are formal in nature, hence, needs no submissions.

It is, therefore, most respectfully prayed that keeping in view the submissions made herein

*Alonja*

SHO  
New Delhi  
[Signature]

above, the present petition being devoid of merit  
may kindly be dismissed in the interest of justice.

  
Respondent

Through

Place:- Bilaspur

Dated: - 21.08.2024

Advocate General

State of HP, Shimla.

*Alexia*

*Alajice*

IN THE HON'BLE HIGH COURT OF  
HIMACHAL PRADESH AT SHIMLA

CWP No. 7074 of 2024

In the matter of:-

Sant Ram Thakur

.... Petitioner

Versus

State of Himachal Pradesh and Others

... Respondents

**Affidavit in support of Reply to CWP.**

I, Naresh Kumar, Inspector, S/o Late Sh. Amrit Lal Sharma, R/o Village Seri, PO Hamboli, Tehsil Amb, District Una, HP aged about 56 years presently posted as the Station House Officer, Police Station Barmana, District Bilaspur, HP, do hereby solemnly affirm and declare on oath as under:-

1. That the contents of accompanying reply from Para 1 to 2 of Preliminary Submissions and Para 1 to 11 of reply on merits has been prepared at my instance and under my instructions.
2. That the contents of accompanying reply are true to the best of my knowledge and belief based on the official record available and legal advice received in this behalf. No part of it is false and nothing material has been concealed therein.

*Naresh Kumar*

  
S/O Deponent  
S/O Station Barmana  
Dist. Bilaspur (HP)-174013

Verification:-

I, the above named deponent verify that the contents of this affidavit as contained in Para 1 & 2 are true and correct to the best of my knowledge and belief.

Verified at Bilaspur on this, the 21<sup>st</sup> day of August, 2024.



Deponent

Police Station Bilaspur

C.C. No. 174215

Date:





## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt: Bilaspur (Himachal Pradesh)-174001  
Website: <http://hpsc.state.pc.in/> Email: [pcrbilaspur1@gmail.com](mailto:pcrbilaspur1@gmail.com)

No. PCB/RO/BLP(4) ACC Ltd Unit-1/Vol-X/ 2023- 89

Dated: 06/04/2024

To

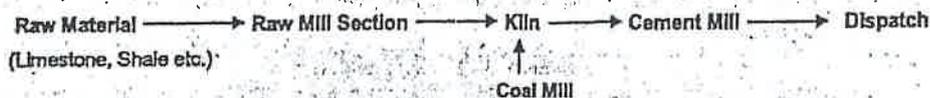
The Member Secretary,  
HP State Pollution Control Board,  
"HIM Parvesh" Phase-III, New Shimla, 171009.

**Subject:** Legal notice for maintain the Air Quality Index as per the norms set up by the Air Pollution Control Board-reg.

Sr,

This has reference to your office even letter No. PCB/Misc. Complaints/RO Bilaspur/2023-15723 dated 17.02.2024. In this context, the parawise reply to the legal notice is as follows:

**Para No. 1:** In reply to Para No. 1, it is submitted that M/s Associated Cement Company Ltd., Gagal Cement Works, Village Barmana, Tehsil Sadar, Distt. Bilaspur has established 02. No's of Cement manufacturing plants i.e. M/s Gagal Cement Works Unit-I (Capacity 2 Million Ton Per Annum (MTPA) & Gagal Cement Works Unit-II (Capacity 2.64 MTPA) In total area of 29.06 hectares. The Renewal of Consent to Operate of M/s Gagal Cement Works Unit-I and M/s Gagal Cement Works Unit-II is valid till 31.03.2025. The manufacturing process is comprised as:



In addition to above, unit has provided requisite Air Pollution Control Devices (APCD's) attached to probable source of emission, the details of which is tabulated as Table No. 1:

**Table No. 1:** Details of APCD's provided in M/s ACC Ltd. Gagal Cement Works Unit-I and Gagal Cement Works Unit-II

M/s ACC Ltd. Gagal Cement Works Unit-I			
Name of the Section	Pollution load / Source	APCD Detail	Stack Height (mts)
Raw Mill / Kiln	Raw material Grinding / Clinkering	Reverse Air Bag House (No. of Filter Bags = 2352)	155
Cooler	Clinkering	Electro Static Precipitator (ESP)	35
Coal Mill-1	Coal Grinding	Pulse Jet Bag House (No. of Filter Bags = 390 & 198)	64
Cement Mill-1	Cement Grinding	Pulse Jet Bag House (No. of Filter Bags = 300)	31
Cement Mill-2	Cement Grinding	Pulse Jet Bag House (No. of Filter Bags = 570)	31
Cement Mill-5	Cement Grinding	Pulse Jet Bag House (No. of Filter Bags = 315)	48

*Handwritten signature*

S/O  
Pollution Control Board  
Bilaspur (HP)-174013

M/s ACC Ltd. Gagal Cement Works Unit-II			
Name of the Section	Pollution load / Source	APCD Detail	Stack Height (mts)
Raw Mill / VRM Kiln	Raw material Grinding / Clinkering	Pulse Jet Bag House (No. of Filter Bags = 4140 & 1320)	122
Cooler	Clinkering	Electro Static Precipitator (ESP)	70
Coal mill-1	Coal Grinding	Pulse Jet Bag House (No. of Filter Bags = 1600)	71.5
Coal mill-2	Cement Grinding	Pulse Jet Bag House (No. of Filter Bags = 1600)	71.5
Coal mill-3	Cement Grinding	Pulse Jet Bag House (No. of Filter Bags = 1376)	80
Cement Mill-3 & 4	Cement Grinding	Pulse Jet Bag House (No. of Filter Bags = 830 & 630 respectively)	38.8

The photographs of Air Pollution Control Devices is annexed as Annexure A-1.

Further this office has carried out inspections and monitoring on dated 31.12.2023, 01.01.2024, 12.03.2024 and 13.03.2024 respectively for Ambient Air Quality Monitoring at 06 no's of locations and stack monitoring of both plants i.e. Gagal Cement Works Unit-I and Unit-II. The analysis results reported by HPSPCB Regional Laboratory Sundernagar, Distt. Mandi are tabulated in Table No. 2 to Table No. 5:

Table No. 2: Analysis results of Ambient Air of M/s ACC Ltd. Gagal Cement Works Unit-I and Gagal Cement Works Unit-II

Ambient Air Quality Monitoring								
S. No.	Sampling Location	Date of Sampling	PM 10 ( $\mu\text{g}/\text{m}^3$ )	Limits ( $\mu\text{g}/\text{m}^3$ )	SO ( $\mu\text{g}/\text{m}^3$ )	NOx ( $\mu\text{g}/\text{m}^3$ )	Limits ( $\mu\text{g}/\text{m}^3$ )	Remarks
1	Admin Block	31.12.2023 & 01.01.2024	37.33	100	0.98	8.86	80	Within Limits
2	Central Lubrication Cell		63.00	100	1.47	7.71	80	
3	Transformer House		47.66	100	1.39	8.57	80	
4	Mines Office		32.33	100	1.06	6.64	80	
5	Near Coal Gantry		47.66	100	0.98	8.57	80	
6	Club House		54.86	100	1.14	6.72	80	

Table No. 3: Analysis results of Ambient Air of M/s ACC Ltd. Gagal Cement Works Unit-I and Gagal Cement Works Unit-II

Ambient Air Quality Monitoring								
S. No.	Sampling Location	Date of Sampling	PM 10 ( $\mu\text{g}/\text{m}^3$ )	Limits ( $\mu\text{g}/\text{m}^3$ )	SO ( $\mu\text{g}/\text{m}^3$ )	NOx ( $\mu\text{g}/\text{m}^3$ )	Limits ( $\mu\text{g}/\text{m}^3$ )	Remarks
1	Admin Block	12.03.2024 & 13.03.2024	92.88	100	2.07	5.9	80	Within Limits
2	Central Lubrication Cell		97.33	100	3.05	5.88	80	
3	Transformer House		78.88	100	2.86	5.51	80	
4	Mines Office		71.88	100	1.08	6.89	80	

SAC



17/03/24

*Aditya*

5	Near Coal Gantry		74.33	100	4.44	7.49	80	
6	Club House		55.00	100	3.64	5.92	80	

Table No. 4: Analysis results of Stack monitoring of M/s ACC Ltd. Gagal Cement Works Unit-I and Gagal Cement Works Unit-II

Stack Monitoring					
S. No.	Monitoring Location	Date of Collection	Particulate Matter (mg/m <sup>3</sup> )	Limit (mg/m <sup>3</sup> )	Remarks
1	Port hole of stack attached to VRM/Kiln Bag House Unit-II	31.12.2023	10	30	Within Limits
2	Port hole of stack attached to Cooler ESP Unit-I	01.01.2024	14		
3	Port hole of stack attached to Coal Mill-2 Bag House Unit-II	01.01.2024	16		
4	Port hole of stack attached to Cement Mill-3 Unit-II	01.01.2024	9		
5	Port hole of stack attached to RABH Unit-I	01.01.2024	8		
6	Port hole of stack attached to Cement Mill-5 unit-I	31.12.2023	12		

Table No. 5: Analysis results of Stack monitoring of M/s ACC Ltd. Gagal Cement Works Unit-I

Stack Monitoring					
S. No.	Monitoring Location	Date of Collection	Particulate Matter (mg/m <sup>3</sup> )	Limit (mg/m <sup>3</sup> )	Remarks
1	Port hole of stack attached to Coal Mill-1 Unit-I	12.03.2024	8	30	Within Limits
2	Port hole of stack attached to RABH Unit-I	12.03.2024	8		
3	Port hole of stack attached to Cooler ESP Unit-I	12.03.2024	5		

In addition to above, M/s Associated Cement Company Ltd., Gagal cement Works Unit-I and Unit-II has provided common Continuous Ambient Air Quality Monitoring Station (CAAQMS) and has further installed Continuous Emission Monitoring System (CEMS) in all 12 No's of stacks for real time data. The reports of the real time data of CAAQMS and Kiln of both the cement plants is enclosed as Annexure A-2.

Keeping above into consideration, it is duly established that State Board is carrying out monitoring on regular basis. In the past consequent upon the violation observed, State Board has intimated Environmental compensation of Rs. 1,29,00,000/- (One Crore Twenty Nine Lakh Rupees only). Other contents of the para is a matter of record and requires to be verified by the concerned department.

Para No. 2: Reply already furnished in Para No. 1. Other contents of the para no. 2 is a matter of record and requires to be verified by concerned department.

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SHO  
 [Signature]  
 Director, Environment  
 Gagal Cement Works (ACC) Ltd.  
 Gagal

85

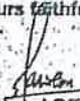
12.  
Para No. 3: Reply already furnished in Para No. 1. Other contents of the para no. 3 is a matter of record and requires to be verified by concerned department.

Para No. 4: Reply already furnished in Para No. 1, other contents of the para no. 4 is a matter of record and as far as maintaining Air Quality Index of the area is concerned, State Board is regularly inspecting and carrying out monitoring of the aforesaid plants. Letters to the aforesaid units are also issued vide this office letter No. 1298 dated 21.12.2023 and No. 1800-01 dated 17.02.2024 respectively to control fugitive dust emissions for which unit has submitted their compliances vide their letter No. 24/01/3 dated 18.01.2024 and No. 24/02/4 dated 21.02.2024 respectively. (Copy of same enclosed as Annexure A-3). In addition to above, this office will keep strict vigil on the aforesaid units in future too.

Submitted for information & further necessary action, please.

Enclosure: As above

Yours faithfully,

  
Regional Officer  
HPSPCB Bhaspur  
Telefax- 01978-223550

  
Regional Office  
Bhaspur  
Distt. Bhatinda  
Date: 17/02/24

*Adarsh*

ANNEXURE R/4  
564

86

IN THE HIGH COURT OF HIMACHAL PRADESH, SHIMLA

2025:HHC.8111 )

CWP No. 7074 of 2024

Decided on: 28.03.2025

Sant Ram Thakur

... Petitioner

**Versus**

State of Himachal Pradesh and others

... Respondents

**Coram**

**Hon'ble Mr. Justice Ajay Mohan Goel, Judge.**

**Whether approved for reporting?<sup>1</sup>**

For the petitioner

Mr. Jagat Pal, Advocate.

For the respondents

Mr. Sumit Sharma, Dy. AG for respondents No. 1, 3, 4 and 6-State.

Mr. Rahul Thakur, Advocate for respondent No. 2-PCB.

Mr. Kulwant Chauhan, Advocate for respondent No. 5.

Mr. Virender Thakur, Assistant Manager (Legal) of respondent No. 5 in person.

Ajay Mohan Goel, Judge

(Oral)

Faced with the situation that the petitioner earlier had filed a writ petition, i.e. CWP No. 1642 of 2010, titled as Sant Ram vs. State of Himachal Pradesh and others, with the same grievance, which on his request, was dismissed as withdrawn on 01.08.2016, with liberty to approach the Authority and now again a writ petition has been filed by the petitioner on the same issue,

<sup>1</sup> Whether reporters of the local papers may be allowed to see the judgment?

Ajay

2025:HHC:8111)

without disclosing the factum of earlier filing a writ petition by the petitioner, learned Counsel for the petitioner prays for and is permitted to withdraw this petition. It is clarified that no liberty whatsoever has been granted by this Court to the petitioner to agitate the matter afresh. Pending miscellaneous applications, if any, also stand disposed of.

**(Ajay Mohan Goel)**  
**Judge**

March 28, 2025  
(narender)

*Ajaya*

**Cement manufacturing & Air Pollution Control Devices at Gagal Cement Works, PO Barmana,  
District Bilaspur (HP)**

**1.0 Location of Gagal Cement Works, ACC limited, Adani Cement, PO Barmana**

Gagal Cement Works, ACC limited, Adani Cement is located on the Bilaspur – Sunder Nagar , old National Highway No-21, at PO Barmana, Tehsil Sadar, District Bilaspur Himachal Pradesh in northern India. It is a major cement plant in the state with two production lines – Unit-I and Unit-II commissioned in the year 1984 and year 1994 respectively. Most of the cement manufactured at Gagal comprises fly ash-based Portland Pozzolona Cement, which is a green cement produced with lower carbon emissions.

**2.0 Cement Manufacturing Process at Gagal Cement Works:**

Cement manufacturing principally involves of grinding and blending, in a definite proportion, a material containing calcium oxide (such as limestone) with a siliceous material (such as clay, shale, sand) along with certain additive or corrective materials (such as alumina, iron ore). The mixture is then burned at high temperatures in a kiln. The resulting ‘clinker’ is cooled and then ground with gypsum to produce the finished product, Ordinary Portland Cement (OPC) or with pozzolonic material like fly ash to produce blended cement.

The major raw materials used in the manufacture of cement are limestone, gypsum, fly ash and coal. The limestone for the plant is obtained from the captive limestone mine located at about 4.0 km by road. The crushed limestone is transported from the mines via an over land enclosed belt conveyor to the cement plant.

The unit is operating on dry process which is among the advanced techniques of manufacturing cement, resulting in minimum energy consumption per ton of the cement produced. The unit also utilizes waste heat from the cement kilns to dry the raw material. Any remaining waste heat is used to generate power by deploying a waste recovery power generation process.

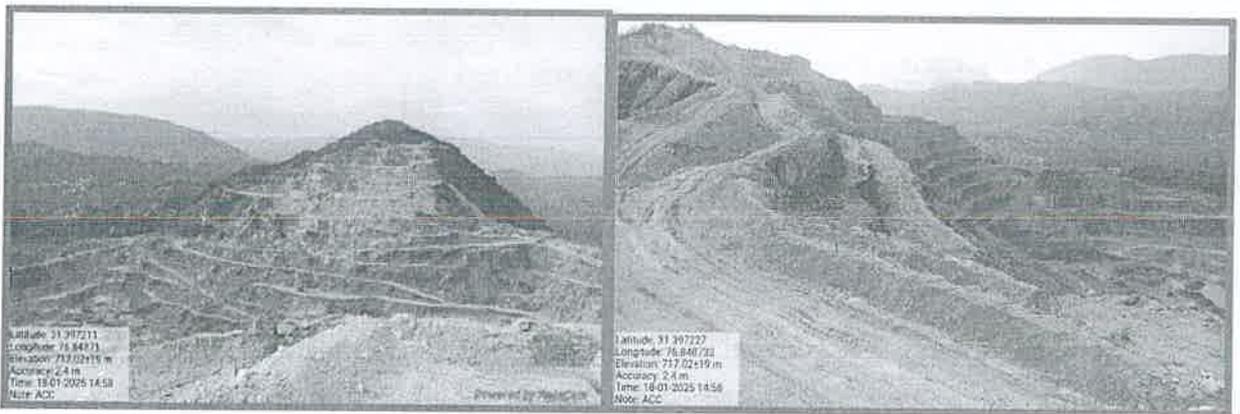
The raw material is then processed in cement kiln to producer clinker. The kiln is fitted with suspension preheater system to reuse the flue gases heat. Gypsum and fly ash are ground in cement mill in the required proportions to produce cement. The cement then stored in the silo and sent to the packing plant, it is packed through packing machines and dispatched.

*Abeyar*

**3.0 Pollution Control Measures by ACC Ltd. Gagaj Cement Works Barmana :-** The details of the pollution control devices installed and in operation are described below:-

**4.0 Air Pollution Control Measures in ACC Ltd. Gagaj Cement Works Barmana Unit-I :**

a) **Air Pollution Control at Mines:-** The first activity in the cement manufacturing is the extraction of lime, which is the main raw material for cement manufacturing. During the mining process, dust is generated from blasting and transportation of material through vehicles to the crusher. To mitigate this, water is sprayed on the haulage road by using tankers and a permanent water spray system is installed on the approach road to crusher site.



**Active Mining Pit**

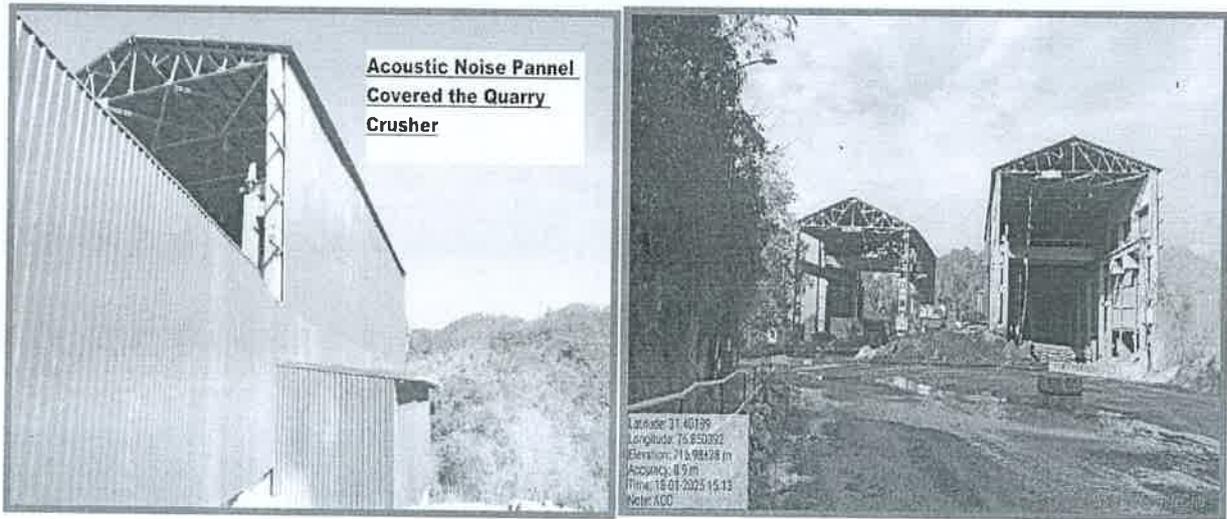


**Rain Guns at Mines Haulage Road**

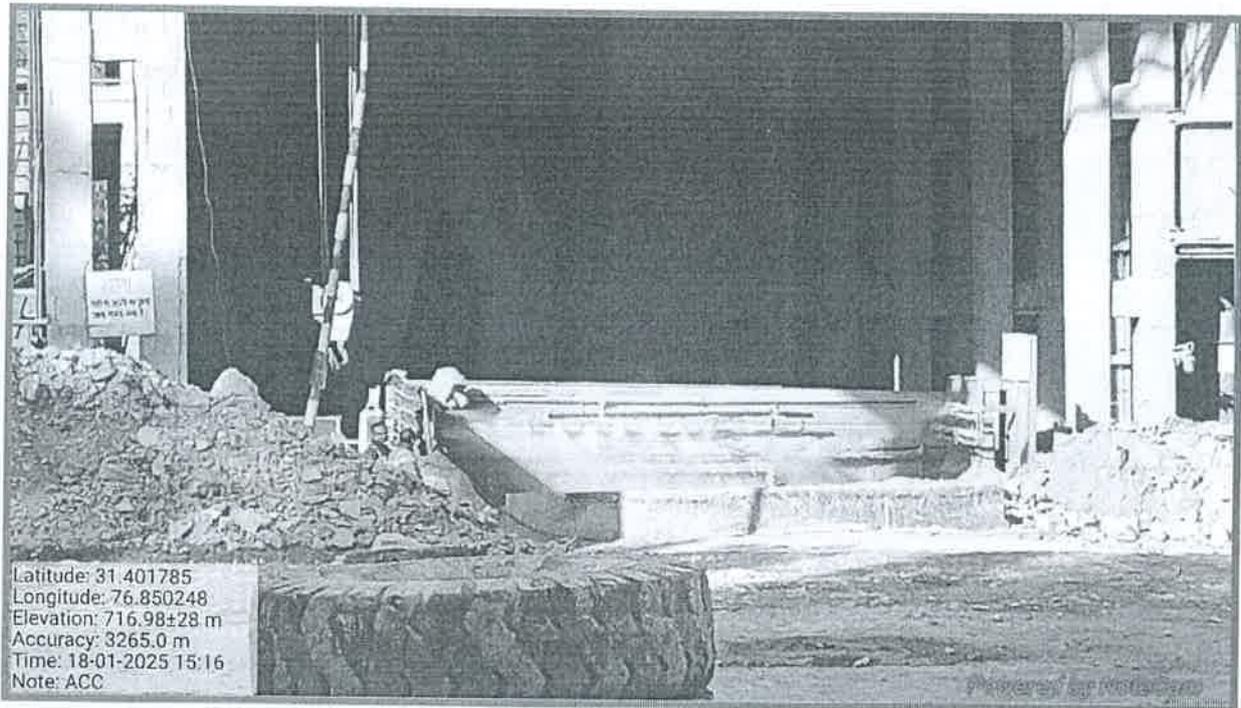
b) **Air Pollution Control Measures at Crusher:-** The unit has installed an atomized mist fog water spray system at the unloading hoppers of the crusher and at various associated transfer points associated with the crusher to suppress the dust generated during the unloading and transfer of material.

*Alexia*

Two bag filters having capacity of 35000 m<sup>3</sup>/hr and 60000 m<sup>3</sup>/hr are provided for each crusher. The crushers are also installed in an enclosed shed equipped with acoustic panels to control the dust and noise level.

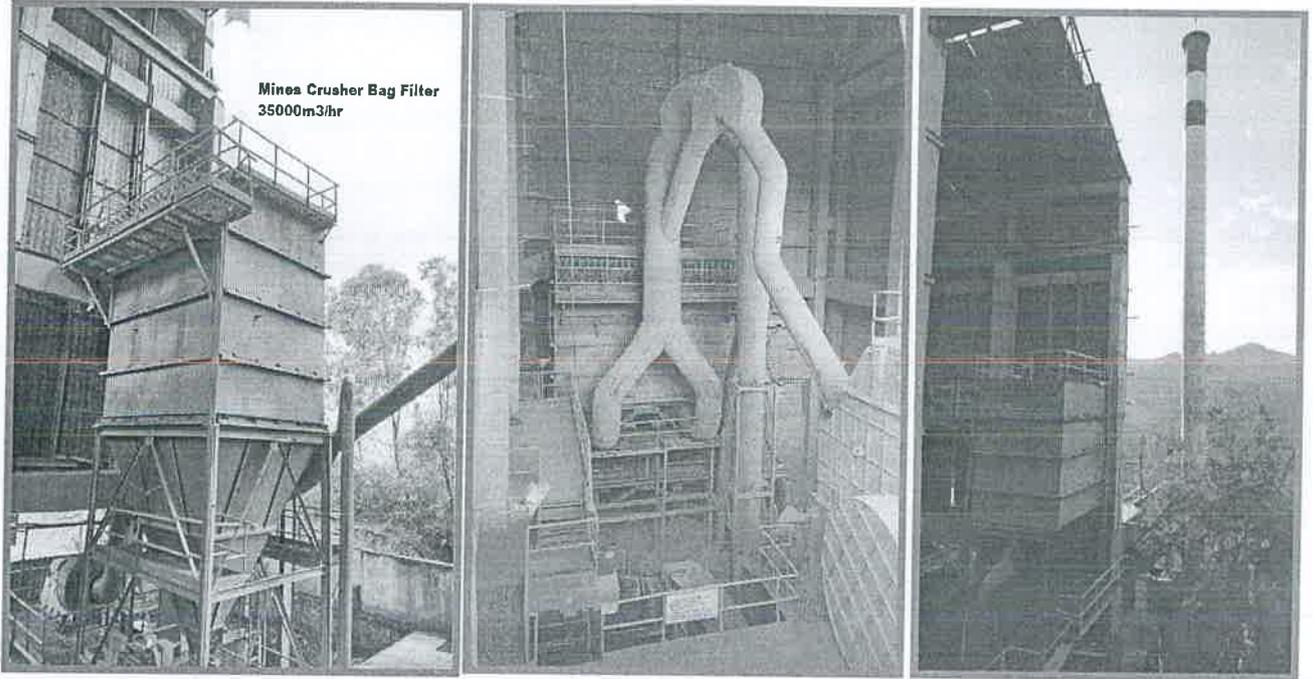


Acoustic Panels installed at both crushers in Mines



Atomized Mist Fog System installed at both crushers in Mines

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Bag Filters at Mines Crusher having capacity 35000 m3/hr & 60000 m3/hr

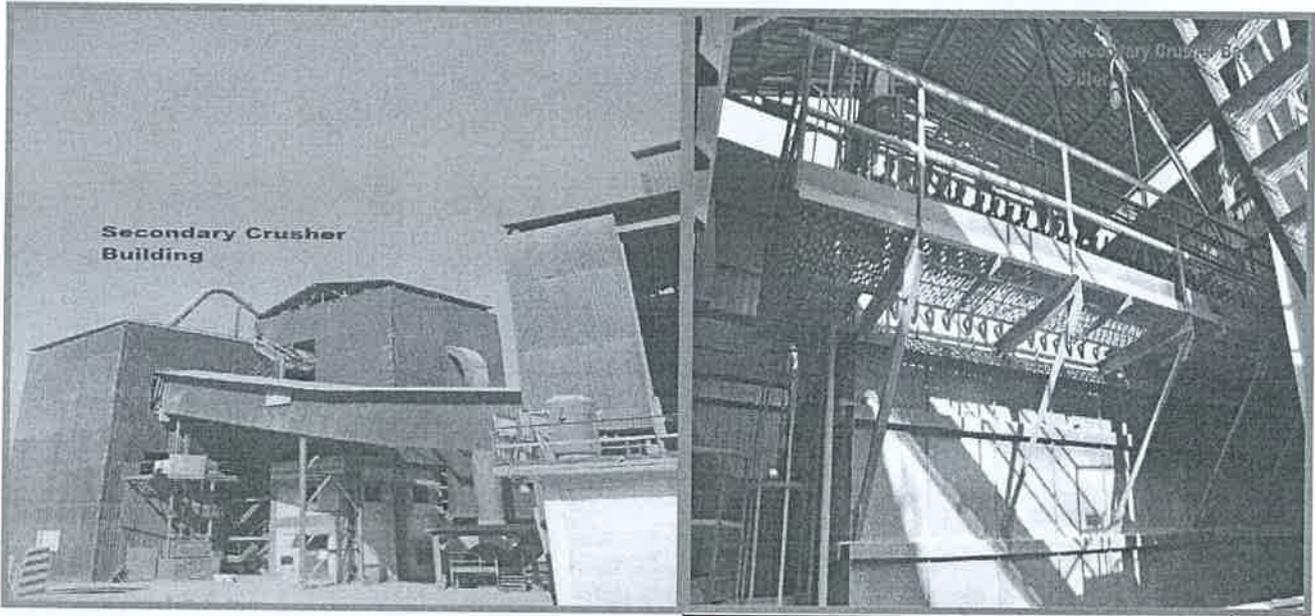
- c) **Transfer of Material Crusher to Stacker Reclaimer:** - The crushed material from the crusher is transported through enclosed conveyer belt to limestone stacker reclaimer. A dust suppression system is installed at transfer points to control the dust emissions.



*Atar*

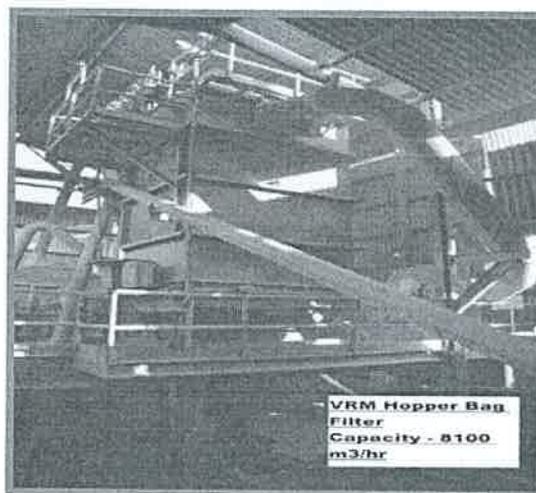
### Covered Conveyor Belt for Limestone Transport.

- d) **Air Pollution Control Measures at Secondary Crusher:-** In the secondary crusher, dust is generated during the crushing process, which reduces lime stone size to less than 15 mm. To control the emissions during this stage, a baghouse having capacity 86280 m<sup>3</sup>/hr is installed.



### Secondary Crusher Bag Filter

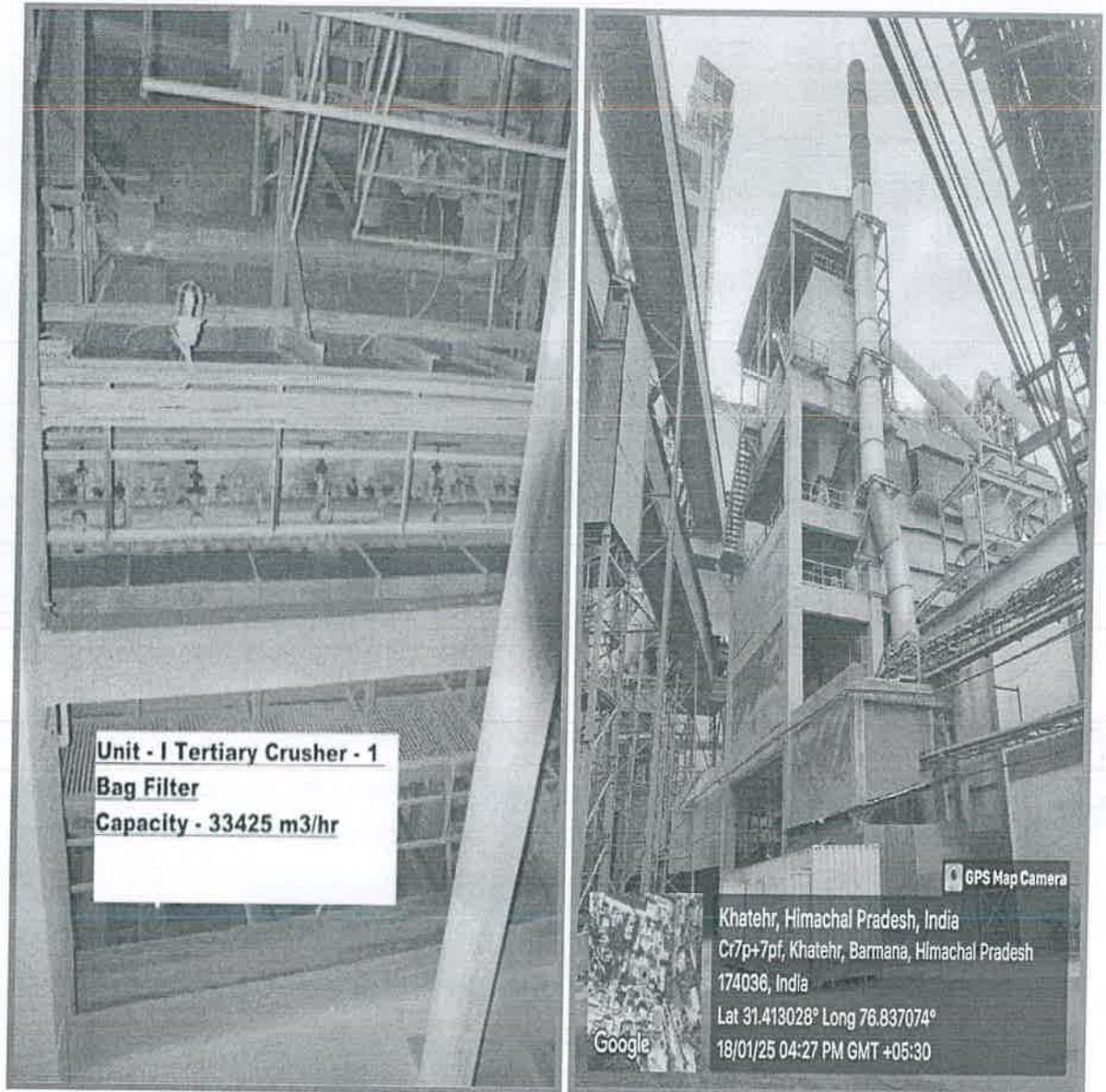
- e) **Air Pollution Control Measures at Raw Mill Hoppers:-** From the crusher, the crushed material is transported to Raw Mill hoppers. During the filling of the crushed material in these hoppers, dust is generated and is controlled using a bag filter having capacity m<sup>3</sup>/hr.



### Bag Filter at VRM & Raw Mill Raw Material Hoppers

*Abir*

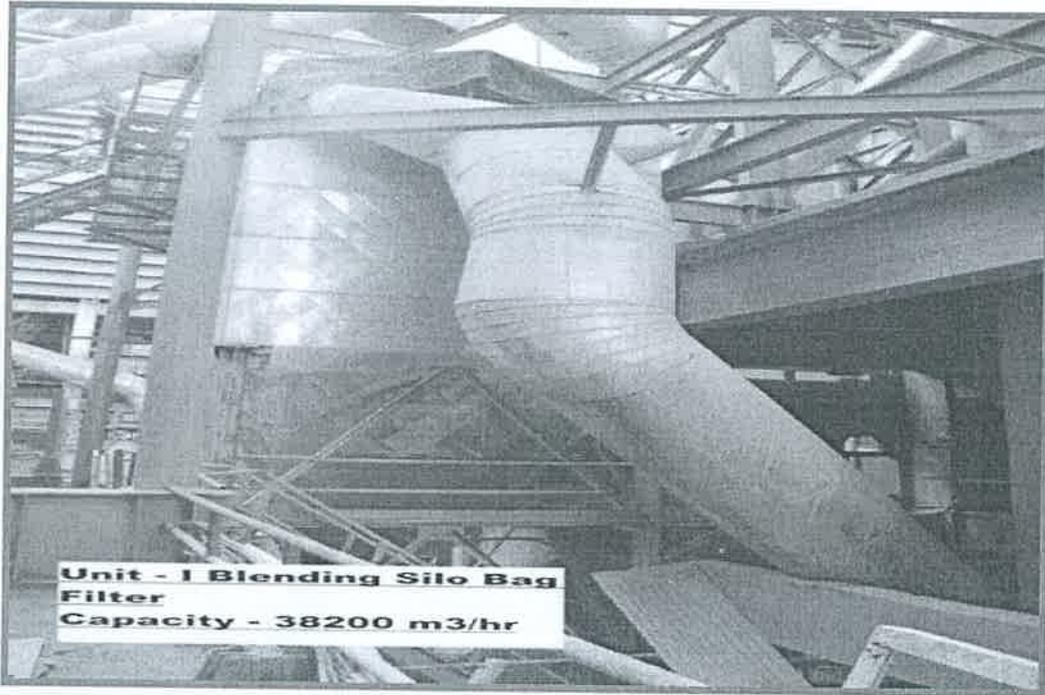
- f) **Air Pollution Control Measures at Unit-I Raw Mill:-** At the Raw Mills, material is grinded in closed circuit ball mills which generates dust during the grinding process. To manage this, four (4) bag filter houses, having capacity 44822 m<sup>3</sup>/hr each (2 units) & 33425 m<sup>3</sup>/hr each (2 units) are installed.



**Bag Filter at Raw Mill Tertiary Crusher and Raw Mill Separator venting**

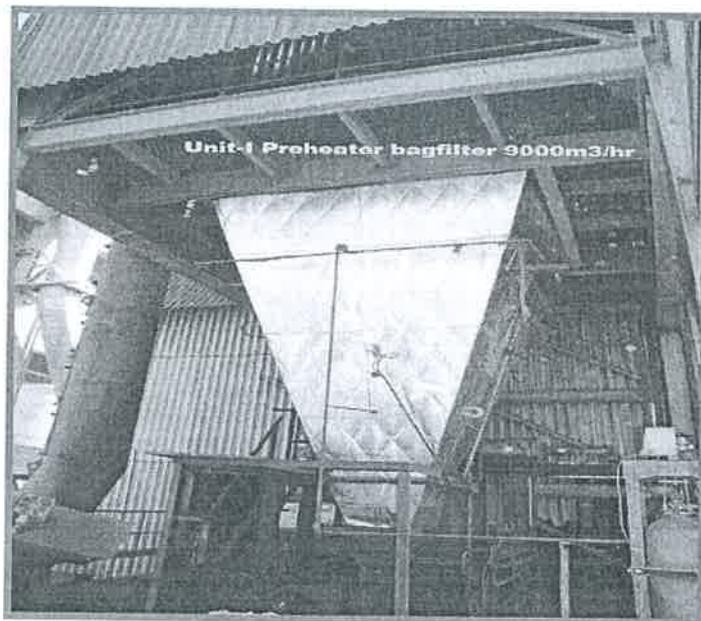
- g) **Air Pollution Control Measures at Unit-I Raw Meal Storage Blending Silo:-** The raw meal is transported via closed bucket elevators to the Blending Storage Silo. During the filling of the silo with raw meal, dust is generated and to control this, a bag filter having capacity of 345 bags/38200 m<sup>3</sup>/hr is in operation.

*Shojan*



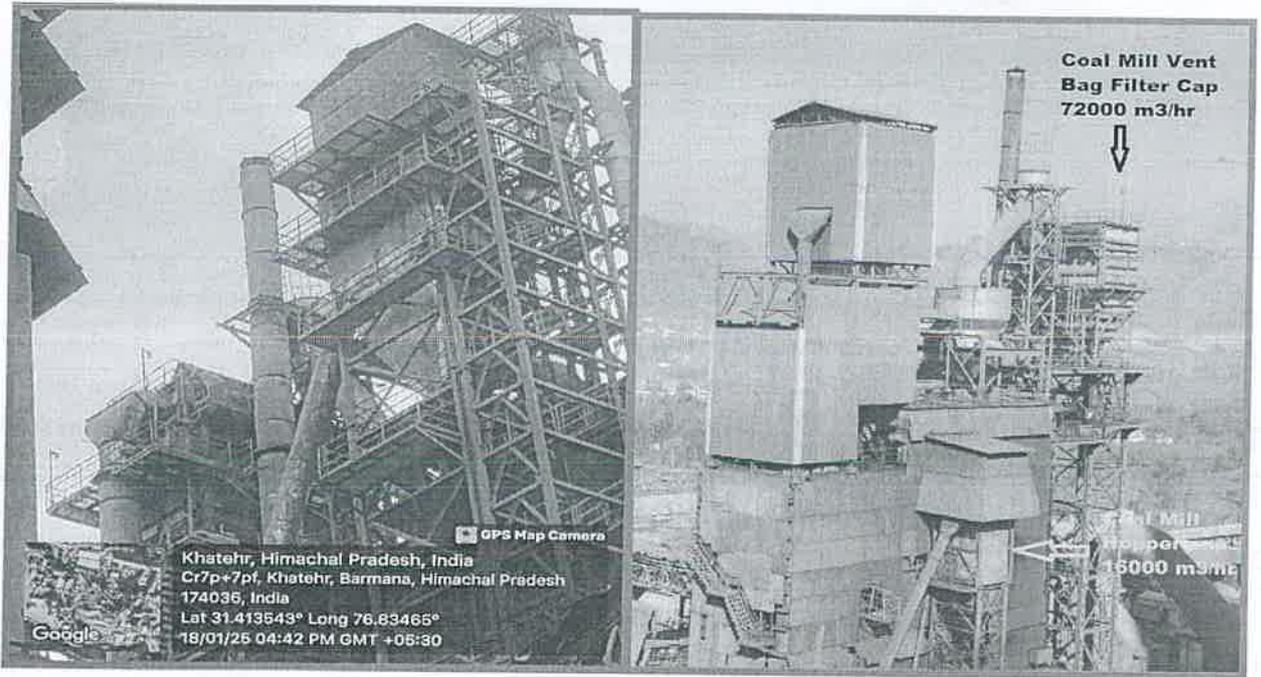
**Bag Filter at Raw Meal Storage Blending Silo**

h) **Air Pollution Control Measures at Unit-I Preheater:-** Grinded Raw Meal is extracted from the blending storage silo and is stored in the raw meal surge bin. During the filling surge bin, dust is generated, and a bag filter with a capacity of 17000 m<sup>3</sup>/hr is provided to control the emissions. From the surge bin, material is transported via a closed bucket elevator to the preheater top. Material is then fed to the kiln cyclones, and during the transfer of the material within the closed circuit, dust is generated. To control this, a bag filter with ninety bags having a capacity of 9000 m<sup>3</sup>/hr is provided.



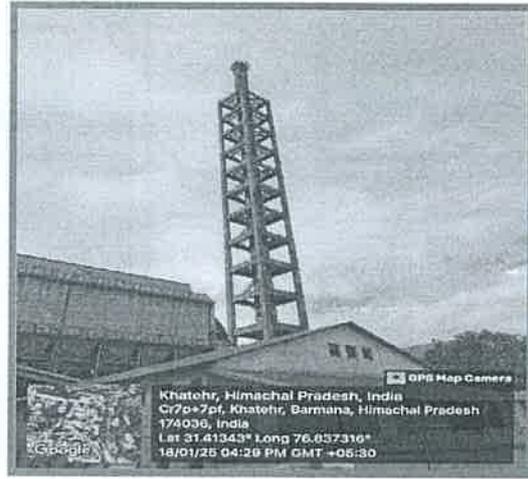
*Abejoe*

i) **Air Pollution Control Measures at Unit-I Coal Mill:-** Coal, required for the kiln firing, is ground in a closed-circuit Coal Grinding Mill. During coal grinding, dust is generated and is controlled by bag filters having capacity 72000 m<sup>3</sup>/hr and 25000 m<sup>3</sup>/hr. Another source of dust in the coal mill circuit is during the coal transportation to the fine coal hopper, for which a bag filter having a capacity of 16000 m<sup>3</sup>/hr is provided. For the calciner coal hopper, another bag filter of capacity 7500 m<sup>3</sup>/hr is installed. The dust collected in these bag filters is reused in the process for firing.



j) **Air Pollution Control Measures at Unit-I Kiln:-** Inside the kiln, clinkerization process producing clinker. The dust-laden flue gases generated during the clinkerization process, are handled by closed circuit Glass Fiber Baghouse. A Reverse Air Baghouse, installed in the kiln section, has a capacity of 700000 m<sup>3</sup>/hr. The dust collected in the hoppers is circulated back into the process.

*Abhay*



**Reverse Air Bag House having 2352 nos. bag filters with CEMS at Stack**

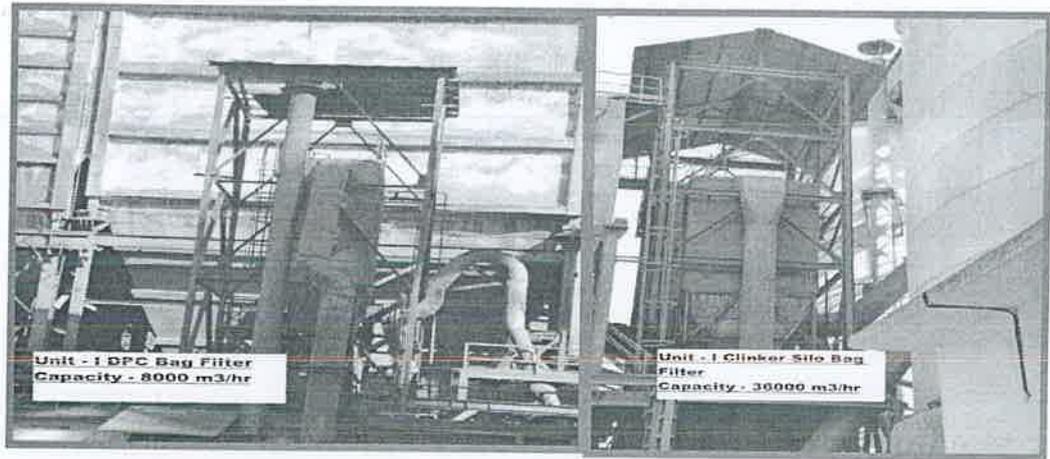
- k) **Air Pollution Control Measures at Unit-I Kiln Cooler:-** In the kiln cooler, the clinker is cooled by the injecting fresh air. During this process, dust is generated at a temperature of around 200 degrees Celsius, which is treated through a Cooler Electrostatic Precipitator (ESP). The ESP separates dust and air and the dust so separated is collected in the hoppers, while the clean air is discharged through the ESP Chimney. The capacity of ESP is 589500 m<sup>3</sup>/hr.



**Clinker Cooler ESP having capacity 445000 m<sup>3</sup>/hr**

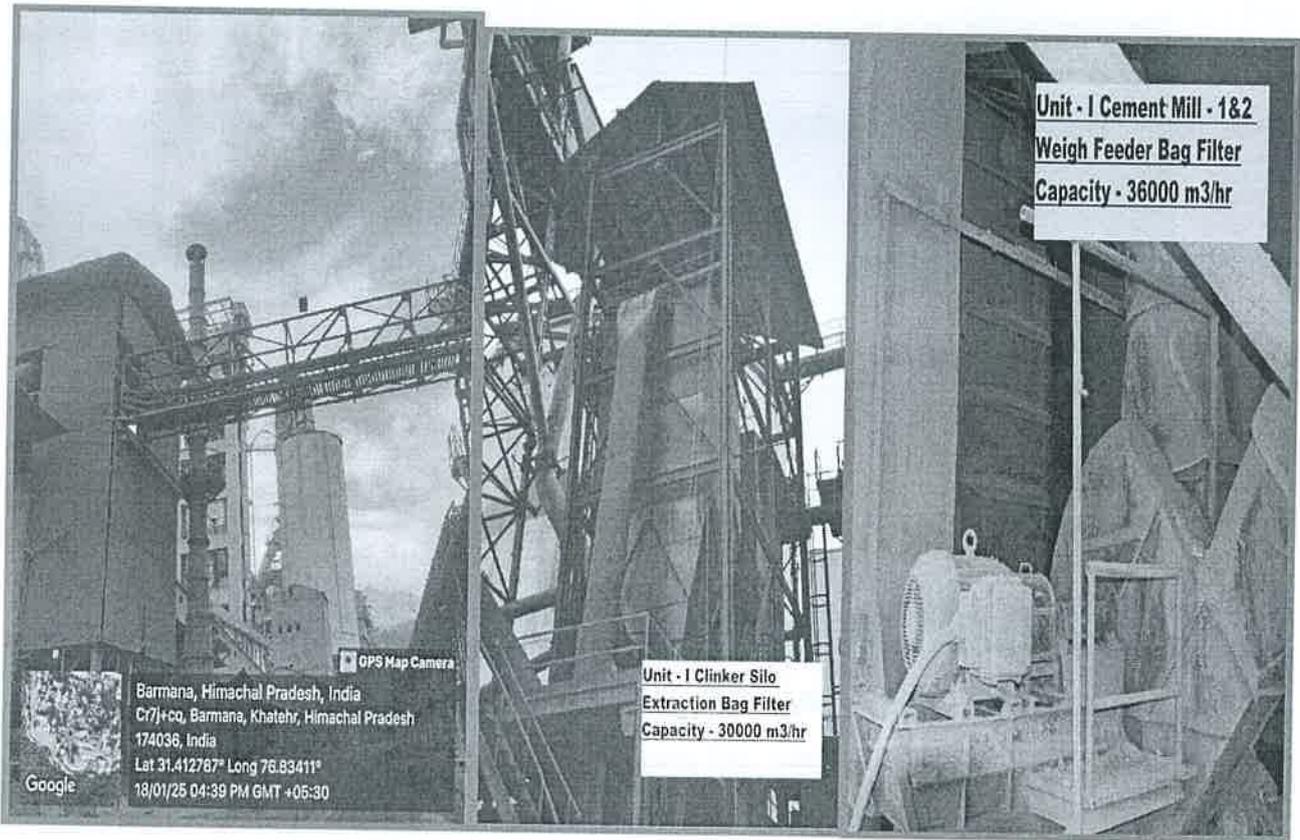
- l) **Air Pollution Control Measures at Unit-I Clinker Transport:-** From the cooler, the clinker is discharged into a deep bucket conveyor, where dust is again generated. To control this, two (2) dust bag filters with capacity 8000 m<sup>3</sup>/hr and 10000 m<sup>3</sup>/hr are provided. The clinker is stored in two (2) clinker storage silos, each having a capacity of 10000 metric tons. Dust generated during silo filling is controlled by a bag filter house having a capacity 36000 m<sup>3</sup>/hr. and 220 bags.

*Abhishek*



**Air Pollution Control Measures at Unit-I Clinker Extraction:-** After clinker storage, the next step is cement manufacturing. While extracting clinker from the silos for grinding, dust is generated and is controlled using a bag filter with a capacity of 30000 m<sup>3</sup>/hr. The extracted clinker is transported by DPC and is fed into the clinker hoppers. In addition, there are two other hoppers of fly ash and gypsum. The bag filters with capacities of 24000 m<sup>3</sup>/hr and 36000 m<sup>3</sup>/hr are installed for air pollution control.

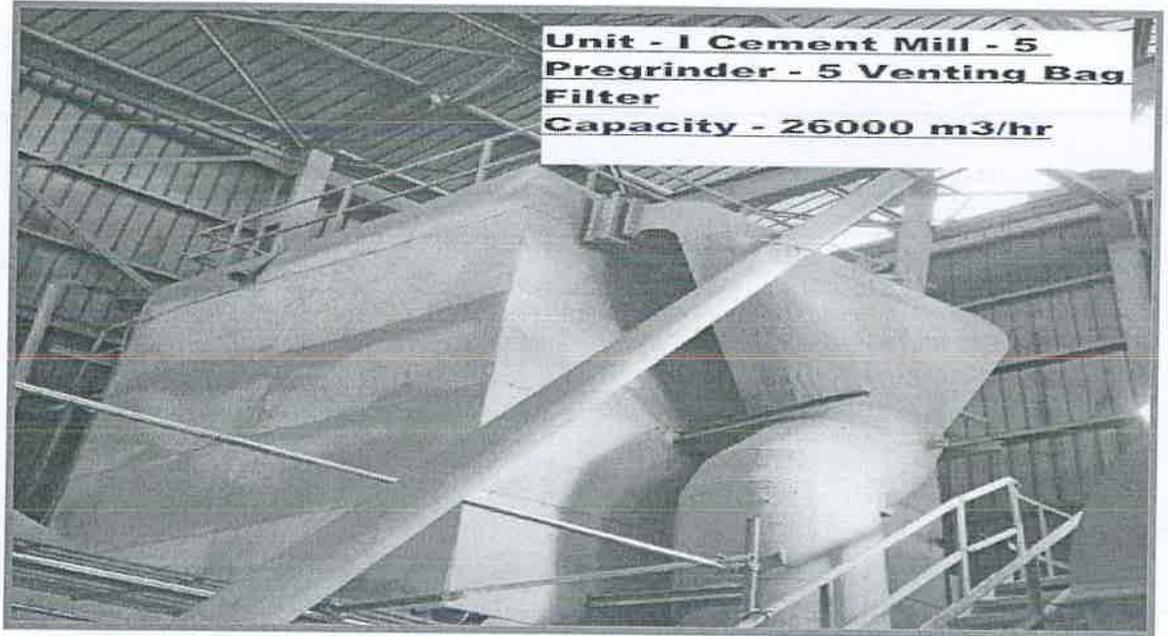
*Ahujal*



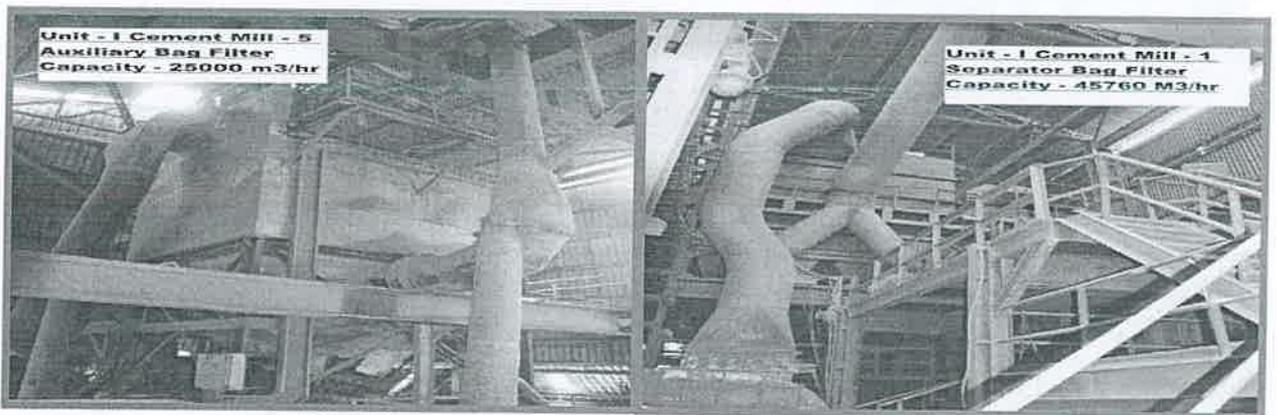
m) **Air Pollution Control Measures at Unit-I Clinker Pre grinding:-** The clinker is pre-ground in the pre-grinders, during which dust is generated. To control emissions, three (3) bag filters with a capacity of 26000 m<sup>3</sup>/hr (2 units) & 40000 m<sup>3</sup>/hr (1 unit) are installed. Additionally, one bag filter is provided for fly ash storage and transportation, with a capacity 30000 m<sup>3</sup>/hr.



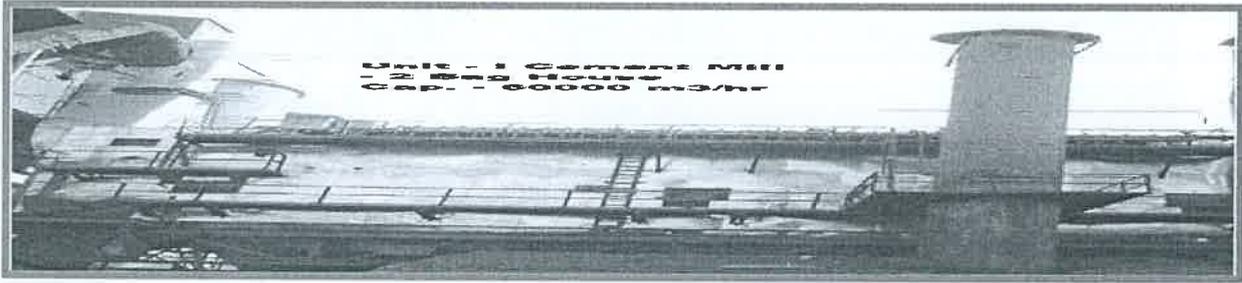
*Abhishek*



- n) **Air Pollution Control Measures at Unit-I Cement Mills:-** The pre-ground clinker is transported to Cement Mills hoppers and grinding is done in the Cement Mills. There are three (3) cement Mills in Unit-I. During the entire cement grinding process, dust is generated, for which various bag filters are installed. The dust control equipment includes:- One (1) bag filter with a capacity of 24000 m<sup>3</sup>/hr, one (1) bag filter with a capacity of 36000 m<sup>3</sup>/hr, two (2) bag filters with a capacity of 45760 m<sup>3</sup>/hr each, one (1) bag house with a capacity of 39000 m<sup>3</sup>/hr, two (2) bag filters with a capacity of 1000 m<sup>3</sup>/hr each, one (1) bag filter with a capacity of 25000 m<sup>3</sup>/hr, one (1) bag filter with a capacity of 45000 m<sup>3</sup>/hr, one (1) bag filter with a capacity of 60000 m<sup>3</sup>/hr, one (1) bag filter with a capacity of 2200 m<sup>3</sup>/hr, and one (1) bag filter with a capacity of 40000 m<sup>3</sup>/hr.

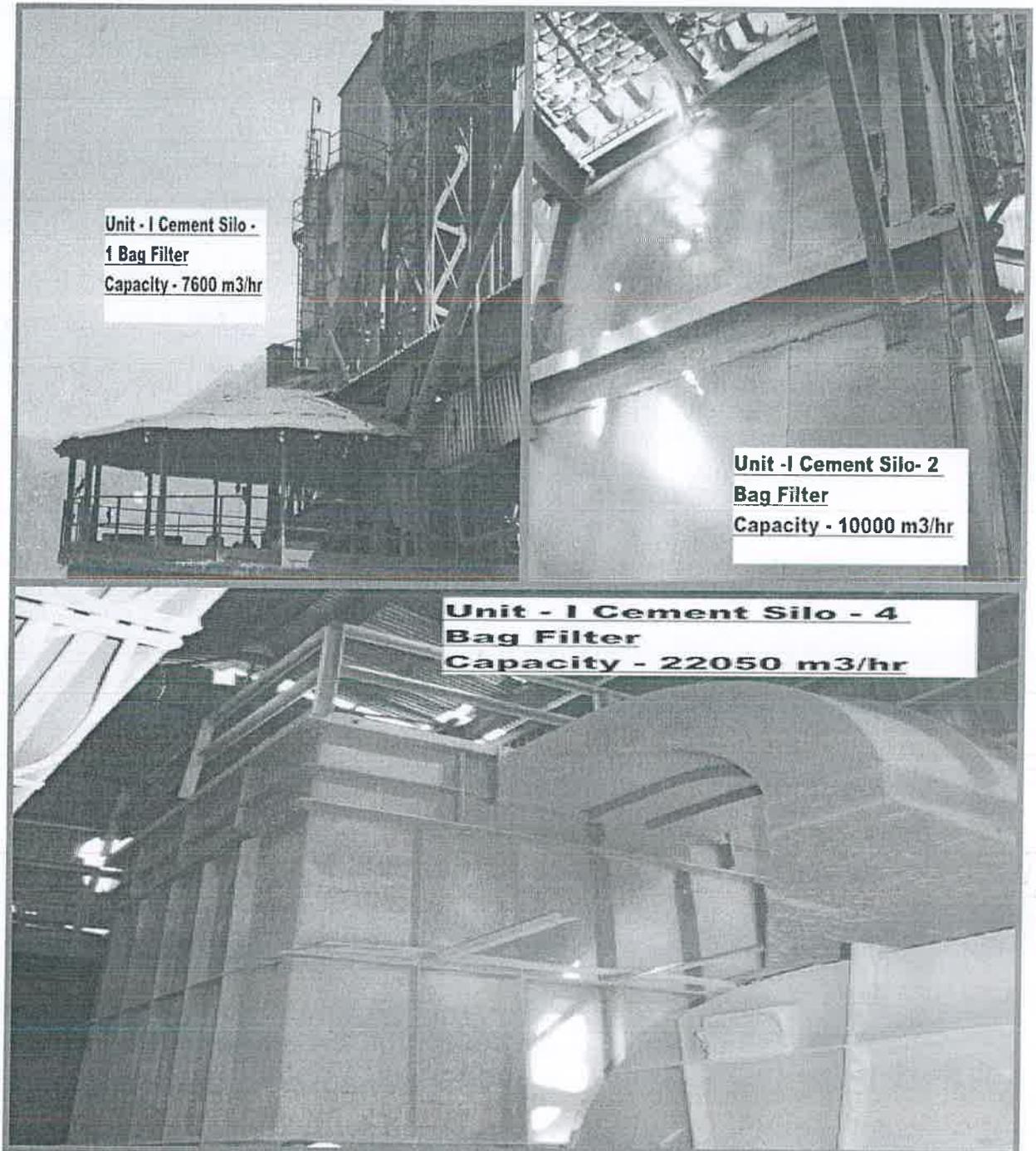


*Atarjal*



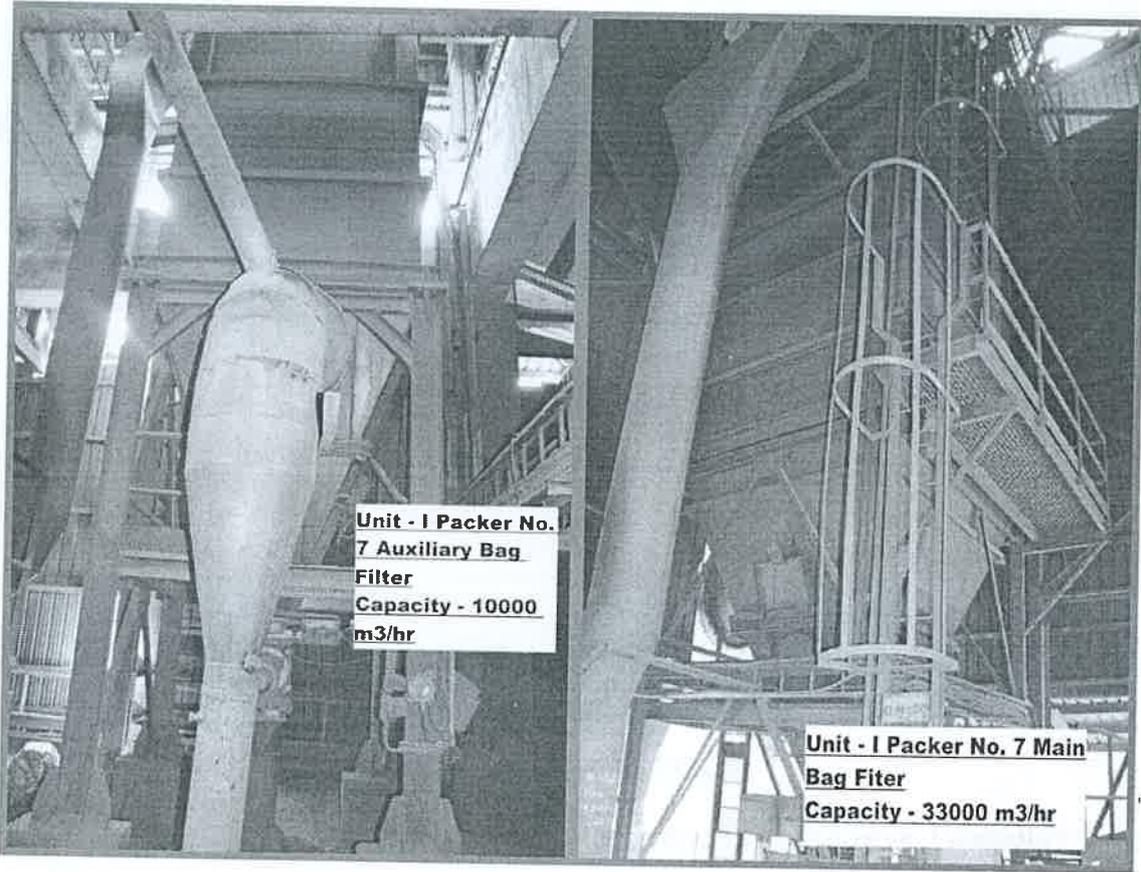
- o) **Air Pollution Control Measures at Unit-I Cement Storage Silo:-** The cement thus ground is stored in cement silos. There are three bag filters having capacity of 7600 m<sup>3</sup>/hr, 10000 m<sup>3</sup>/hr and 22050 m<sup>3</sup>/hr respectively, are provided to control dust emissions from the cement silos.

*A. Rajeev*



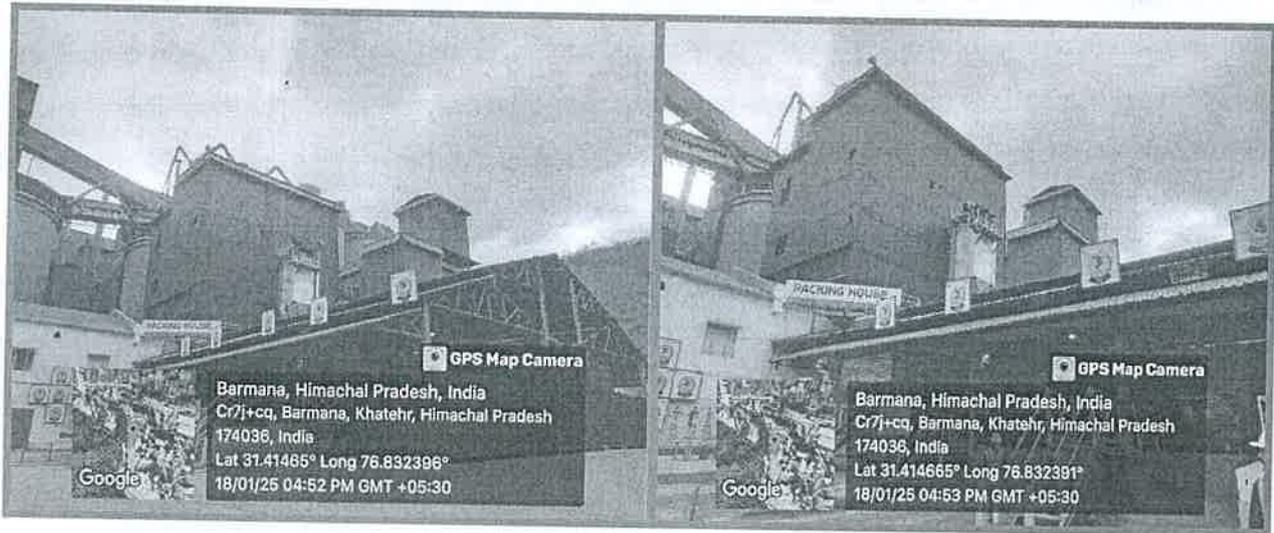
p) **Air Pollution Control Measures at Unit-I Packing House:-** The cement is extracted from the silos and is packed pneumatically in the bags. During the packing process, dust is generated and is controlled through the bag filters. There are eight (8) bag filters in the packing house with capacity of 18000 m<sup>3</sup>/hr (3 units), 10000 m<sup>3</sup>/hr (1 unit), 12000 m<sup>3</sup>/hr (2 unit), 20000 m<sup>3</sup>/hr (1 unit) and 33000 m<sup>3</sup>/hr (1 unit).

*Alexander*



**Unit - I Packer No. 7 Auxiliary Bag Filter**  
**Capacity - 10000 m3/hr**

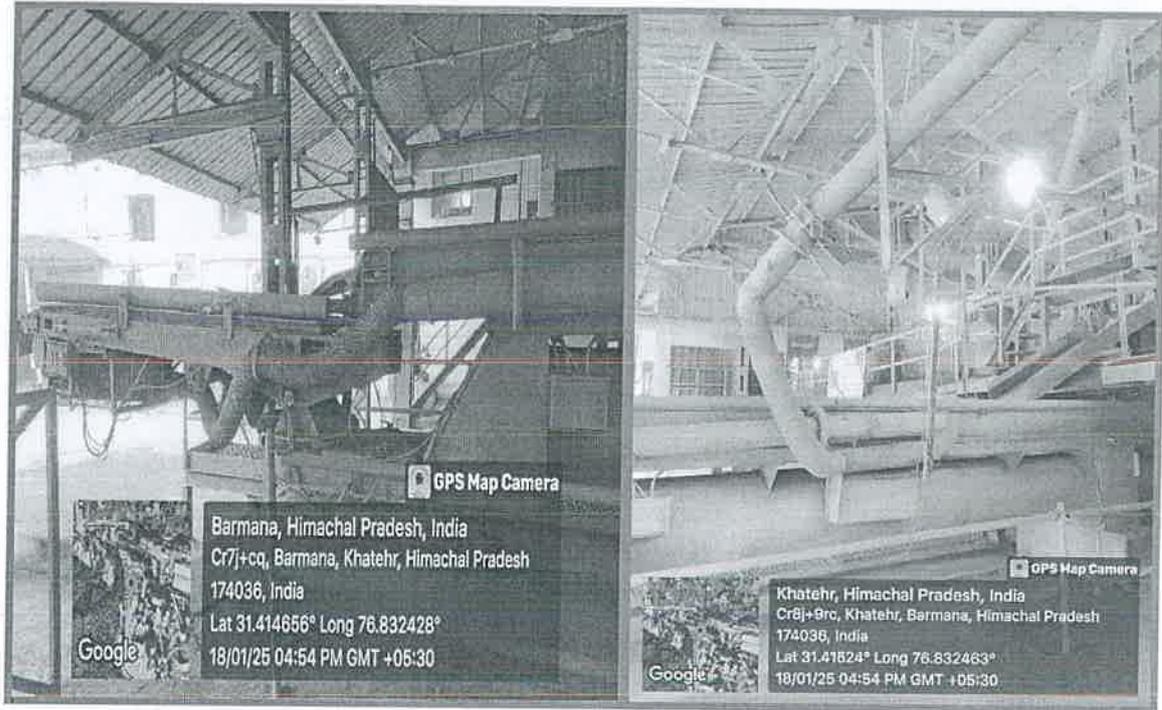
**Unit - I Packer No. 7 Main Bag Fiter**  
**Capacity - 33000 m3/hr**



**GPS Map Camera**  
 Barmana, Himachal Pradesh, India  
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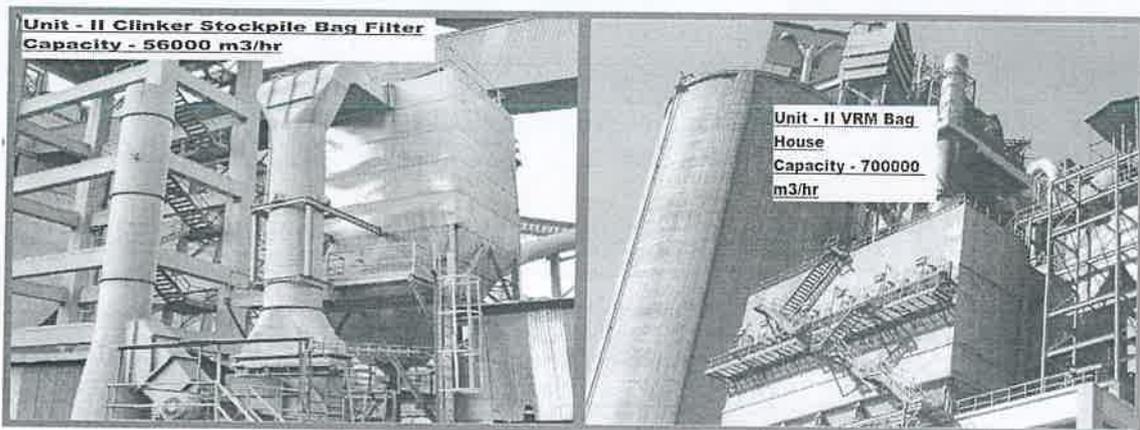
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 18/01/25 04:53 PM GMT +05:30

*Adarsh*



**Bag Filter at Truck Loading Machines**

**4. Air Pollution Control Measures in ACC Ltd. Gagal Cement Works Barmana Unit-II :** The lime extraction, crushing and transportation of material up to raw mill are common for unit-I and II. The cement manufacturing process at Unit-II is identical to Unit-I, and similar air pollution control devices are provided at various production stages including, bag filter houses, glass bag filter houses and ESPs. The details of air pollution control devices are provided in the table below along photographs of air pollution control devices installed.



*Alexia*



Table:-

## Air Pollution Control Measures in ACC Ltd. Gagal Cement Works Barmana Unit-I

Gagal Cement Works, ACC Limited				
Bag Filters Mines				
Sr. no.	Details of Pollution Control Equipment (Bag Filter, Bag Houses & ESP)	Capacity (m3/hr)	No. of bags & Cages	Section wise total no.
Crusher				
1	Quarry Hammer Crusher	35000	270	2
2	Quarry L&T Crusher	60000	420	
Bag Filters Unit-I				
Raw Mills - Line - I				
1	Venting of Raw Mill - 1	44822	528	5
2	Venting of Raw Mill - 2	44822	528	
3	T Crusher Raw Mill - 1	33425	256	

*Arjuna*

4	T Crusher Raw Mill - 2	33425	256	
5	Blending silo	38200	345	
<b>Kiln - Line - I</b>				
1	RABH	700000	2352	13
2	Pre Heater Top	9000	90	
3	Kiln feed SFM	17000	170	
4	Coal Metering System (K-1)	7500	65	
5	Pet Coke Trf Aux Bag filter	7500	60	
6	Coal Mill - 1 BF K - 1	72000	390	
7	Coal Mill New BH Thermax	25000	198	
8	Coal Mill - 1 Fine Coal Hopper	16000	126	
9	Clinker Cooler ESP	589000	3 Fields	
10	New Kiln Pet Coke feed Bag Filter Thermax	24000	190	
11	Cooler Discharge DPC Trf. Pt. (Kiln platform)	10000	80	
12	DPC 1A to DPC 1B DC	8000	60	
13	Clinker Silo Top DC	36000	225	
<b>FAD</b>				
1	FAD Main Bag House	165883		3
2	FAD Bin Venting	9700		
3	Transfer Tower FA	8625		
<b>Roller Press</b>				
1	Roller Press Main venting	19000	150	2

*Alhaj*

2	Roller Press sizer venting (New b/filter)	20000	135	
<b>Cement Mills - 1,2&amp;5</b>				
1	Clinker Silo extraction DC	30000	165	17
2	Cement Mill DBC Discharge	24000	126	
3	Cement Mill - 1&2 Weigh feeder	36000	182	
4	Air Sep Cement Mill - 1	45760	308	
5	Air Sep Cement Mill - 2	45760	308	
6	Air Sep Cement Mill -5	39000	270	
7	Cement Mill - 1 Aux	10000	80	
8	Cement Mill - 2 Aux	10000	80	
9	Cement Mill - 5 Aux	25000	221	
10	Cement Mill - 1 Bag house	45000	300	
11	Cement Mill - 2 Bag house	60000	570	
12	Cement Mill - 5 Bag house	40000	315	
13	Cement Silo 1	7600	80	
14	Cement Silo 2	10000	90	
15	Cement Mil#5 EL Venting	2200	28	
16	Cement silo 4	22050	182	
17	Fly ash bin areation	30000	240	
<b>Pregrinder Cement Mill - 5</b>				
1	Pregrinder Venting	26000	195	3
2	Pregrinder Aux Clkr bin	26000	195	
3	Pregrinder V Separator	40000	240	

*Adarja*

Packing House Line - I				
1	Pkr. No. - 1 Main Bag filter	18000	128	8
2	Pkr. No. - 2 Main Bag filter	18000	128	
3	Pkr No. - 1&2 aux. Bag filter	12000	120	
4	Pkr. No. - 3 Main Bag filter	18000	128	
5	Pkr. No. - 7 Main Bag filter	33000	240	
6	Pkr. No. - 7 Aux. Bag filter	10000	90	
7	TLM Venting Bag filter Pkr 1&2	12000	120	
8	Transfer Point TLM 3&7	20,000	165	
Clinker Loading station				
1	Clinker Loading Station/DPC Discharge	21000	180	2
2	Clinker Transfer Point Cmill/DPC feed	15000	120	

**Air Pollution Control Measures in ACC Ltd. Gagal Cement Works Barmana Unit-II**

Gagal Cement Works, ACC Limited				
Bag Filters Unit-II				
Sr. no.	Details of Pollution Control Equipment (Bag Filter, Bag Houses & ESP)	Capacity (m3/hr)	No. of bags & Cages	Section wise total no.
Crusher/Raw Mill				
1	Limestone Crusher	61000	360	4

*Adejae*

2	New Sec. Crusher Bag filter	86280	540	4
3	New Sec. Crusher Auxiliary Bag filter	5400	36	
4	New Sec. Crusher Auxiliary Bag filter	7740	49	
5	Raw material Hopper	8,100	80	
6	C/F silo	30000	240	
7	Aeropole New	16000	120	
8	VRM-Ball Mill	51000	345	
<b>Kiln-II</b>				
1	VRM/Kiln Bag House	600000	4140	25
2	VRM/Kiln New Bag House	310,000	1320	
3	Pre Heater Top	10000	70	
4	Surge Bin New	20000	150	
5	P C Coal	2000	20	
6	Kiln Coal	2000	20	
7	FAD bag House	200000	1728	
8	Coal Mill - 1 Bag House	75000	600	
9	Coal Mill - 2 Bag House	75000	600	
10	Clinker Cooler ESP	720000	4 Fields	
11	Main Bag House of Petcoke Mill	181000	1376	
12	Auxiliary Bag filter for Raw Coal	6000	48	

*Adrijal*

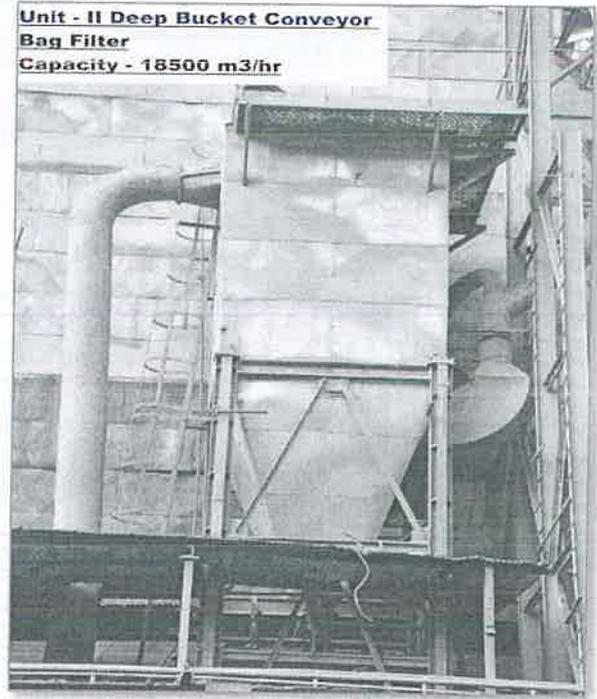
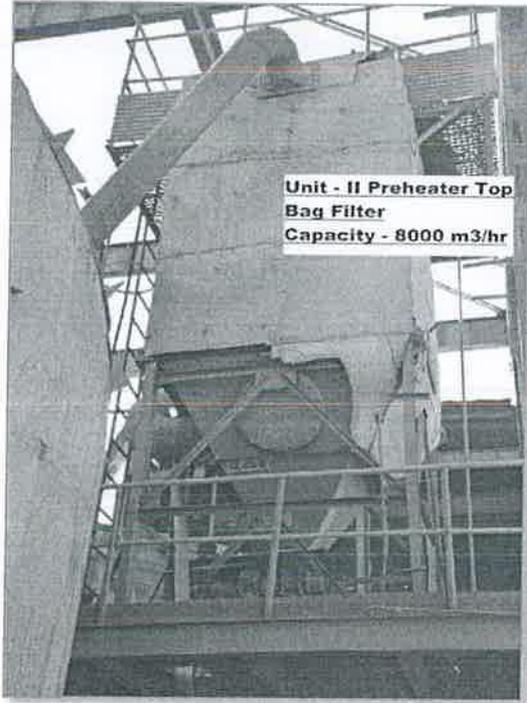
	Feeding Belts - 1 ventings			
13	Auxiliary Bag filter for Raw Coal Feeding Belts - 2 ventings	10500	83	
14	New Kiln feed Bag Filter (Petcoke Mill)	24000	190	
15	Auxiliary bag filter for venting of Raw Coal Feeding Pump	4500	36	
16	Auxiliary Bag filter for venting of Fine coal Bin -1	1000	9	
17	Auxiliary Bag filter for venting of Fine coal Bin - 2	1000	9	
18	Auxiliary Bag filter for venting of Fine coal Transferring Pump - 1	6000	48	
19	Auxiliary Bag filter for venting of Fine coal Transferring Pump - 2	6000	48	
20	Auxiliary Bag filter for venting of Fine coal Transferring Belt -1 & WF	8500	68	
21	Auxiliary Bag filter for venting of Fine coal Transferring Belt -2 & 3	11750	93	
22	DBC Bag Filter	18500	168	
23	Clinker Stock Pile	56000	300	
24	NTT	15000	80	
25	New Clinker Silo Top	60000	410	
<b>Cement Mills - 3&amp;4</b>				
1	Clinker Belt - 3&4	20000	126	16
2	Tunnel Belt	20,000	165	

*Abajia*

3	New Clinker Silo Extraction Tunnel Belt - 3	34500	270	
4	Cement Mill - 3 Bag House	80000	630	
5	Cement Mill - 4 Bag House	80000	630	
6	Cement Mill - 3 Air Sep	60000	405	
7	Cement Mill - 4 Air Sep	60000	405	
8	Venting of CM 3&4 Clinker hopper	12000	108	
9	Fly ash silo venting	12000	150	
10	Cement Silo - 5	27000	270	
11	Cement Silo - 7	10000	100	
<b>Pre-grinder Cement Mill - 3</b>				
1	Pre-grinder Venting	26000	240	
2	Pre-grinder Auxilliary	40000	345	
3	Fly ash Bin	20000	210	
<b>Pre-grinder Cement Mill - 4</b>				
1	Pre-grinder Venting	26000	165	
2	Pre-grinder Auxilliary	40000	240	
<b>Packing House Line - II</b>				
1	Pkr. No. - 4 Main Bag filter	25000	130	7
2	Pkr. No. - 5 Main Bag filter	25000	130	
3	Pkr No. - 6 main Bag filter	38000	285	
4	Pkr No. - 6 aux Bag filter	5000	48	
5	Pkr. No. - 4&5 Aux.Bag filter	30,000	240	
6	TLM Venting Bag filter 4, 5 & 6	26000	190	

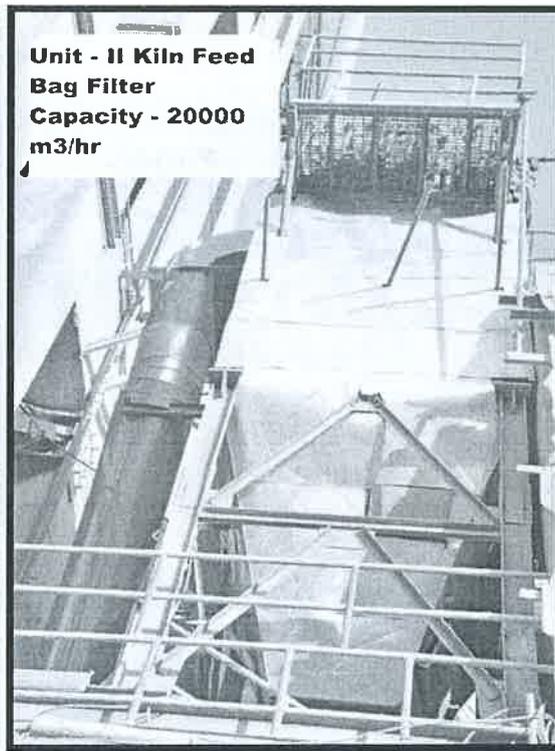
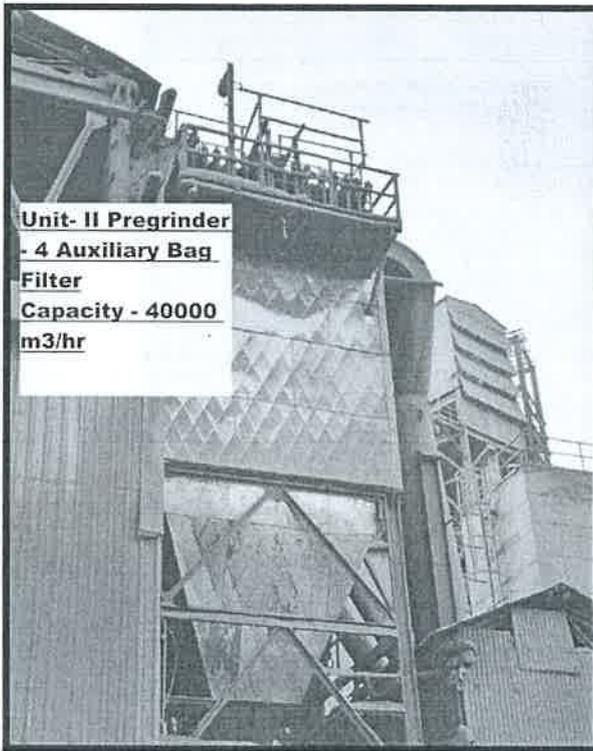
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	pkr		
7	TLM new	22000	180



*Alayia*

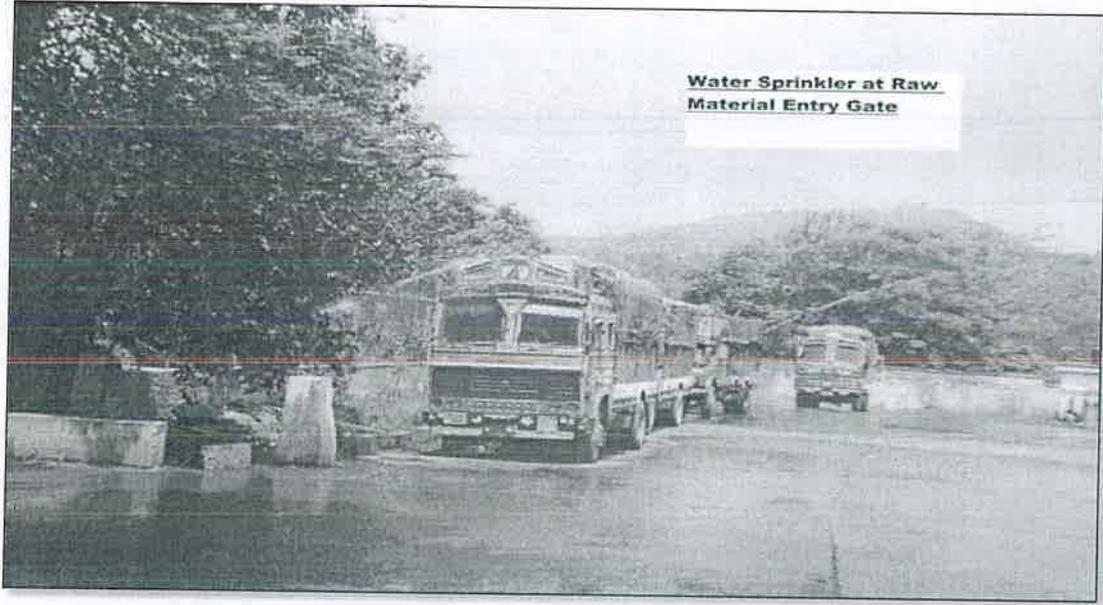
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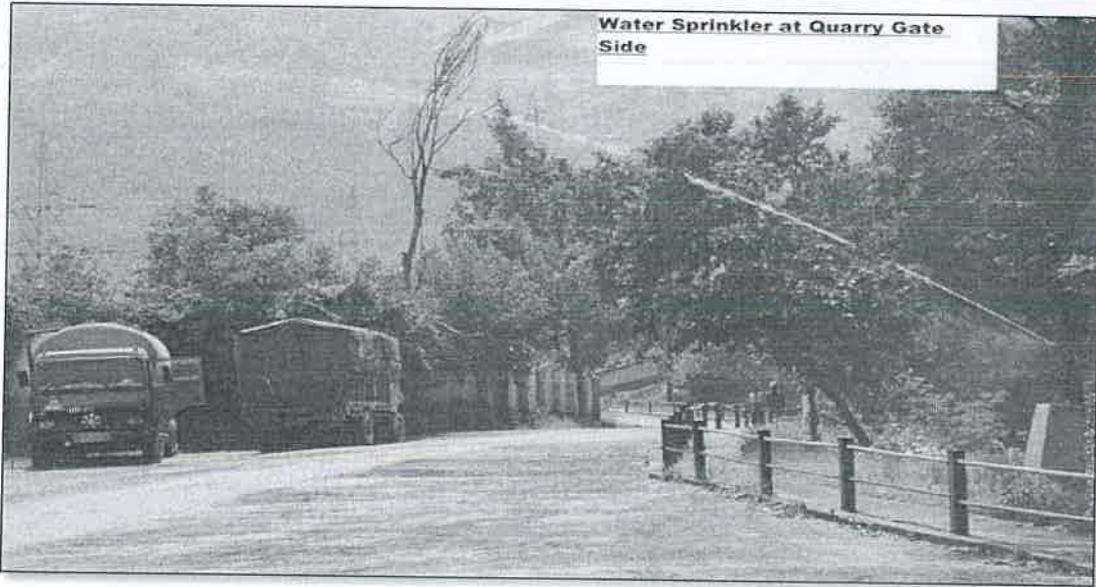
**Dust Suppression System at mines and plant-** Dust is also generated due to vehicular movement within the plant and in the mining area. There are water sprinkler systems installed along the approach road from the mine to the crusher, as well as along the roads used for transportation of raw material and cement dispatch. The photographs of the water sprinklers system are shown below.

*Alexia*

Water Sprinkler at Plant and Mines



Water Sprinkler at Raw Material Entry Gate



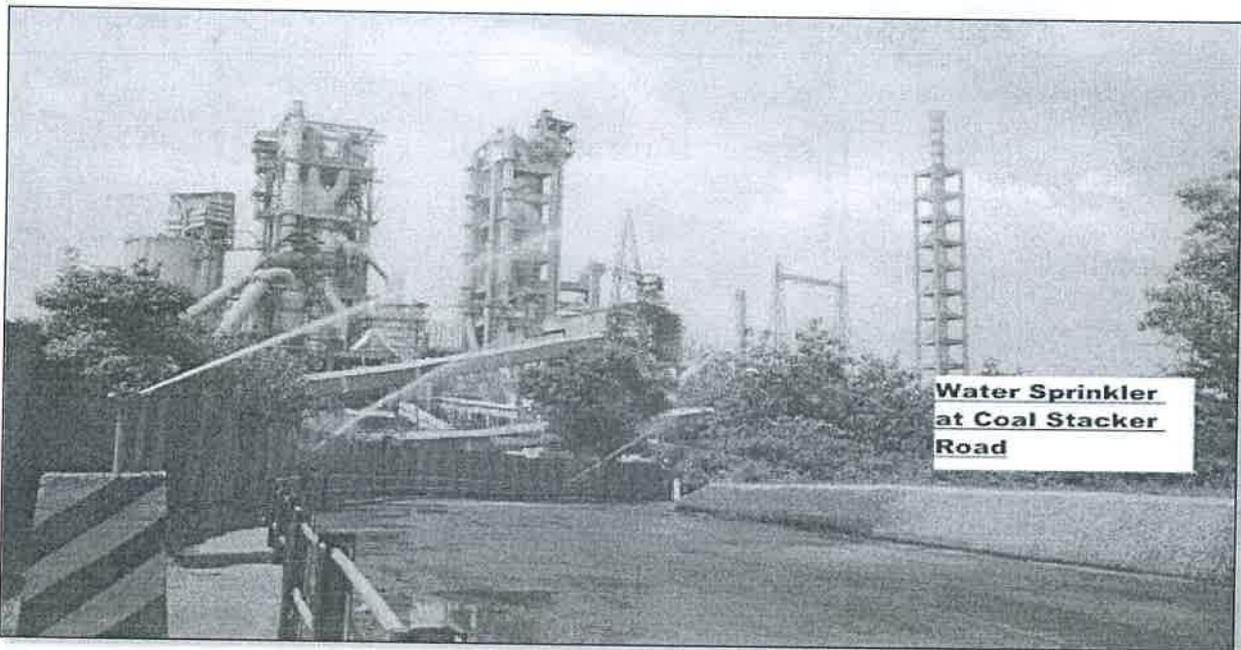
Water Sprinkler at Quarry Gate Side

*Atenjo*

*Sanjay*



**Water Sprinkler at  
Community Side**



**Water Sprinkler  
at Coal Stacker  
Road**

*Allyce*

Adani Foundation, Gagal Cement Works, is committed to providing comprehensive support to the community. Our Corporate Social Responsibility (CSR) initiatives, undertaken in previous years, have been categorically divided into distinct themes, ensuring a structured and impactful approach to community development.

- Education
- Community Health
- Sustainable Livelihood Development
- Community Development
- Climate action

#### The major achievements of Adani Foundation Gagal in year 2023-24

- Total **2814** beneficiaries covered under the regular OPD through ACC health center and Special health camps.
- **25** Nutritional Kits distributed in District Bilaspur to the TB Patients.
- Total **8 No. of water storage tank constructed under Watershed project**, 492 CuM water storage capacity created, which benefitted **58** farmers and irrigated about **5.63** Ha agriculture land
- Total **1033** CuM water conserve by de silting of ponds, making of new pond and check dam.
- **645-meter-long** irrigation channel was constructed in village Ropa and Kanoun to increase the irrigation efficiency in agriculture. This irrigation channel will cover around **3.75 Ha lands of 31 farmers.**
- Total **7325** (horticulture) plants planted in watershed area. Total 16.16 Acre area under green cover.
- To protect the agriculture land from wild animal around **2500-meter fencing** has been done in adjoining villages of mines. This intervention has covered around **69 Ha agriculture land of 853 HHs.**
- **35 CuM** crate wall is constructed to protect the soil erosion in Dhoun Kothi villages.
- Total 114 people linked with Government Social security schemes.
- Dhoun Kothi –Panjgain watershed Project has benefitted **412** people through various livelihood and agricultural initiatives.
- **550** youths benefitted under sport promotion initiatives
- To strengthen the audio-visual mode of learning one latest Smart LED TV installed at the model Anganwadi centre in District Bilaspur.
- **100HH and commuters** benefitted by channelization of wastewater emanating from households in Panjgain Panchayat by laying underground pipes.
- **225 M** concreted footpath constructed in Barmana and Dhoun Kothi panchayats which benefitted around 3000 population in terms of better rural connectivity.
- To facilitate the villagers **2 Community halls** constructed in Panjgain and Dhoun Kothi Panchayats.
- **1 Over head Water** Storage tank constructed in Barmana Panchayat of capacity **60KL**, which benefitted 1200 people.

*Adarsh*

- Regular maintenance of drinking water supply in Barmana Panchayat which is reaching out to 6000 population.
- To ensure safety of children residing near nallah 150 mt. long hand railing installed.

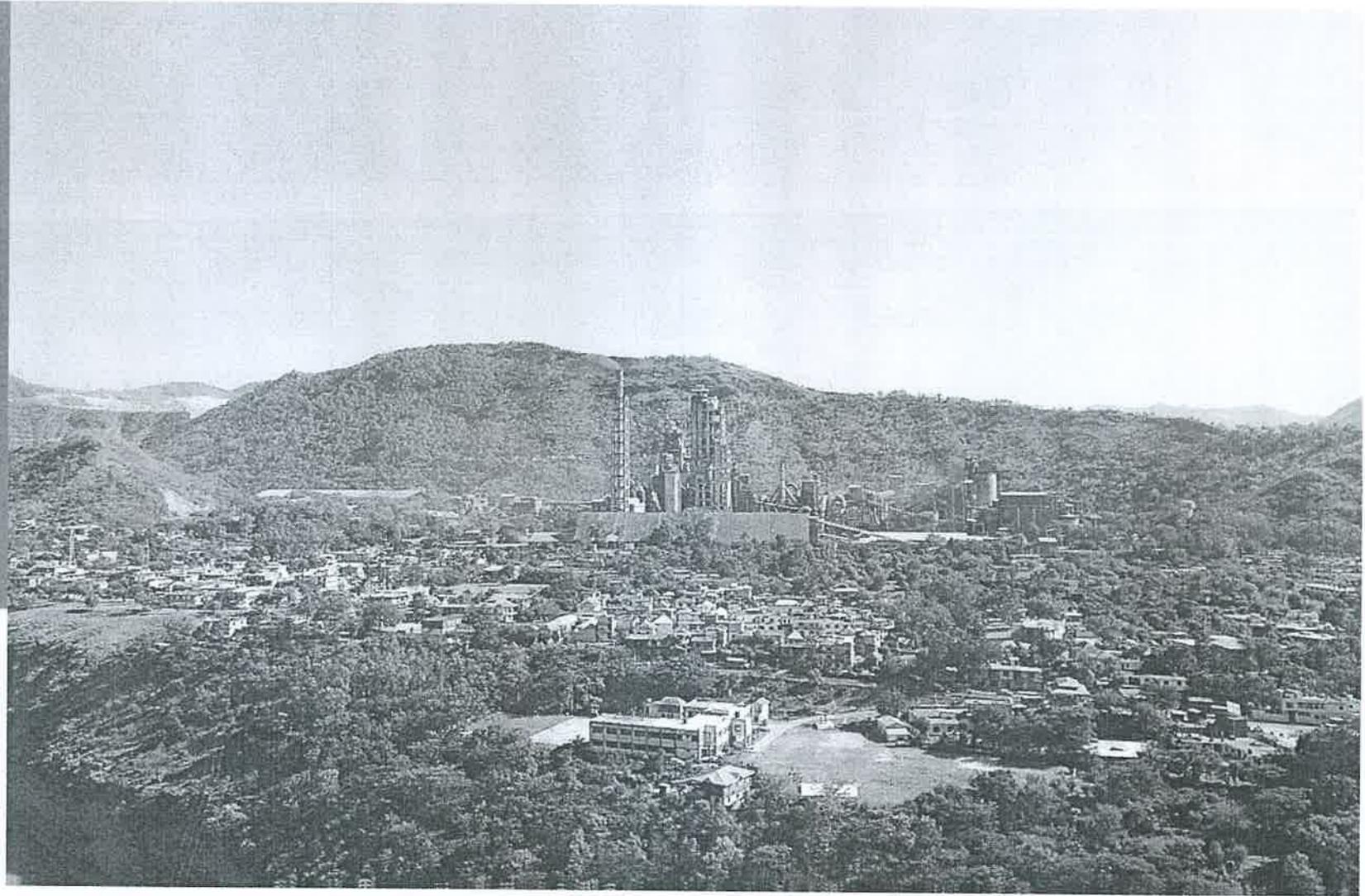
#### The major achievements of Adani Foundation Galgal in year 2024-25

- Total **3699** beneficiaries covered under the regular OPD through ACC health center Barmana and General Health camps which conducted in three Panchayats.
- **Portable Handheld X- Ray** Machine donated to the District TB Hospital Bilaspur, this machine is game changer for the mass screening in District.
- **1 Soil Testing Machine** Donated to Village Watershed Committee Dhoun Kothi Panjgain Watershed Project.
- Total **2 No. of Rainwater Harvesting tank** constructed under Watershed project, **80 CuM** water storage capacity created, which benefitted **6** farmers and irrigated about **0.5 Ha** agriculture land
- **1425-meter-long irrigation channel** was constructed in village Ropa and Kanoun to increase the irrigation efficiency in agriculture. This irrigation channel will cover around **7.50 Ha lands of 48 farmers.**
- To protect the agriculture land from wild animal around **1100-meter fencing** has been done in adjoining villages of mines. This intervention has covered around **69 Ha agriculture land of 200 HHs.**
- **319 RM** crate wall is constructed to protect the soil erosion in Dhoun Kothi, Panjgain and Barmana Panchayat.
- **1 small culvert** constructed in Dhoun Kothi Panchayat which benefitted **75 HH.**
- **296 M** Cement Concrete Road Constructed in Village Kuddi of Barmana Panchayat which benefitted **45 Peoples.**
- Concreting of Community ground in Barmana and Dhoun Kothi Panchayat which benefitted 1200 people. Total **830 Sqm area** covered.
- In Barmana Panchayat **32 No.** Street Lights Installed Along the Road.
- **1 High Mast** light of 16 M height Installed in Barmana Panchayat Which Benefitted 3200 People.
- **410 M** footpath constructed in Panjgain Panchayat which directly benefitted 860 people.
- **One Bus Stop** Constructed in Barmana Panchayat at Zero Chowk.
- **01 Mortuary Van** Donated to Divya Manav Jyoti Sewa trust Dehar to transportation of dead body up to the crematorium.
- Develop Community Forest (Adani Van-Vriksh se vikas) in Panjgain Panchayat, Total **850** (Forestry) plants planted. Total **1.2 Acre** area under green cover.
- Youth Employability training Program which run by the Adani Skill development center (ASDC) where youths trained in 5 trades Retail sale associate, Food & Beverages(F&B), Electrician Assistant, Artificial Intelligent, and Drone Piloting (RPC). Till Now total **200** youths trained in which **164** get placements as concerning fields.

Aleja

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**CSR  
Update  
GAGAL**



*Adnan*

**ACC**

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# adani

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## Foundation

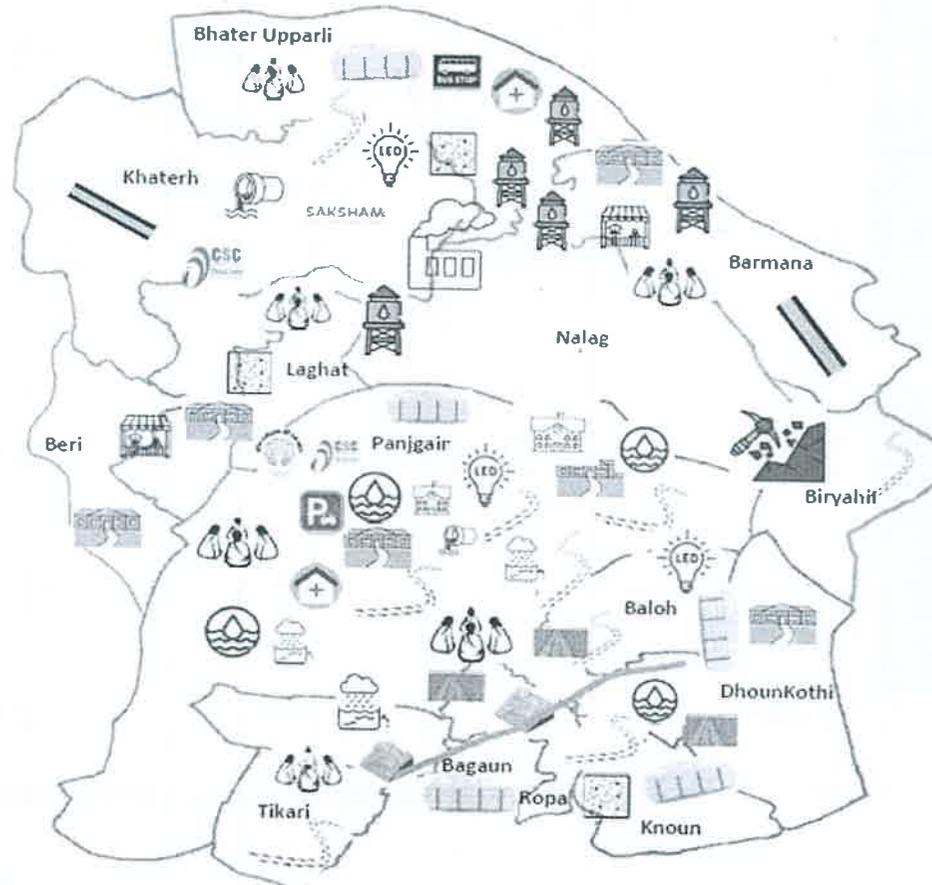
**GAGAL**

Adani

adani  
Foundation

# CSR MAP - GAGAL

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Cement



**LEGEND**

COMMUNITY HALL	
CSC	
SCHOOL BUILDING	
HEALTH CENTER	
FOOT PATH	
ROAD	
ADANI VAN	
COMMUNITY GROUND	
PARKING	
WATER TANK	
DRAIN	
CHECK DAM	
IRRIGATION CHANNEL	
FENCING	
SHGs	
LED LIGHTS	
SAKSHAM CENTER	
PLANT ACC	
SANGINI MART	
BUS STOP	
PONDS	
RWHS	
ACC MINES	

DISTRICT	- BILASPUR
BLOCK	- SADAR
TOTAL GRAM PANCHAYAT	- 3
TOTAL VILLAGES	- 13
TOTAL WARDS	- 25
TOTAL HOUSEHOLDS	- 2161
TOTAL POPULATION	- 8746

ADANI FOUNDATION, GAGAL CEMENT WORKS

# Adani's CSR Strategy

- ❖ Need Assessment survey
- ❖ Regular Meeting with Stakeholders
- ❖ Prioritization of works by concerned Gram Panchayat
- ❖ Active participation by elected Panchayat members while execution for ownership .
- ❖ Impact Assessment by third party .



# Key accomplishments

## Community Health

## Education

## Sustainable Livelihoods

## Community Infrastructure

## Climate Action

- ❖ Conduct Regular OPD through ACC Occupational Health Center Barmana , Benefited 5184 People from surrounding Panchayats

- ❖ Conduct 5 General Health Camp in Three Panchayat.

- ❖ Donating Portable Handheld X-Ray Machine to District TB Hospital for erecting TB Case in District Bilaspur

- ❖ Organized Blood Donation Camp. Total 200 units of blood collected



Adarsh

# Key accomplishments

Community Health

Education

Sustainable Livelihoods

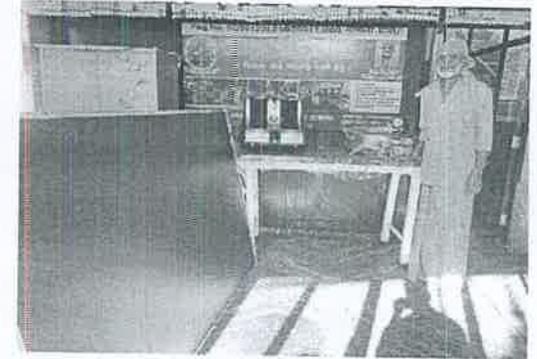
Community Infrastructure

Climate Action

❖ Provided Healthcare Material and Furniture to the Mookambika Mentally retrained Children welfare Trust Barmana

❖ Provided Table and chair to 18 Anganwadi Center of four Panchayats

❖ Provided 120 classroom Desks to 2 Govt. Senior secondary School



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ **“Dhounkothi-Panjgain Watershed Project”** under the Sustainable Livelihoods vertical, is a collaborative initiative between Adani Foundation, NABARD, and MVS. This project aims to enhance the livelihoods of rural communities by promoting sustainable agriculture practices, Soil water conservation, and effective natural resource management.

❖ **Meri Sangani Meri Margdarsika** Project aims to link local community in various Govt Schemes. Under this Project 800 People get benefited.



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ Provided Irrigation facility to 10.80 Hectare land by constructing 2060 m irrigation channel.

❖ Provided Income generation Activities training to 60 Women SHSs

❖ Construction of 569 CuM Crate wire mess wall to protect agricultural land.

❖ Deployed 6000 m Barbed wire Fencing which protected 79 hac agricultural land.



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ Established two “Sangani Mart” for the Marketing of the SHGs Products.

❖ Organized exposer visits for the Farmer's and Women Self Help Groups at FPOs, Production units.

❖ Organic Farming Training of Farmer's



*Adani*

# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ **“Saksham”** This flagship initiative of Adani Skill Development Centre is built around the vision of creating a ‘Saksham’ India, where the youth can achieve their goals by transforming into skilled professionals.

❖ Course Run Under ASDC

1. **Retail sales Associate (RSA)**
2. **Food & Beverages (F&B)**
3. **Assistant Electrician**
4. **Artificial Intelligence (AI)**
5. **Remote Pilot Certificate (Drone Pilot)**



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ Total **316** Youths from surrounding community and all over Himachal Pradesh Enrolled

❖ Total **311** youth trained under 5 skill development courses.

❖ Total **189** trainees got placement.

❖ Average salary per trainees Rs. **12500**



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

**Community Infrastructure**

Climate Action

❖ **Community infrastructure** is focused on overall development of communities through engagement and infrastructure development.

❖ Construction of 544 m Cement Concrete Road in GP Barmana.

❖ Construction of 1160 m Concreted footpath in Three Panchayats



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ Construction of Bus stop at GP Barmana

❖ Concreted of community Ground in Barmana and Dhounkothi Panchayat

❖ Construction of two Common Service Centre in Barmana and Panjgain Panchayat.

❖ Organized Block Level Volleyball tournament where 550 youth participated.



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ Provided Mortuary Van to 10 surrounding Panchayat

❖ Installation of 32 LED streetlight in Barmana National Highway

❖ Installation of One High Mast Light at Barmana Playground.

❖ Development of Laghat Mahila Mandal Bhawan by laying tile and construction of Kitchen shed .



# Key accomplishments

Community Health

Education

Sustainable Livelihoods

Community Infrastructure

Climate Action

❖ Plantation of 850 plant under “Vriksh Se Vikash Project” at Panjgain.

❖ Under Watershed Project Total **22761** Plantation has been done.

❖ Total **2464 CuM** Water conservation capacity

❖ Under Watershed Project Staggered Contour trenches have been made in Dhounkothi panchayat forest area to water conservation.



Adajic

# Media coverage

www.punjabkesan.in | बिलासपुर केसरी

## जिला को नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी



बिलासपुर : जिला स्तर पर पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी

बिलासपुर, 11 जनवरी (आज) : जिला स्तर पर पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी।

जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी।

जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी।

### सूई-सुरक्षाई पंचायत प्रधान अरुणा ने पंचायत में चलाया नशा विरोधी विशेष अभियान

बिलासपुर, 11 जनवरी (विशाल) : अरुणा ने जिला स्तर पर पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी।

## सशक्तीकरण पर जोर के साथ महिलाओं का सम्मान बिलासपुर। अदाणी फाउंडेशन गागल सीमेंट वर्क्स द्वारा अंतरराष्ट्रीय महिला दिवस मनाया गया। इस अवसर पर महिलाओं को भूमिका और उनके सशक्तीकरण पर जोर दिया गया। कार्यक्रम में सोपीएम संदीप सेरा मुख्य अतिथि के रूप में उपस्थित रहे, जयकि सोएसआर हेड हितेंद्र कपूर और एचआर हेड पद्मनाभ ने भी अपने विचार साझा किए। कार्यक्रम में लगभग 60 महिलाओं ने भाग लिया। कार्यक्रम के दौरान एसएचओ पूजा कौंडल ने अपने अनुभव साझा किए और महिलाओं के लिए सरकार द्वारा चलाई जा रही विभिन्न कल्याणकारी योजनाओं को जानकारी दी, जिनमें से लाभान्वित हो सकती हैं। उन्होंने महिलाओं को आत्मनिर्भर बनने और समाज में अपनी सशक्त भूमिका निभाने के लिए प्रेरित किया। आयोजन में कई गणमान्य महिलाएं भी विशेष रूप से उपस्थित रहीं, जिनमें एसएचओ बरमाणा पूजा कौंडल, चौडौसी चेयरमैन सीता भीमान, जिला परिषद सदस्य मुस्कान, प्रधान बरमाणा पूजा देवी, जमशुल पंचायत प्रधान कल्पना, चौडौसी सदस्य समना और मौनक्षी, एसबीआई बरमाणा की सह प्रबंधक रीतु ठाकुर चौएचसी इंचार्ज गायत्री देवी एवं सोएचओ कनिका शामिल रहीं। संवाद



अदाणी फाउंडेशन गागल सीमेंट वर्क्स द्वारा आयोजित कार्यक्रम में महिला को सम्मानित करते मुख्यातिथि। क्रम: बाय

अतिथि के रूप में उपस्थित रहे, जयकि सोएसआर हेड हितेंद्र कपूर और एचआर हेड पद्मनाभ ने भी अपने विचार साझा किए।

कार्यक्रम में लगभग 60 महिलाओं ने भाग लिया। कार्यक्रम के दौरान एसएचओ पूजा कौंडल ने अपने अनुभव साझा किए और महिलाओं के लिए सरकार द्वारा चलाई जा रही विभिन्न कल्याणकारी योजनाओं को जानकारी दी, जिनमें से लाभान्वित हो सकती हैं। उन्होंने महिलाओं को आत्मनिर्भर बनने और समाज में अपनी सशक्त भूमिका निभाने के लिए प्रेरित किया। आयोजन में कई गणमान्य महिलाएं भी विशेष रूप से उपस्थित रहीं, जिनमें एसएचओ बरमाणा पूजा कौंडल, चौडौसी चेयरमैन सीता भीमान, जिला परिषद सदस्य मुस्कान, प्रधान बरमाणा पूजा देवी, जमशुल पंचायत प्रधान कल्पना, चौडौसी सदस्य समना और मौनक्षी, एसबीआई बरमाणा की सह प्रबंधक रीतु ठाकुर चौएचसी इंचार्ज गायत्री देवी एवं सोएचओ कनिका शामिल रहीं। संवाद

## जिले में 11 जनवरी से शुरू होगी कहलूर वॉलीबाल चैंपियनशिप

संवाद यूज एजेंसी



बिलासपुर में आयोजित पत्रकार वार्ता को संबोधित करते समाजसेवी व चेन्नम संस्था के सचिव हरिश न्हुवा व उपस्थित अन्य।

बिलासपुर। चेतना संस्था और अदाणी फाउंडेशन की ओर से जिला स्तर पर कहलूर वॉलीबाल चैंपियनशिप का आयोजन किया जाएगा। इस चैंपियनशिप में बिलासपुर जिले के युवा भाग लेंगे। यह जानकारी चेतना संस्था के सचिव हरिश न्हुवा ने दी।

बिलासपुर में आयोजित पत्रकार वार्ता में उन्होंने कहा कि उनका मुख्य उद्देश्य युवाओं को नरो से दूर करना है। इसके लिए हर संभव प्रयास किए जा रहे हैं। उन्होंने बताया कि यह चैंपियनशिप पहले खंड स्तर पर होगी। 11 व 12 जनवरी को इंदौरा, 19 जनवरी से 2 फरवरी को श्री नयना देवी जी, 25 व 26 जनवरी को चुपारवी और 8 व फरवरी को सदर में आयोजित होगी।

खंड स्तर पर पहले तीन स्थानों पर रहने वाली टीमें जिला स्तर पर चैंपियनशिप में भाग लेंगी। जिला स्तर पर चैंपियनशिप 16 फरवरी को आयोजित होगी। उन्होंने बताया कि चैंपियनशिप के सफल संचालन के लिए हर खंड ने पांच सदस्यीय टीम का गठन किया जाएगा। चैंपियनशिप के लिए 1 दिसंबर से पंचायत स्तर पर प्रक्रिया शुरू की जाएगी और 20 दिसंबर तक चलेगी। प्रत्येक टीम में 12 खिलाड़ी व दो कोच पंजीकरण करा सकते हैं। प्रतिगामी संबंधित खंड का निवास होना चाहिए। इसमें कोई आयु सीमा नहीं है। पंजीकरण के

### कार्यक्रम युवाओं को आगे बढ़ाने का माध्यम

हरिश न्हुवा ने कहा कि यह कोई बड़ी प्रियंका का कार्यक्रम नहीं है और न ही किसी विशिष्ट भाग से संबंधित है। यह केवल युवाओं को आगे बढ़ाने के लिए एक माध्यम है। जिले में अधिकांश के खेलकूद प्रेमियों को चैंपियनशिप का उद्देश्य उन खिलाड़ियों को स्पष्ट करना है। जिनको भी गेटो और विचारधारा का व्यक्ति इसमें भाग ले सकता है। उन्होंने बताया कि चेतना संस्था इस प्रकार के कार्यक्रमों में सहभाग दे रही है। इस तरह अदाणी फाउंडेशन के साथ मिलकर यह चैंपियनशिप होगी। संस्था का प्रयास है कि इस चैंपियनशिप को हर साल करवाया जाए।

खंड स्तर पर विजेता टीमें जिला स्तर पर लैंगी भाग चेतना संस्था व अदाणी फाउंडेशन के सहयोग से हो रहा आयोजन

योग्य आधार काई देना अनिवार्य है। सभी मुकाबले नॉकआउट प्रणाली में होंगे और पूरे नियमों के साथ होंगे। टीम के पास एक फिट होना अनिवार्य है।

खंड स्तर पर विजेता टीम को 21 हजार, उपविजेता को 11 हजार और तृतीय स्थान पर 5100 रुपये की इनाम राशि दी जाएगी। जिला स्तर पर विजेता टीम को 51 हजार, उपविजेता को 31 हजार और तृतीय स्थान पर 11 हजार रुपये की इनाम राशि दी जाएगी। उन्होंने बताया कि प्रतियोगिता की तिथियों में परिवर्तन हो सकता है। इस मौके पर एसबीआई वॉलेंट हेड सोनी, अदाणी सोएसआर हेड गिरीश कपूर और स्वदेश ठाकुर मौजूद रहे।

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# Media coverage

## एसीसी अदानी समूह ने स्कूली विद्यार्थियों को लेकर शुरू की एक नई पहल



वरमाणा स्कूल के विद्यार्थी व (दाएं) पंजाब स्कूल के विद्यार्थी।

### स्कूली विद्यार्थियों को कारखाने का करवाया जा रहा है भ्रमण

सवेरा न्यूज/अरुण डोगरा रीतू  
विलासपुर, 14 मई : विलासपुर जिले के वरमाणा में कारखाने एसीसी अदानी समूह ने स्कूली विद्यार्थियों को लेकर एक नई पहल शुरू की है। इसके अंतर्गत यहां भी कंपनी की उत्पादन इकाइयों हैं जहां के आसपास के स्कूली विद्यार्थियों को कारखाने का भ्रमण करवाया जा रहा है इसी कड़ी

में वरमाणा स्थित गांगल सीमेंट वर्क्स के आसपास के वरिष्ठ प्राथमिक स्कूलों के छात्र-छात्राओं को अपने सीमेंट कारखाने का भ्रमण शुरू करवा दिया है। अदानी फाउंडेशन के गांगल प्रमुख वरिष्ठ अधिकारी हितेंद्र कपूर ने यह जानकारी देते हुए बताया कि अभी तक राजकीय वरिष्ठ माध्यमिक पाठशाला वरमाणा तथा पंजाब के लगभग 35 छात्र-छात्राओं ने यह भ्रमण किया है और आने वाले दिनों में इसमें और स्कूल भी जोड़े जाएंगे। उन्होंने बताया कि इस पहल के पीछे सोच यह है कि जब

विद्यार्थी दफ्तरो या 12वीं कक्षा में पढ़ रहे होते हैं उसे वह अपने करियर के बारे में सोचना शुरू कर देते हैं। यह थाया गया है गांव के छात्रों का औद्योगिक इकाइयों के बारे में अधिक ज्ञान नहीं होगा और वह इस तरह रुचि नहीं बढ़ा पाते। अगर ऐसे भ्रमण होंगे तो उनकी जिज्ञासा भी बढ़ेगी और उनके दिमाग में कई प्रश्न आएंगे जो उनका उत्तरवर्धन करेंगे। कारखाने में उन्हें सुरक्षा के विभिन्न पहलुओं से भी अवगत कराया जाता है ताकि वह अपनी और अपने परिवार की सुरक्षा के प्रति जागरूक हों।

## अदानी फाउंडेशन ने भेंट किया शव वाहन डैहर मुक्ति धाम पर अंतिम संस्कार के लिए दो दर्जन पंचायतों को मिलेगी सुविधा

निजी संवाददाता-वरमाणा



अदानी फाउंडेशन द्वारा सामाजिक सारकारों का निर्वहन करते हुए शुरुआत को दिव्य मानव ज्योति सेवा ट्रस्ट को शव वाहन भेंट किया गया। इस अवसर पर एसीसी अदानी सीमेंट वरमाणा से संदीप कुमार चीफ प्लांट मैनेजर एसीसी अदानी सीमेंट, हितेंद्र कपूर सीएमआर हैड अदानी फाउंडेशन गांगल, पदमनाभ शर्मा एचआर हैड एसीसी अदानी सीमेंट गांगल वरमाणा सहित जिला विलासपुर और मंडी के पंचायत प्रतिनिधियों ने संस्थान में उपस्थित दर्जनों को चीफ प्लांट मैनेजर संदीप कुमार ने शव वाहन की चाबियां संस्थान के



अध्यक्ष सत्यप्रकाश शर्मा को भेंट की। संस्थान के अध्यक्ष सत्य प्रकाश शर्मा, कार्यकारी अध्यक्ष अरुण प्रकाश आर्य व अन्य पदाधिकारियों ने अदानी फाउंडेशन का शव वाहन भेंट करने के लिए धन्यवाद व्यक्त किया। संस्थान के कार्यकारी अध्यक्ष अरुण प्रकाश आर्य ने बताया संस्थान द्वारा शव वाहन की आवश्यकता को देखते हुए इसकी मांग उपामुक्त विलासपुर के समक्ष रखी थी। जिसके बाद

जिला प्रशासन विलासपुर द्वारा एसीसी अदानी सीमेंट वरमाणा से वाहन भेंट करने को लेकर पत्राचार किया। विलासपुर और मंडी के तीन श्मशानघाटों विलासपुर के समवाय मुक्ति धाम, मंडी के अलख और डैहर मुक्ति धाम पर अंतिम संस्कार के लिए निर्भर क्षेत्र को लगभग दो दर्जन पंचायतों के लोगों के लिए किसी की भृत्य होने उपरान्त संस्थान द्वारा शव वाहन को निस्वार्थ सेवा दी जाएगी।

## स्वयं सहायता समूह की महिलाओं ने लिया जूट बैग बनाने का प्रशिक्षण



विलासपुर, 14 अगस्त (अंजलि): मानव विकास संस्थान कलोल द्वारा नाबाई और अदानी फाउंडेशन के आर्थिक सहयोग से संचालित धीन-कोडी पंजाब जलम के अंतर्गत स्वयं सहायता समूह की महिलाओं के लिए जूट बैग बनाने के लिए प्रशिक्षण शिविर का आयोजन बेरी में किया गया।

स्वयं सहायता समूह की महिलाओं द्वारा विभिन्न प्रकार के जूट के बैग बनाने सिखाए गए।

इस प्रशिक्षण कार्यक्रम का मुख्य उद्देश्य ग्रामीण महिलाओं के अतिरिक्त अन्य उन सभी महिलाओं को आत्मनिर्भर एवं स्वावलंबी बनाना है जो घर के काम के साथ घर की आर्थिक स्थिति को मजबूत बनाने में अन्य काम जैसे जूट बैग बनाने का काम भी कर सकें।

*Adani*

# Program Snapshots (SLD & Health):



Farm Pond



Button Mushroom Cultivation



Irrigation Channels



**ACC** Health Camp



Blood Donation camp



X Ray Machine

# Program Snapshots (Community Infrastructure):

*Shriya*



Community Ground



Cement Concrete Road



Footpath



Barbed Wire Fencing



Common service center



Community Ground



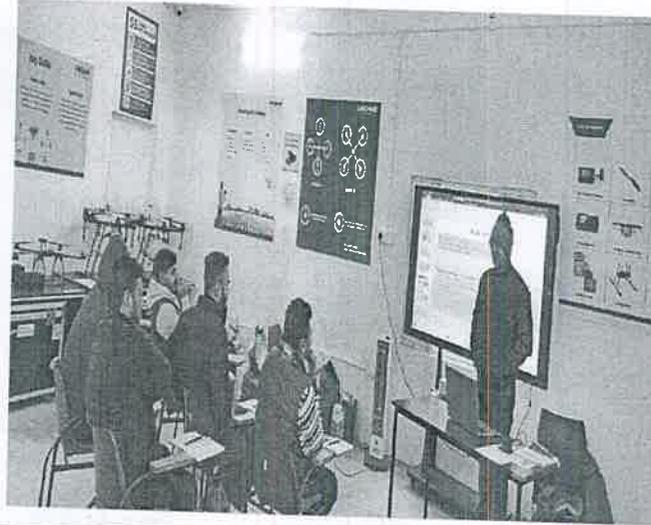
Plantation



Irrigation Channels

*Adani*

# Program Snapshots (Saksham –Skill Development):

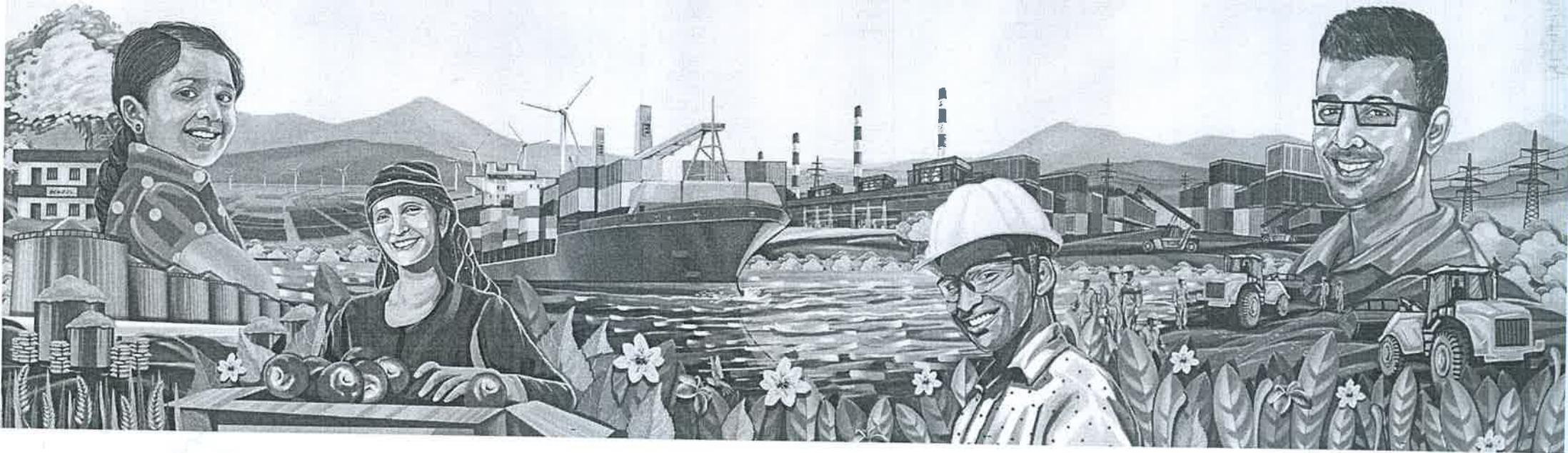


**ACC**

adani  
Foundation\*

*Adviser*

Thank You!



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# 18<sup>th</sup> Environment Excellence Awards

Gold Certificate



## ACC Limited - Gagal

Adani Group

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Indian Chamber of Commerce

7 January 2025, Kolkata

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### बिलासपुर केसरी

## जिला को नशा मुक्त बनाने के लिए पहली अप्रैल से शुरू होगा प्रहार अभियान, नियुक्त होंगे प्रहरी



बिलासपुर, 1 अप्रैल (अंजलि)। जिला प्रशासन को नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू होगा। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है।

जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है।

### अडानी समूह के प्रयासों से बरमाणा शहर हुआ रोशन, सड़क दुर्घटनाओं से भी मिली निजात

#### दिव्याङ्कुर लेन से जीरो सीक तक लगावाई स्ट्रीट लाइट्स

बिलासपुर, 3 जनवरी (अंजलि)। ए.सी.सी. अडानी समूह को सौभाग्यवश और विकासकारी ने बरमाणा शहर को रोशन कर दिया है। बरमाणा शहर में सड़क दुर्घटनाओं से निजात मिली है।

बरमाणा शहर में सड़क दुर्घटनाओं से निजात मिली है। बरमाणा शहर में सड़क दुर्घटनाओं से निजात मिली है। बरमाणा शहर में सड़क दुर्घटनाओं से निजात मिली है।

### स्वयं सहायता समूह की महिलाओं ने लिया जूट बैग बनाने का प्रशिक्षण



बिलासपुर, 14 अगस्त (अंजलि)। ग्राम विकास संस्थान फाउंडेशन के आर्थिक सहयोग से संचालित धौन-कोडी पंचायत जलम के अंतर्गत स्वयं सहायता समूह की महिलाओं के लिए जूट बैग बनाने के लिए प्रशिक्षण शिविर का आयोजन यहाँ से किया गया।

स्वयं सहायता समूह की महिलाओं के लिए प्रशिक्षण शिविर का आयोजन यहाँ से किया गया। स्वयं सहायता समूह की महिलाओं के लिए प्रशिक्षण शिविर का आयोजन यहाँ से किया गया।

### अडानी फाउंडेशन की परियोजनाओं ने धौन कोठी की जनता के जीवन स्तर को बनाया बेहतर

बिलासपुर, 8 जनवरी (अंजलि)। ग्राम विकास शक्ति कोठी के अडानी फाउंडेशन द्वारा शहर में किए गए विकास कार्यों की प्रशंसा की।

अडानी फाउंडेशन की परियोजनाओं ने धौन कोठी की जनता के जीवन स्तर को बनाया बेहतर। अडानी फाउंडेशन की परियोजनाओं ने धौन कोठी की जनता के जीवन स्तर को बनाया बेहतर।

जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है।

### सशक्तीकरण पर जोर के साथ महिलाओं का सम्मान बिलासपुर। अडानी फाउंडेशन गागल सीमेंट वर्क्स द्वारा अंतरराष्ट्रीय महिला दिवस मनाया गया। इस अवसर पर महिलाओं की भूमिका और उनके सशक्तीकरण पर जोर दिया गया। कार्यक्रम में सीपीएम संदीप मेरा मुख्य अतिथि के रूप में उपस्थित रहे, जवकि सीएसआर हेड हितेंद्र कपूर और एचआर प्रदुमानभ ने भी अपने विचार साझा किए।



अडानी फाउंडेशन गागल सीमेंट वर्क्स द्वारा आयोजित कार्यक्रम में महिला को सम्मानित करते मुख्यातिथि।

कार्यक्रम में लगभग 60 महिलाओं ने भाग लिया। कार्यक्रम के दौरान एसएचओ पूजा कौडल ने अपने अनुभव साझा किए और महिलाओं के लिए सरकार द्वारा चलाई जा रही विभिन्न कल्याणकारी योजनाओं की जानकारी दी, जिनसे वे लाभान्वित हो सकती हैं। उन्होंने महिलाओं को आत्मनिर्भर बनने और समाज में अपनी सशक्त भूमिका निभाने के लिए प्रेरित किया। आयोजन में कई गणमान्य महिलाएं भी विशेष रूप से उपस्थित रहीं, जिनमें एसएचओ बरमाणा पूजा कौडल, बोडीसी चैयरमैन सीता भीमान, जिला परिषद सदस्य मुस्कान, प्रधान बरमाणा पूजा देवी, जमथल पंचायत प्रधान कल्पना, बोडीसी सदस्य सपना और मोनली, एसबीआई बरमाणा की सह प्रबंधक वैतु ठाकुर पीएचसी ईचार्ज गायत्री देवी एवं सीएचओ कनिका शांमल रहीं। संवाद

### नशीली दवाओं के दुरुपयोग को रोकने के लिए अडानी फाउंडेशन ग्रुप और गुंजन संगठन के सहयोग से होगा व्यापक अभियान शुरू



बिलासपुर, 3 जनवरी (अंजलि)। ग्राम पंचायत पंजाब के उपप्रधान ए.सी.सी. अडानी गागल सीमेंट प्लांट के साथ दौर्भाग्य के लिए प्रहार अभियान शुरू करने का फैसला किया गया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है।

अडानी फाउंडेशन ग्रुप और गुंजन संगठन के सहयोग से होगा व्यापक अभियान शुरू। अडानी फाउंडेशन ग्रुप और गुंजन संगठन के सहयोग से होगा व्यापक अभियान शुरू।

### ए.सी.सी. अडानी गागल सीमेंट प्लांट बरमाणा स्थानीय जनता के विकास में दे रहा महत्वपूर्ण योगदान : रविकांत



बिलासपुर, 3 जनवरी (अंजलि)। ग्राम पंचायत पंजाब के उपप्रधान ए.सी.सी. अडानी गागल सीमेंट प्लांट के साथ दौर्भाग्य के लिए प्रहार अभियान शुरू करने का फैसला किया गया है। जिला प्रशासन ने नशा मुक्त बनाने के लिए पहली अप्रैल से प्रहार अभियान शुरू करने का फैसला किया है।

ए.सी.सी. अडानी गागल सीमेंट प्लांट बरमाणा स्थानीय जनता के विकास में दे रहा महत्वपूर्ण योगदान : रविकांत। ए.सी.सी. अडानी गागल सीमेंट प्लांट बरमाणा स्थानीय जनता के विकास में दे रहा महत्वपूर्ण योगदान : रविकांत।

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# Environment Protection



Plantation at Panjgain



Rain Water Storage Tank



Staggered Contour Trenched under watershed Project

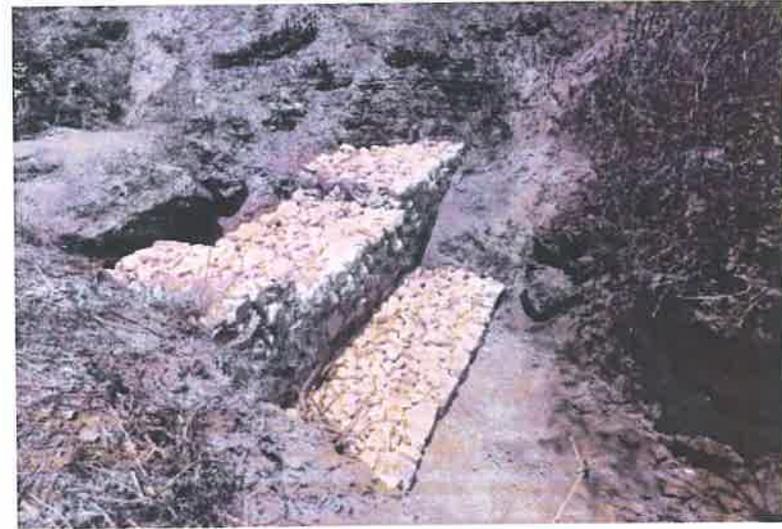


Vriksh se Vikas –Adani Van ,Plantation of 1000 forestry plants

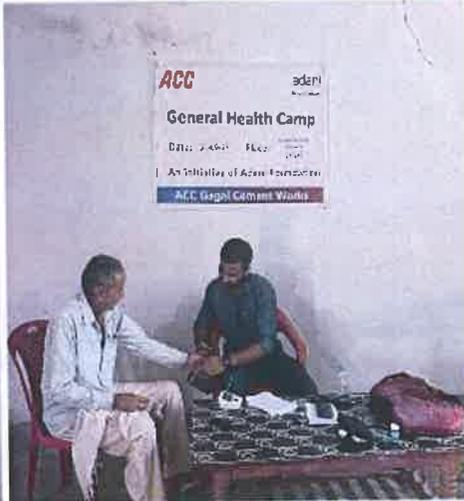
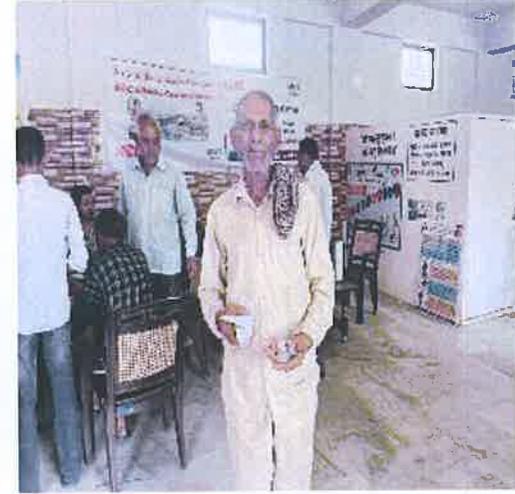


Water conservation –Farm Pond at Dhoun Kothi near mines

# Soil water conservation



# Health Camps Surrounding Panchayats



# Award and Recognition



Adani Foundation Gagal has received appreciation from Himachal Pradesh Chief Minister, Sukhvinder Singh Sukhu, for their contribution to the Pradhan Mantri TB Mukta Bharat Abhiyan. foundation donated a portable X-ray machine to the Bilaspur District TB Hospital, supporting the govt. effort to eliminated TB

O/o Medical Officer, ESI CHC Panjgain  
Distt. Bilaspur, H.P.

H.P. ESI/CHC PANJGAIN  
BILASPUR (H.P.)

Dispatch No. 830

Date 30/12/24

To

Dr Rohit Kumar  
Medical Officer  
ACC Cements, Occupational Health Center  
Barmana, Distt. Bilaspur, H.P.

Subject : Health data of villages of Barmana, Dhool Koti, Panjgain, and Beri

Upon verification of the records of Outpatient Department (OPD) and indoor patients of CHC Panjgain and its associated sub-centers, the following observations have been made:

1. There is no increase in the prevalence of respiratory diseases, including Asthma, Bronchitis, Chronic Obstructive Pulmonary Disease (COPD), and Tuberculosis (TB), Cancers in the villages of Barmana, Dhool Koti, Panjgain, and Beri, as compared to the rest of the villages under CHC Panjgain, over the last ten years.
2. Similarly, no rise in the incidence of skin diseases or cases of stones (renal and gall bladder) has been observed in these villages during the same period.
3. It is further observed that no case of silicosis has been reported in the villages of Barmana, Dhool Koti, Panjgain, and Beri in the last ten years.

This information is as per records maintained at CHC Panjgain and its associated sub-centers.

  
Medical Officer,  
ESI CHC Panjgain,  
Distt. Bilaspur (H.P.)

Alreja

ANNEXURE/8 149  
627

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT BILASPUR,  
HIMACHAL PRADESH

Phone No.01978-224155

E-Mail:- dc-bil-hp@nic.in

No.-BLS/C&EA-Misc/07- 1730

Dated:-14/01/2025

To

The Chief Plant Manager,  
ACC Limited, Gagaj Cement Works,  
VPO Barmana, Tehsil Sadar,  
District Bilaspur, Himachal Pradesh.

**Subject:**

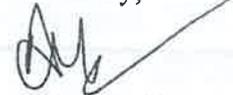
**Impact of ACC Gagaj Cement works on surroundings areas.**

Sir.

Kindly refer to your office letter No. GL/ADM/Gen./003 dated 03.01.2025 on the subject cited above.

In this context, it is submitted that as per information received from Sub Divisional Officer (C), Sadar District Bilaspur H.P. no complaints or information have been received regarding any adverse impact on agriculture or natural water due to the plant operation at Barmana. Hence, the information may be treated as nil.

Yours faithfully,



Deputy Commissioner,  
District Bilaspur, H.P.

*Shreyon*

628

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No. BLS-SDM-Sadar-MA-1(2)/2024- 158

Bilaspur-174001, Dated: 09-01-2025

From:

Sub Divisional Officer (C)  
Sadar, District Bilaspur H.P.

To

✓ The Deputy Commissioner,  
District Bilaspur H.P.

Subject:-

Impact of ACC Galgal Cement works on surrounding areas.

Sir,

Kindly refer to your office letter No. BLS-C&EA-Misc/07-597 dated 04-01-2025 alongwith copy of letter of ACC adani cement on the subject cited above. In this connection, it is submitted that as desired no such complaints / information regarding any adverse impact on agriculture and natural water sources due to plant operation at Barmana in nearby area is received / available in this office. Hence information may please be treated as nil.

Yours faithfully,

Sub Divisional Officer (C)  
Sadar, District Bilaspur H.P.

*Alaya*







Latitude: 31.414376  
Longitude: 76.834283  
Elevation: 572.82±5 m  
Accuracy: 3.6 m  
Time: 09-04-2025 16:11  
Note: ACC Limited

Powered by NoteCam



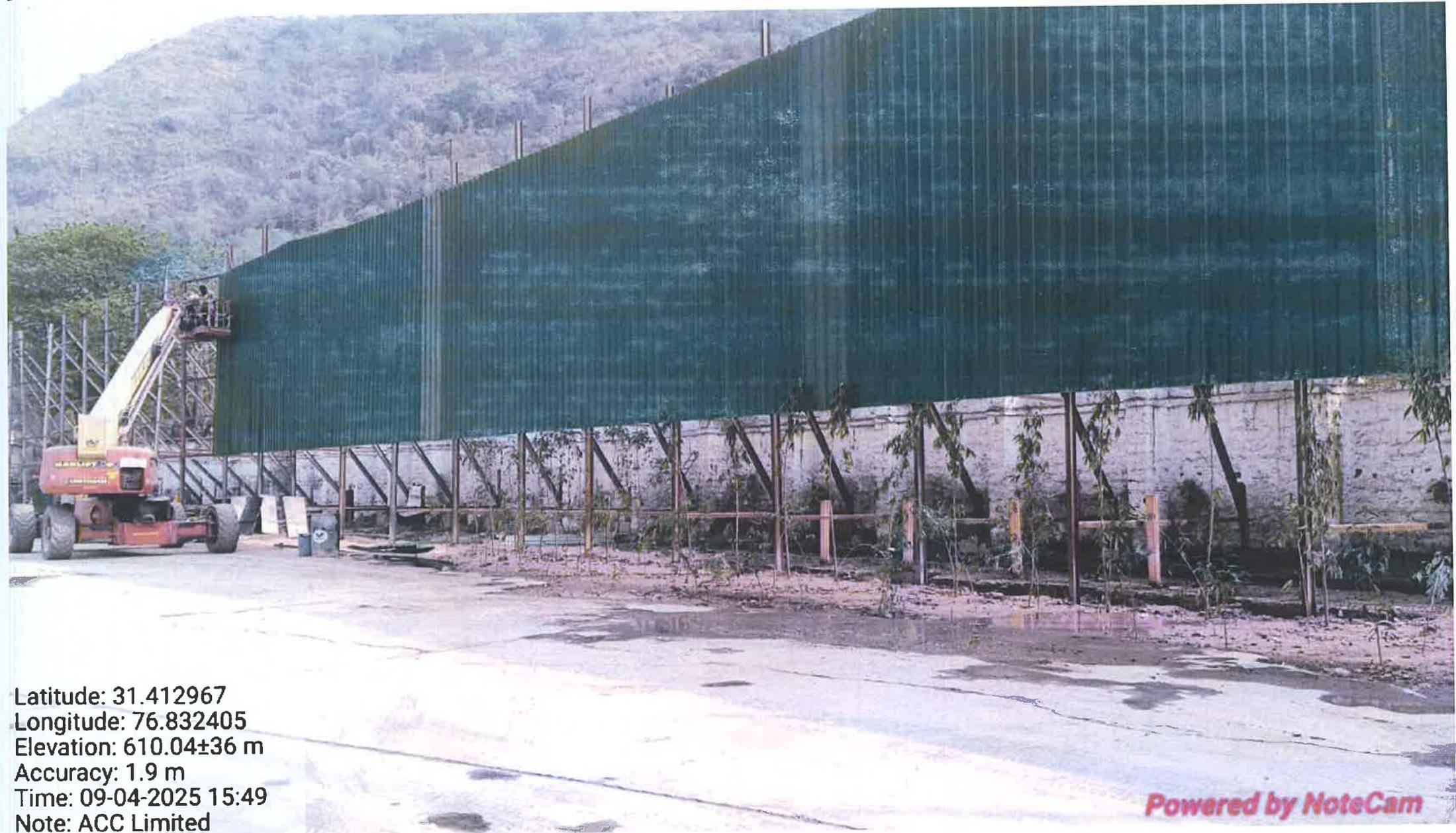
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Longitude: 76.83729  
Elevation: 578.28±12 m  
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Note: ACC Limited

Powered by NoteCam



634

156



Latitude: 31.412967  
Longitude: 76.832405  
Elevation: 610.04±36 m  
Accuracy: 1.9 m  
Time: 09-04-2025 15:49  
Note: ACC Limited

Powered by NoteCam

635

157



Latitude: 31.413776  
Longitude: 76.8325  
Elevation: 611.74±33 m  
Accuracy: 2.8 m  
Time: 09-04-2025 15:48  
Note: ACC Limited

Powered by NoteCam



Latitude: 31.414112  
Longitude: 76.83226  
Elevation: 572.84±10 m  
Accuracy: 2.1 m  
Time: 09-04-2025 15:45  
Note: ACC Limited

Powered by NoteCam

637

159

# Barmana, Himachal Pradesh, ...

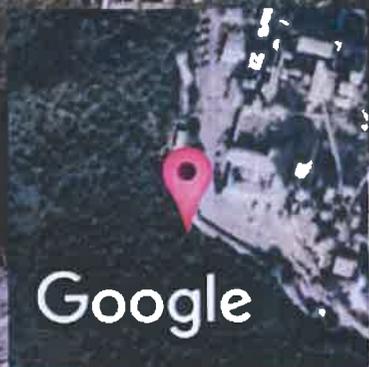
Cr7j+cq, Barmana, Himachal Pradesh 174036, India

Lat 31.413093° Long 76.832087°

10/04/2025 02:15 PM GMT +05:30



GPS Map Camera



Google



Latitude: 31.412973  
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Time: 09-04-2025 15:49  
Note: ACC Limited

Powered by NoteCam

639

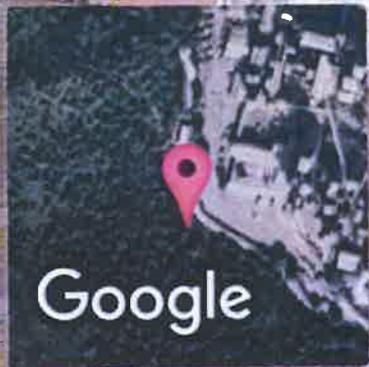
091

# Barmana, Himachal Pradesh, ...

Cr7j+cq, Barmana, Himachal Pradesh 174036, India

Lat 31.413085° Long 76.832048°

10/04/2025 02:15 PM GMT +05:30



पेशाब करना व नंदनी  
फिलान सस्तरा गला दे।

